

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

I.A. NO. 744 OF 2025 AND I.A. NO. 745 OF 2025

IN

OA NO. 724 OF 2023

IN THE MATTER OF:

BITTU

.....APPLICANT

VERSUS

STATE OF U.P. & ORS.

.....RESPONDENT(s)

INDEX

S.NO.	PARTICULARS	PAGE NO.
1.	RESPONSE ON BEHALF OF DISTRICT MINING OFFICER, GHAZIABAD IN COMPLIANCE OF THE ORDER DT. 22.01.2026 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI	
2.	ANNEXURES	
3.	COPY OF THE DIRECTION DT. 12.11.2025 ANNEXED HEREWITH AS ANNEXURE R-1.	
4.	COPY OF THE DIRECTION DT. 13.11.2025 ANNEXED HEREWITH AS ANNEXURE R-2	
5.	COPY OF THE LETTER DT. 26.11.2025 ANNEXED HEREWITH AS ANNEXURE R-3	

6.	COPY OF THE SHOW CAUSE NOTICE DT. 04.12.2025 ANNEXED HEREWITH AS ANNEXURE R-4	
7.	COPY OF THE LETTER DT. 10.12.2025 ANNEXED HEREWITH AS ANNEXURE R-5	
8.	COPY OF THE DETAILS OF VEHICLES ANNEXED HEREWITH AS ANNEXURE R-6	
9.	COPY OF THE FIR DT. 24.10.2025 ANNEXED HEREWITH AS ANNEXURE R-7	
10.	COPY OF THE NOTICES DT. 16.12.2025 AND 08.01.2026 ANNEXED HEREWITH AS ANNEXURE R-8	
11.	COPY OF THE FIR DT. 01.01.2026 ANNEXED HEREWITH AS ANNEXURE R-9	
12.	COPY OF THE CAQM ORDER DT. 13.12.2025 ANNEXED HEREWITH AS ANNEXURE R-10	
13.	COPY OF THE LETTER DT. 14.12.2025 ANNEXED HEREWITH AS ANNEXURE R-11	
14.	COPY OF THE INSPECTION REPORT DT. 29.12.2025 ANNEXED HEREWITH AS ANNEXURE R-12	
15.	COPY OF THE ORDER DT. 02.01.2026 ANNEXED HEREWITH AS ANNEXURE R-13	
16.	COPY OF THE LETTER DT. 02.01.2026 ANNEXED HEREWITH AS ANNEXURE R-14.	

17.	COPY OF THE CAQM ORDER DT. 16.01.2026 ANNEXED HEREWITH AS ANNEXURE R-15	
18.	COPY OF THE LETTER DT. 17.01.2026 ANNEXED HEREWITH AS ANNEXURE R-16	
19.	COPY OF THE CAQM ORDER DT. 17.01.2026 ANNEXED HEREWITH AS ANNEXURE R-17	
20.	COPY OF THE PHOTOGRAPHS OF INSPECTION DT. 17.01.2026 ANNEXED HEREWITH AS ANNEXURE R-18	
21.	COPY OF THE ORDER DT. 22.01.2026 ANNEXED HEREWITH AS ANNEXURE R-19	
22.	COPY OF THE LETTER DT. 24.01.2026 ANNEXED HEREWITH AS ANNEXURE R-20	
24.	COPY OF THE UP MINOR MINERALS(CONCESSION) RULES, 2021 ANNEXED HEREWITH AS ANNEXURE R-21	
25.	COPY OF THE LETTER DT. 09.01.2026 ANNEXED HEREWITH AS ANNEXURE R-22	
26.	COPY OF THE REPORT DT. 12.01.2026 ANNEXED HEREWITH AS ANNEXURE R-23	
27.	COPY OF THE SERVICE RECEIPT ANNEXED HEREWITH AS ANNEXURE R-24	
28.	COPY OF THE SHOW CAUSE NOTICE DT. 21.01.2026 ANNEXED HEREWITH AS ANNEXURE R-25	

29.	COPY OF THE NOTE ON ILLEGAL MINING ANNEXED HEREWITH AS ANNEXURE R-26	
30.	COPY OF THE LETTER DT. 23.01.2026 ANNEXED HEREWITH AS ANNEXURE R-27	
31.	COPY OF THE LETTER DT. 24.01.2026 AND E-CHALLAN DT. 27.01.2026 ANNEXED HEREWITH AS ANNEXURE R-28	

THROUGH COUNSEL

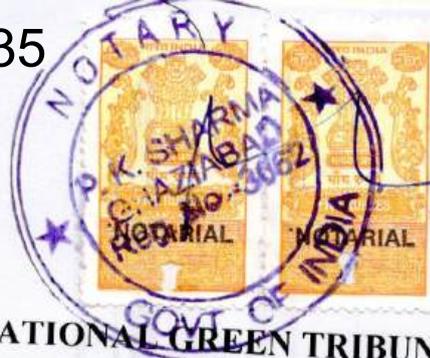


**BHANWAR PAL SINGH JADON
COUNSEL FOR STATE OF U.P.**

Bhanwar09jadon09@gmail.com | 9639286572

Date: 28.01.2026

Place: NOIDA



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RESPONSE ON BEHALF OF DISTRICT MINING OFFICER, GHAZIABAD

IN COMPLIANCE OF THE ORDER DT. 22.01.2026 PASSED BY THE

HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

I, SAURABH CHATURVEDI aged about 31 years S/o UMESH CHATURVEDI, presently posted as District Mining Officer, Ghaziabad do hereby solemnly affirm and state on oath as under:

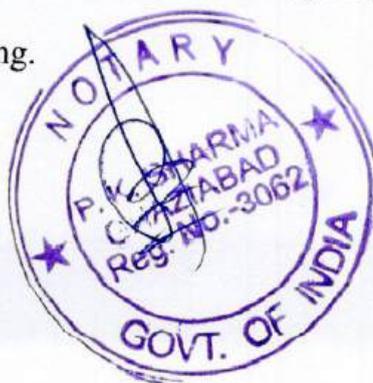
1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present response.



2. That I state that the contents of the response have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

I. BACKGROUND OF THE MATTER

3. That in this original application, the grievance of the applicant is that the Respondent No. 8 is engaged in illegal river bed sand mining near village Panchayara, Tehsil Loni, District Ghaziabad in violation of the environmental clearance conditions by using heavy machinery and obstructing the flow of river by deposition of mined material in between the natural flow of Yamuna river resulting in the creating an artificial channel towards the lands of the applicant and other villagers, by causing the erosion of the river bank, loss to the riverine bio-diversity as well as farm land of applicant.
4. That in the present matter the applicant had filed I.A. No.744/2025 for issuance of directions inter-alia for immediate closure of mining activities being carried on by Respondent no. 8 in view of mandate under GRAP Stage III issued by Commission for Air Quality Management in National Capital Region and Adjoining Areas (CAQM). That the applicant had also filed I.A. No. 745/2025 for urgent listing.



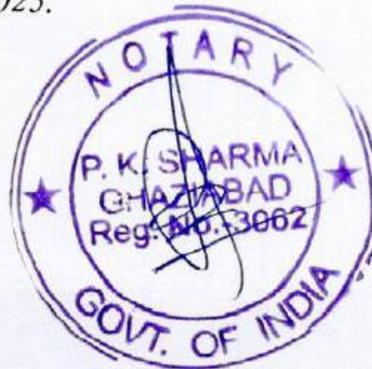
5. That the Hon'ble Tribunal vide the order dt. 28.11.2025 directed as under:

"3. Even though the applicant has enclosed proof of sending of copies of both the I.As. to learned Counsels for opposite parties by e-mail but copies were not sent to Mr. Bhanwar Pal Singh Jadon and Ms. Anjali Sharma, learned Counsels who represented respondents no. 1 to 7 and Mr. Saurabh Rajpal and Mr. Vinay Kumar Singh, learned Counsels who represented respondent no. 8 on the last date of hearing. Notice of both the L.As. be issued to learned Counsels for respondents no. 1 to 7 and learned Counsels for respondent no. 8 accordingly.

4. Mr. Bhanwar Pal Singh Jadon and Ms. Anjali Sharma have appeared and accepted notice on behalf of respondents no. 1 to 7 and Mr. Saurabh Rajpal, learned Counsel has appeared and accepted notice on behalf of respondent no. 8

5. We have heard learned counsels for the parties with respect to I.A. No. 745/2025 for urgent listing/early hearing.

6. In view of the facts and circumstances of the case and reasons mentioned, I.A. No. 745/2025 for urgent listing/early hearing is allowed and O.A. No. 724/2023 is preponed to 16.12.2025.



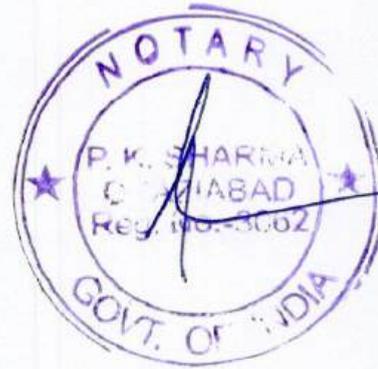
7. Reply to I.A. No. 744/2025 may be filed by respondents no. 1 to 7 and respondent no. 8 respectively.

8. List on 16.12.2025 for hearing on I.A. No. 744/2025."

II. MINING OPERATIONS POST ORDER DATED 29.10.2025

6. That the details of mining post the order dt. 29.10.2025 are as under: (Period: **30.10.2025** (after monsoon season)- **25.01.2025**)

- eMM-11 generated: 3548
- Mineral transported: 41,066 m³
- Royalty paid: Rs. 2,36,91,176/-
- DMF paid: Rs. 67,50,000/-

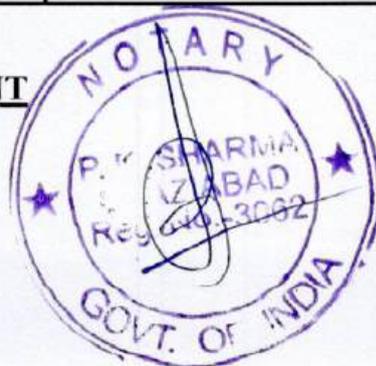


III. IMPLEMENTATION OF GRAP STAGE-III AND COMPLIANCE MEASURES

Date	Action Taken / Event	Compliance / Observation
12.01.2017	Notification No. 118(A) issued notifying the Graded Response Action Plan (GRAP) pursuant to the directions of the Hon'ble Supreme Court for mitigation of air pollution at various levels.	GRAP made applicable for identification and control of pollution sources including mining, dust, traffic, industrial units, and waste.
11.11.2025	GRAP Stage-III imposed due to AQI exceeding 300 in Delhi and NCR regions; mining and associated	Mandatory cessation of mining activities during GRAP-III.

	activities prohibited in Delhi-NCR area.	
12.11.2025	Meeting convened under the Chairmanship of the District Magistrate, Ghaziabad by the Regional Officer, UPPCB with all concerned authorities to ensure implementation of GRAP-III directions.	Directions issued to all stakeholders for strict compliance of GRAP-III restrictions. (Annexure R-1)
13.11.2025	Letter issued to M/s New Panther Security Guard Service directing compliance with GRAP-III restrictions.	Explicit direction to observe GRAP restrictions related to mining and allied activities. (Annexure R-2)
21.11.2025	Joint site inspection by Mines Officer, Ghaziabad and RO, UPPCB conducted at sand mining lease area of Village Pachayera (Block-2) and sand mining permit area of Village Nauraspur.	Mining operations found completely closed; no machinery or sand-transport vehicles found operational.
26.11.2025	Inspection findings communicated vide letter confirming complete closure of mining activities due to GRAP Stage-III; compliance directions reiterated.	Compliance observed during physical inspection; warning issued for future violations. (Annexure R-3)
Post 11.11.2025	Transportation of ordinary sand detected through departmental portal during GRAP Stage-III period.	Violation of GRAP-III conditions detected.
04.12.2025	Show-cause notice issued under Rule 60(2) of the U.P. Minor Minerals (Prevention) Rules, 2021 proposing penalty of Rs. 50,000/-.	Initiation of penal proceedings for violation. (Annexure R-4)
07.12.2025	Reply submitted to the show-cause notice by the Project Proponent.	Reply examined and found unsatisfactory.
11.12.2025	Penalty of Rs. 50,000/- imposed under Rule 60(2) of the U.P. Minor Minerals (Prevention) Rules, 2021.	Penal action taken, penalty imposed and recovered. (Annexure R-5)

IV. CONDUCT OF THE APPLICANT



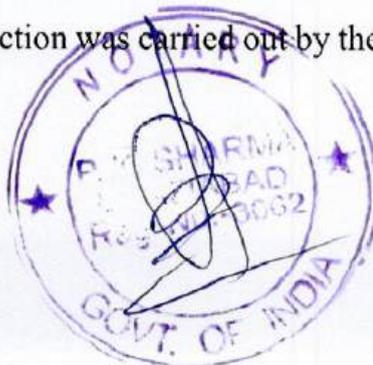
7. That the Hon'ble Tribunal vide order dt. 16.12.2025 granted the opportunity to the Respondent Authorities to bring on record the conduct of the Applicant. That the relevant portion of the order has been reproduced herein for ready reference:

"5. Learned counsel for respondents no. 1 to 7 seeks two weeks' time for filing of reply by the District Magistrate, Ghaziabad to I.A. No. 744/2025 and also seeks liberty to file affidavit regarding conduct of the applicant who is stated to have indulged in illegal mining in District Ghaziabad."

8. That it is submitted that as per departmental records, the Applicant himself, namely **Bittu S/o Lilu**, resident of Village Pachayra, District Ghaziabad, is engaged in transportation of minerals at the said site using vehicles bearing registration numbers **UP14LT3741** and **UP14MT4722**, even during **GRAP-III restrictions**, which fact is relevant for proper adjudication of the present proceedings. That it is further submitted that the Applicant has been continuously misleading the Hon'ble Tribunal.

A Copy of the details of the vehicles have been annexed herewith as **ANNEXURE R-6**.

9. Based on input of illegal mining in Yamuna riverbed through *X/Twitter* platform, a surprise inspection was carried out by the deponent on **11.10.2025**



and post verification, an **FIR No. 0488** dated **24.10.2025** was registered by Local Lekhpal at PS Tronica city against the landowners i.e. **Applicant Mr. Bittu** and 5 others who indulged in illegal mining in village Nauraspur.

Further, show cause notices dated **16.12.2025** and **08.01.2026** were sent to the illegal miners providing opportunity to present their case before initiating action under Section 4 and 21 of MMDR Act 1957 and Rule 3 and 58 of UPMMCR-2021, reply of which has not been received till date.

A Copy of the FIR dt. 24.10.2025 has been annexed herewith as **ANNEXURE R-7**

A Copy of the notices dated 16.12.2025 and 08.01.2026 has been annexed herewith as **ANNEXURE R-8**

10. Based on information received from local villagers, Applicant **Mr. Bittu** along with 3-4 others were caught doing illegal mining and transportation at Pachayera village on **02.01.2026** by team of Revenue and Police officials and ran away with his vehicle No. **UP14MT4722** after being questioned about valid mineral documents. An **FIR No. 007** dated **04.01.2026** was registered by local Lekhpal at PS Tronica City regarding the same.

A Copy of the FIR dt. 04.01.2026 has been annexed herewith as **ANNEXURE R-9**



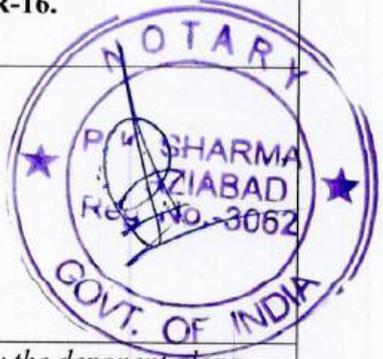
11. Further the Hon'ble Tribunal vide order dt. 16.12.2026 directed as under:

“The aspects of communication regarding imposition and withdrawal of GRAP-III and IV restrictions can be looked into by the District Mining Officer, Ghaziabad who shall also be bound to communicate, by appropriate electronic means besides written communication, about imposition and withdrawal of GRAP-III & IV restrictions to all the mining lease holders in the district who shall be bound to comply with the same and the District Mining Officer shall also ensure compliance with GRAP - III and IV restrictions by making requisite field visits to the mining lease sites”

V. COMMUNICATION AND ENFORCEMENT OF GRAP-3 & 4 RELATED RESTRICTIONS

Date	GRAP status	Communication to Project proponent
13.12.2025	GRAP-3 & 4 enforced vide CAQM order No. 20017/27/GRAP/2021/CAQM in NCR and adjoining areas A Copy of the CAQM order dt. 13.12.2025 has been annexed herewith as ANNEXURE R-10.	1. A letter No. 917 dated 14.12.2025 by Additional District Magistrate (F/R) was sent to the proponent to inform about GRAP -III and IV being in force A Copy of the letter dt. 14.12.2025 has been annexed herewith as ANNEXURE R-11. 2. Letter was also sent on WhatsApp on 14.12.2025.



<p><i>*Field inspection of the lease area dated 28.12.2025 was carried out by the deponent to ensure compliance with the GRAP restrictions. Mining and associated activities were found to be closed at the lease site.</i></p> <p><i>A Copy of the inspection report has been annexed herewith as ANNEXURE R-12.</i></p>		
02.01.2026	<p>GRAP-3 & 4 restrictions were removed vide CAQM order No. 120017/27/GRAP/2021/CAQM528DT in NCR and adjoining areas</p> <p>A Copy of the order dt. 02.01.2026 has been annexed herewith as ANNEXURE R-13.</p>	<p>1. A letter No. 979 dated 02.01.2026 by Additional District Magistrate (F/R) was sent to the leascholder to inform about the same</p> <p>A Copy of the letter dt. 02.01.2026 has been annexed herewith as ANNEXURE R-14.</p> <p>2. The said letter was communicated to the proponent on WhatsApp on 02.01.2026</p>
16.01.2026	<p>GRAP-3 restrictions were imposed vide CAQM order No. 120017/27/GRAP/2021/CAQM/542DT in NCR and adjoining areas</p> <p>A Copy of the CAQM order dt. 16.01.2026 has been annexed herewith as ANNEXURE R-15.</p>	<p>1. The order was communicated to the proponent via WhatsApp on 16.01.2025</p> <p>2. A letter No. 1004 dated 17.01.2026 by Additional District Magistrate (F/R) was sent to the proponent to communicate the restrictions on Mining and associated activities.</p> <p>A Copy of the letter dt. 17.01.2026 has been annexed herewith as ANNEXURE R-16.</p>
17.01.2026	<p>GRAP-4 restrictions were imposed vide CAQM order No. 120017/27/GRAP/2021/CAQM in NCR and adjoining areas</p> <p>A Copy of the CAQM order dt. 17.01.2026 has been annexed herewith as ANNEXURE R-17.</p>	
<p><i>*Field inspection of the lease area dated 17.01.2026 was carried out by the deponent along with members of Joint Inter-state Task Force Members to ensure compliance with the GRAP restrictions. Mining and associated activities were found to be closed at the lease site.</i></p> <p><i>(Photographs of the said inspection have been annexed herewith as ANNEXURE R-18.</i></p>		

22.01.2026	GRAP-3 restrictions were removed vide CAQM order No. 120017/27/GRAP/2021/CAQM/545 DT in NCR and adjoining areas A Copy of the order dt. 22.01.2026 has been annexed herewith as ANNEXURE R-19.	1. The said order was communicated to the proponent through WhatsApp on 22.01.2026
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12. That the present matter was last listed for hearing on 21.01.2026, wherein the Hon'ble Tribunal directed as under:

““The District Mining Officer, Ghaziabad is also directed to file his affidavit as to whether the District Mining Officer, Ghaziabad was informed by the applicant on 02.01.2026 and on other dates including, 18.01.2026 about carrying on of illegal mining in violation of GRAP restrictions and if so, what action was taken by the District Mining Officer, Ghaziabad on the basis of information given by the applicant. The District Mining Officer, Ghaziabad is also directed to mention in his affidavit as to (i) whether any river sand mining and transportation of mined material took place during night time in the mining lease area or adjoining area and if so, what action was taken regarding allegations of illegal mining and illegal transportation of illegally mined material during the night time. Affidavit may be filed by the District Mining Officer, Ghaziabad on or before 28.01.2026.”



VI. REGARDING INFORMATION BY THE APPLICANT REGARDING
ILLEGAL MINING: -

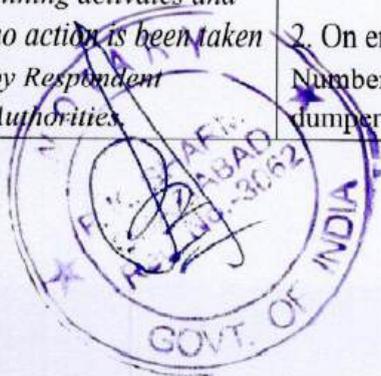
Date & Mode of communication	Allegations	Action Taken
02.01.2026 through WhatsApp Call	<p>1. Applicant Mr. Bittu called the deponent at 09:47 PM after sending a copy of Hon'ble Tribunal order dated 16.12.2026 and informed about night time operation by the leaseholder of Pachayera-2.</p> <p>2. The applicant also sent some unclear photographs which could not be verified and No video was sent.</p>	<p>1. That the Deponent immediately called Naib Tahsildar of Tehsil-Loni at 09:57 PM and asked to check if night time mining is carried out at Pachayera-2 lease site. Naib Tahsildar went to check the lease site which was found to be closed;</p> <p>However, he caught a Dumper No. UP17BT9889 transporting mined mineral on Pusta road which was found to be <i>without valid papers</i>. The dumper was immediately seized at PS Tronica City with the help of local police and further a letter dt.24.01.2026 was sent to the Regional Officer, Uttar Pradesh Pollution Control Board to recover the environmental damage from the owners of the said vehicles.</p> <p>That proceedings are being carried out by the Mining department as per Rule 72 of the UP Minor Minerals (Concession) Rules, 2021 regarding the same.</p> <p>A Copy of the letter dt. 24.01.2026 has been annexed herewith as ANNEXURE R-20.</p> <p>A Copy of the UP Minor Minerals (Concession) Rules, 2021 has been annexed herewith as ANNEXURE R-21.</p> <p>2. Naib Tahsildar also informed about how the applicant Mr. Bittu along with 3-4 others were caught doing illegal mining and transportation at Pachayera village during the same day i.e. on 02.01.2026 at 6:30 PM and ran away with his</p>



		<p>vehicle No. UPI4MT4722 after being questioned about valid mineral documents.</p> <p><i>An FIR No. 07 dated 04.01.2026 was registered by local Lekhpal at PS Tronica City regarding the same.</i></p> <p>A Copy of the FIR dt. 04.01.2026 has been annexed herewith as ANNEXURE R-9.</p>
<p>05.01.2026 through a letter representation (Received via Speed Post on 07.01.2026)</p>	<p>1. Applicant complained that <i>he and villagers noticed that on 02.01.2026 at about 9:30 p.m. mining is going on 1 km away from the leased workable area by changing the main stream of River Yamuna by deep mining at about 8 mtr. deep from ground level by heavy excavators whereas EC prescribes only manual/semi-mechanized mining.</i></p> <p>2. <i>That it is clear violation of Mining lease deed that mining and loading are done at night, violating mandatory daytime-only operations and the sand is being Stored/transported without dust control or tarpaulin covers, and use of kutchra roads, has caused severe air and dust pollution.</i></p>	<p>1. A committee consisting of SDM, Loni; Regional Officer, UPPCB, Mines Officer, Ghaziabad and SHO Tronica City was formed through a letter No. 992 dated 09.01.2026 by Additional District Magistrate (F/R) to ascertain the facts and present report.</p> <p>A Copy of the letter dt. 09.01.2026 has been annexed herewith as ANNEXURE R-22.</p> <p>2. An inspection dated 12.01.2025 was carried out by the committee in the presence of the complainant Mr. Bittu. <i>When asked to show evidence of allegations, he couldn't present any proof regarding same and also couldn't show the spot where illegal Mining was being carried out 1KM away from the lease boundary.</i></p> <p>3. Further, regarding allegation of use of Kutchra Road, <i>a temporary kutchra road was found to reach the mining zone as permanent structure are not allowed in the riverbed as it would amount to encroachment in the riverbed area.</i></p> <p>A Copy of the report dt. 12.01.2025 has been annexed herewith as ANNEXURE R-23.</p>



<p>2. That the applicant immediately called District mining Officer Mr. Saurabh Chaturvedi at his mob. No. 8887534809 and sent the copy order dated 16.12.2025 passed by NGT and photos and videos with geolocation of illegal mining going on at night time on 2.1.2026 on his WhatsApp No. 8887534809 at 10:01 p.m. on 2.1.2026 at village Panchayara. Thereafter applicant called District mining Officer Mr. Saurabh Chaturvedi who told him that now mining in night is allowed as per the new notification which was not shared to applicant till date.</p>	<p>The applicant called on 02.01.2026 through WhatsApp and complained about night time operation for which action was taken. However, no video clips were provided to the Deponent as alleged in the letter.</p> <p>Further, no such conversation took place where Deponent told him that "now mining in night is allowed as per the new notification". It reflects the dishonest approach of applicant to further unsubstantiated claims and attempt to mislead the Hon'ble Tribunal.</p>
<p>18.01.2026 No communication was made through any medium to the Deponent regarding any violation in the lease area on 18.01.2026</p>	<p>The applicant alleged in his rejoinder dated 19.01.2026 filed before Hon'ble Tribunal at Serial Number 23 and 24, that despite invocation of GRAP, Respondent No. 8 is carrying out mining activities and no action is been taken by Respondent Authorities.</p> <p>1. An inspection dated 17.01.2026 of Yamuna River bed area along Delhi- UP border was carried out by the Joint Inter-State Task Force members and no mining activity was found to be happening at the Pachayera-02 lease site as GRAP restrictions were in force since 16.01.2026. Copy of the photographs of the said inspection have been annexed herewith as ANNEXURE R-18.</p> <p>2. On enquiring about the said loaded dumper Number HR63E8334, it was observed that the dumper was breakdown in the path leading to</p>



	<p><i>That on 18.1.2026 after invocation of GRAP- IV Respondent No. 8 is carrying out mining activity without any fear of Respondent Authority which is evident from the photograph that Truck No. HR 63 E 8324 is transporting the sand from the mining site.</i></p>	<p>mine site and was sent for repairing to the service center only on 19.01.2026. That the Applicant has misled the Hon'ble Tribunal by bringing the photograph of the said dumper.</p> <p>A Copy of the Service receipt has been annexed herewith as ANNEXURE R-24.</p> <p>It reflects the applicant's tendency to level baseless allegations against authorities while himself indulging in illegal mining and transportation.</p> <p>3. That upon receipt of the video subsequent to the order of the Hon'ble Tribunal dated 21.01.2026, the geo-coordinates of the site depicted therein were duly verified. Upon such verification, it was found that the loading of mined minerals was being carried out within the lease area in violation of the Environmental Clearance (EC) conditions.</p> <p>That accordingly, a Show Cause Notice No. 1023 dated 21.01.2026 was issued by the Additional District Magistrate (F/R) to the leaseholder for violation of EC conditions, as loading activities were found to have been carried out by the leaseholder at about 9:30 PM on 02.01.2026.</p> <p>A Copy of the show cause notice dt. 21.01.2026 has been annexed herewith as ANNEXURE R-25.</p> <p>A Copy of the Note on illegal mining has been annexed herewith as ANNEXURE R-26.</p> <p>5. That to the aforesaid show cause notice, the Project Proponent replied vide letter dt. 23.01.2026. That the reply of the Project Proponent was found to be unsatisfactory.</p>
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		<p>A Copy of the letter dt. 23.01.2026 has been annexed herewith as ANNEXURE R-27.</p> <p>6. That subsequently a penalty of Rs. 50,000/- was imposed upon the Project Proponent vide letter dt. 24.01.2026. That the said penalty has been deposited by the Project Proponent on 27.01.2026.</p> <p>A Copy of the letter dt. 24.01.2026 and e-challan dt. 27.01.2026 has been annexed herewith as ANNEXURE R-28.</p>
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13. Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

[Signature]
DEPONENT

VERIFICATION

Verified at GHAZIABAD on this 28 day of January, 2025, that the contents of the above affidavit from paragraphs 1 to 13 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

[Signature]
DEPONENT

No. 16
 Date: 28/01/2026
 Certified that Documents Affidavits Shri. Sarabh Chaturvedi
 Identified By Shri. *[Signature]*

[Signature]
P. K. SHARMA
 Notary Ghaziabad
 (GOVT. OF INDIA)
 28/1/2026





क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.gov.in, e-mail: roghaziabad@uppcb.in

R-1

संदर्भ संख्या : ..1..52.8.../सा०पत्रा०-222/2025

दिनांक 12/11/2025

सेवा में,

1. नगर आयुक्त महोदय, नगर निगम, गाजियाबाद।
2. सचिव, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
3. मुख्य चिकित्सा अधिकारी, गाजियाबाद।
4. प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, गाजियाबाद।
5. उपायुक्त पुलिस (यातायात), गाजियाबाद।
6. उपजिलाधिकारी, सदर/लोनी/मोदीनगर, गाजियाबाद।
7. मुख्य अभियन्ता, पश्चिमांचल विद्युत वितरण निगम लि०, गाजियाबाद।
8. परियोजना निदेशक, एन०एच०ए०आई०, इन्द्रापुरम, गाजियाबाद।
9. परियोजना निदेशक, एन०सी०आर०टी०सी०, गाजियाबाद।
10. उपायुक्त, उ०प्र० आवास एवं विकास परिषद, गाजियाबाद।
11. मुख्य अभियंता, उ०प्र० जल निगम, गाजियाबाद।
12. क्षेत्रीय प्रबन्धक, यू०पी०एस०आई०डी०ए०, गाजियाबाद।
13. क्षेत्रीय प्रबन्धक, यू०पी०एस०आर०टी०सी०, गाजियाबाद।
14. अधिशासी अभियंता, लोक निर्माण विभाग, गाजियाबाद।
15. सम्भागीय परिवहन अधिकारी, गाजियाबाद।
16. मुख्य अग्निशमन अधिकारी, गाजियाबाद।
17. जिला कृषि अधिकारी, गाजियाबाद।
18. खान अधिकारी, गाजियाबाद।
19. समस्त अधिशासी अधिकारी, नगर पालिका परिषद/नगर पंचायत, गाजियाबाद।

विषय: Commission for Air Quality Management in NCR and Adjoining Areas द्वारा जारी GRAP के निर्देशों के अनुपालन किये जाने के सम्बन्ध में जिलाधिकारी महोदय के निर्देशानुसार दिनांक 12.11.2025 अपराह्न 01:00 बजे जिलाधिकारी महोदय की अध्यक्षता में कलेक्ट्रेट सभागार, गाजियबाद बैठक का कार्यवृत्त के सम्बन्ध में।

महोदय

कृपया उपरोक्त विषय का संदर्भ ग्रहण करने का कष्ट करें। Commission for Air Quality Management in NCR and Adjoining Areas द्वारा जारी GRAP के निर्देशों के अनुपालन किये जाने के सम्बन्ध में जिलाधिकारी महोदय के निर्देशानुसार दिनांक 12.11.2025 अपराह्न 01:00 बजे जिलाधिकारी महोदय की अध्यक्षता में कलेक्ट्रेट सभागार, गाजियबाद में सम्पन्न बैठक का कार्यवृत्त पत्र के साथ संलग्नकर अग्रिम आवश्यक कार्यवाही हेतु प्रेषित किया जा रहा है।

संलग्नक:उपरोक्तानुसार।

प्रतिलिपि:

1. जिलाधिकारी महोदय, गाजियबाद को सादर सूचनार्थ प्रेषित।
2. मुख्य विकास अधिकारी, गाजियाबाद को सादर सूचनार्थ प्रेषित।

भवदीय
क्षेत्रीय अधिकारी

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

Commission for Air Quality Management in NCR and Adjoining Areas द्वारा जारी GRAP के निर्देशों के अनुपालन किये जाने के सम्बन्ध में जिलाधिकारी महोदय के निर्देशानुसार दिनांक 12.11.2025 अपराह्न 01:00 बजे जिलाधिकारी महोदय की अध्यक्षता में कलेक्ट्रेट सभागार, गाजियाबाद बैठक का कार्यवृत्त।

सर्वप्रथम क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद द्वारा अवगत कराया गया कि मा० सर्वोच्च न्यायालय के निर्देशानुसार विभिन्न स्तरों में वायु प्रदूषण के निदान के लिए केन्द्र सरकार द्वारा जारी अधिसूचना सं० 118(अ) दिनांक 12-01-2017 द्वारा ग्रेडेड रिस्पॉस एक्शन प्लान अधिसूचित किया गया है। ग्रेडेड रिस्पॉस एक्शन प्लान के क्रियान्वयन एवं वायु प्रदूषण के अन्य कारकों के प्रभावी नियंत्रण रखे जाने हेतु सम्बन्धित विभागों को क्षेत्र में धूल, मिट्टी, ट्रैफिक, औद्योगिक इकाईयों, कृषि एवं अन्य अपशिष्ट तथा अन्य स्रोतों जिनके कारण वायु प्रदूषण की समस्या होना स्वाभाविक है, का चिन्हीकरण कर एक्शन प्लान तैयार किये जाने तथा तदानुसार आवश्यक कार्यवाही किये जाने के निर्देश दिये गये हैं। दिल्ली एवं अन्य एन०सी०आर० क्षेत्रों में Air Quality Index (AQI) 300 से अधिक होने के दृष्टिगत Commission for Air Quality Management in NCR and Adjoining Areas द्वारा Sub-Committee for GRAP के recommendation के आधार पर अपने पत्र दिनांक 19.10.2025 द्वारा GRAP की Stage-II लागू है, जिसका अनुपालन सुनिश्चित कराये जाने हेतु कार्यालय जिलाधिकारी, गाजियाबाद के पत्र दिनांक 11.11.2025 के माध्यम से सम्बन्धित विभागों को कार्यवाही किये जाने हेतु निर्देशित कर दिया गया है।

क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद द्वारा अवगत कराया गया कि जनपद गाजियाबाद में AQI के आंकलन हेतु 04 कन्टीन्यूअस एयर क्वालिटी मॉनीटरिंग स्टेशन संचालित है तथा जनपद का AQI Severe श्रेणी में आच्छादित है। उक्त का मुख्य कारण, रोड डस्ट, C & D परिवहन क्षेत्र तथा औद्योगिक में होने वाली धूल, निर्माण कार्यों से जनित डस्ट आदि तथा Trans Boundary Pollutant है, जो adverse meteorological condition के कारक डिस्पर्स नहीं हो पा रहे हैं। बैठक में निम्न विभागों के अधिकारियों द्वारा प्रतिभाग किया गया:-

1. श्री विकास कश्यप, राजस्व विभाग, गाजियाबाद।	2. श्री धमेन्द्र शर्मा, माध्यमिक शिक्षा परिषद, गाजियाबाद।
3. श्री ओ०पी० यादव, बैसिक शिक्षा विभाग, गाजियाबाद।	4. श्री अमित राजन रॉय, परिवहन विभाग, गाजियाबाद।
5. श्री सतीश कुमार, यू०पी०एस०आई०डी०ए०, गाजियाबाद।	6. श्री राजेश कुमार, उ०प्र० परिवहन विभाग, गाजियाबाद।
7. श्री दीपक कुमार, नगर पालिका परिषद, मुरादनगर, गाजियाबाद।	8. श्री गौरव मल्होत्रा, एन०सी०आर०टी०सी०, गाजियाबाद।
9. श्री विकास गौतम, उ०प्र० आवास एवं विकास परिषद, गाजियाबाद।	10. पुलिस विभाग, गाजियाबाद।

11. श्री महेश उपाध्याय, एस0ई0, विद्युत विभाग, गाजियाबाद।	12. डॉ0 सलोनी, वन विभाग, गाजियाबाद।
13. श्री अमित कुमार, डी0एस0ओ0, गाजियाबाद।	14. श्री अमित कुमार, डी0ए0ओ0, गाजियाबाद।
15. श्री रघुनन्दन सिंह यादव, डी0जी0एम0, यू0पी0एस0आई0डी0ए0, गाजियाबाद।	16. श्री एन0के0 जैन, वरिष्ठ प्रबन्धक, यू0पी0एस0आई0डी0ए0, गाजियाबाद।
17. श्री कुमार सौरभ, ई0ई0, उ0प्र0 जल निगम, गाजियाबाद।	18. श्री अरुण प्रताप सिंह, ई0ई0, उ0प्र0 जल निगम, गाजियाबाद।
19. श्री बृहम्मानन्द, ई0ई0, गंगा जल परियोजना, गाजियाबाद।	20. श्री संजीव कुमार, चीफ सेनेट्री ऑफिसर, गाजियाबाद।
21. श्री ऑचल पाण्डेय, ई0ओ0 पतला, नगर पंचायत, गाजियाबाद।	22. श्री महेश प्रताप श्रीवास्तव, ई0ओ0 डासना, गाजियाबाद।
23. श्रीनाथ पासवान, उपायुक्त उधोग एवं उधम प्रोत्साहन, गाजियाबाद।	24. श्री अरुण कुमार सिंह, एफ0एस0डी0ए0, गाजियाबाद।
25. श्री आदित्य कुमार, नगर निगम, गाजियाबाद।	26. श्री धन सिंह, डी0ए0ओ0, गाजियाबाद।
27. श्री राघवेन्द्र, एन0एच0ए0आई0, गाजियाबाद।	28. श्री अंकित सिंह, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।

जिलाधिकारी, गाजियाबाद द्वारा सम्बन्धित विभागों को निम्न बिन्दुओं पर कार्यवाही किये जाने के निर्देश दिये गये:-

- जनपद में वायु प्रदूषण के मुख्य स्रोत जैसे निर्माण कार्य, रोड डस्ट, नगरीय ठोस अपशिष्ट बर्निंग, कृषि अपशिष्ट बर्निंग, औद्योगिक इकाईयों आदि के सम्बन्ध में प्रभावी कार्यवाही करते हुए जुर्माना/अभियोजनात्मक कार्यवाही बन्दी आदि किये जाने के निर्देश दिये गये हैं। क्षेत्र में पी0एम0-10 की मात्रा को नियंत्रित किये जाने वृहद स्तर पर सड़को आदि की सफाई किये जाने हेतु निर्देशित किया जाता है।

कार्यवाही अपेक्षित-सम्बन्धित विभाग।

- जनपद में अत्यधिक वायु प्रदूषण के स्रोतों के हॉट-स्पॉट चिन्हित किये गये हैं, (ट्रेफिक सम्बन्धी हॉट-स्पॉट, रोड डस्ट सम्बन्धी हॉट स्पॉट, सी0 एण्ड डी0 वेस्ट सम्बन्धी हॉट-स्पॉट, औद्योगिक वायु प्रदूषण सम्बन्धी हॉट-स्पॉट सम्मिलित है) जिनके सम्बन्ध में दोषी परियोजनाओं/इकाईयों के विरुद्ध मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा दिये गये आदेशों के अनुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित किया जाना प्राविधानित है।

कार्यवाही अपेक्षित-सम्बन्धित विभाग।

- रोड डस्ट पर प्रभावी नियंत्रण हेतु रात्रि के समय रोड स्वीपिंग एवं जल छिड़काव का कार्य प्रतिदिन सुनिश्चित किया जाये तथा इस सम्बन्ध में दैनिक रोस्टर तैयार कर नियमित

आख्या उ०प्र० प्रदूषण नियंत्रण बोर्ड को प्रेषित की जाये। जनपद में ग्रेप-3 लागू होने के कारण MRSM, Water Sprinkling tank, Anti Smog Guns का 24 x7 प्रयोग में लाये जाने सम्बन्धी निर्देश दिये गये हैं।

कार्यवाही अपेक्षित—नगर निगम/गाजियाबाद विकास प्राधिकरण

- जनपद में हो रहे सभी प्रकार के निर्माण कार्य (इमरजेन्सी सेवाओं के अतिरिक्त) को तत्काल प्रभाव से बन्द किया जायें। जनपद में गैस आधारित/आर०ई०सी०डी० किट/डयूल किट पर परिवर्तित ही डी०जी० सेट का संचालन किया जायेगा, अन्य सभी डी०जी० सेटस को तत्काल रूप से बन्द कराया जायें।

कार्यवाही अपेक्षित—सम्बन्धित विभाग।

- जनपद में मुख्यतः वृहद/मध्यम निर्माणाधीन परियोजनाओं में एण्टी स्मॉग गन की उपलब्धता का प्रयोग सुनिश्चित किया जायें तथा उपलब्धता को जितना सम्भव हो, कया किया जायें।

कार्यवाही अपेक्षित—सम्बन्धित विभाग

- जनपद में नगरीय ठोस अपशिष्ट का संग्रहण/एकत्रण प्रभावी ढंग से सुनिश्चित किया जाये, ताकि कूड़े में आग लगने की घटनाओं पर रोक लग सके।

कार्यवाही अपेक्षित—जी०डी०ए०/नगर निगम/समस्त नगर पालिका परिषद/नगरपंचायत

- यू०पी०सी०डा० के द्वारा विकसित औद्योगिक क्षेत्रों में सड़कों की खराब स्थिति व उससे उत्सर्जित हो रहे धूल-मिट्टी आदि पर नियंत्रण हेतु यू०पी०सी०डा० को सभी क्षेत्रों में सड़क निर्माण का कार्य किये जाने हेतु निर्देशित किया गया है।

कार्यवाही अपेक्षित—यू०पी०सी०डा०, गाजियाबाद

- जनपद गाजियाबाद के आवासीय क्षेत्रों स्थापित/संचालित उद्योगों के विद्युत विच्छेदन का सत्यापन एवं उक्त क्षेत्रों में प्रदूषणकारी उद्योगों को पूर्व में दिये गये विद्युत कनेक्शन को विच्छेदित किये जाने हेतु मा० सर्वोच्च न्यायालय द्वारा सिविल रिट याचिका सं० 320/1994, बर्ल्ड सेवियर बनाम यूनियन आफ इण्डिया व अन्य में पारित आदेश दिनांक 20-01-1997 में राज्य प्रदूषण नियंत्रण बोर्ड से अनापत्ति/सहमति प्राप्त न करने वाली इकाइयों के विरुद्ध विद्युत आपूर्ति को तत्काल प्रभाव से विच्छेदित किया जाये।

कार्यवाही अपेक्षित— विद्युत विभाग, गाजियाबाद।

- जनपद में सभी संचालित ईट भट्टों का संचालन बन्द कराया जाये तथा संचालित हॉट मिक्स प्लान्ट एवं आर०एम०सी० प्लान्ट का संचालन बन्द कराया जाये।

कार्यवाही अपेक्षित— उ०प्र० प्रदूषण नियंत्रण बोर्ड/खनन विभाग

- जनपद में संचालित सभी BS-IV वाहनों का बैन किया जाये तथा आम जन हेतु यातायात संचालन को सुगम बनाये जाने हेतु एडवाईजरी जारी की जाये।

कार्यवाही अपेक्षित— यातायात विभाग।

- जनपद में आम जन-मानस के लिये एक एडवाईजरी जारी करते हुए अनुरोध किया जाये कि N-95 Mask का प्रयोग किया जाये, घरों में Air Purifier का इस्तेमाल किया जाये एवं

प्रातःकालीन एवं सांय कालीन (Morning & Evening Walk) सैर को स्थगित किया जाये। यह भी निर्देशित किया गया कि Urban Outreach Camp की स्थापना की जायें, अधिक से अधिक एम्बूलेन्स को तैयार किया जायें।

कार्यवाही अपेक्षित— मुख्य चिकित्सा अधिकारी, गाजियाबाद।

- जनपद में संचालित बेसिक शिक्षा परिषद एवं समस्त बोर्ड (माध्यमिक शिक्षा परिषद/सी0बी0एस0ई0/ आई0सी0एस0ई0/संस्कृत शिक्षा परिषद/मदरसा बोर्ड व अन्य बोर्ड) से मान्यता प्राप्त तथा सम्बद्धता प्राप्त विद्यालयों (कक्षा नर्सरी से 05 तक) में अध्ययनरत छात्र/छात्राओं एवं कोचिंग सेन्टरों में अध्ययन करने वाले छात्र/छात्राओं के स्वास्थ्य पर होने वाले प्रतिकूल प्रभाव को दृष्टिगत रखते हुए अग्रिम आदेशों तक भौतिक रूप से कक्षाओं का संचालन स्थागित करते हुए विद्यालय/कोचिंग संस्थानों से हाईब्रिड मोड माध्यम से कक्षाओं का संचालन किया जायेगा। यह भी निर्देशित किया गया है कि जनपद मे सभी Asthmatic Students की कक्षाओं का संचालन स्थागित करते हुए विद्यालय/कोचिंग संस्थानों से हाईब्रिड मोड माध्यम से कक्षाओं का संचालन किया जायेगा।

कार्यवाही अपेक्षित—बैसिक शिक्षा अधिकारी

जिलाधिकारी, गाजियाबाद द्वारा समस्त विभागों को अनुपालन आख्या प्रतिदिन 05 बजे से पूर्व क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद के माध्यम से जिलाधिकारी कार्यालय को दैनिक आख्या प्रेषित किये जाने के निर्देश दिये गये। अन्त में धन्यवाद व्यक्त करते हुए बैठक का समापन किया गया।

(रविन्द्र कुमार मांदड़)
जिलाधिकारी
गाजियाबाद।

संख्या: 852/ख0अनु-गाजि0/2025-26

दिनांक: 13/11/2025

न्यू पैन्थर सिक्योरिटी गार्ड सर्विस
(पट्टाधारक ग्राम पचायरा खण्ड-2)
प्रो० श्री बनी सिंह निवासी- सालासर काम्पलैक्स,
306, शंकर विहार कालोनी कुरैशी, अलीगढ़।

विषय:- ग्रेप स्टेज- 3 लागू किये जाने के दृष्टिगत खनन संक्रियायें प्रतिबन्धित किये जाने के सम्बंध में।

उपरोक्त विषयक अवगत कराना है कि Commission for Air Quality Management in NCR and Adjoining Areas द्वारा जारी GRAP के निर्देशों के अनुपालन किये जाने के सम्बंध में जिलाधिकारी महोदय की अध्यक्षता में दिनांक 12.11.2025 को बैठक आहूत की गयी, जिसमें अवगत कराया गया कि दिल्ली एन०सी०आर० क्षेत्र में GRAP स्टेज-3 लागू किया जा चुका है।

उक्त के सम्बंध में Commission for Air Quality Management in NCR and Adjoining Areas द्वारा GRAP स्टेज-3 लागू होने के सम्बंध में दिये गये निर्देशों के अन्तर्गत दिल्ली एन०सी०आर० क्षेत्र में खनन तथा उससे सम्बंधित समस्त गतिविधियाँ प्रतिबन्धित की गयी है।

अतः आपको निर्देशित किया जाता है कि उपरोक्त सूचना से अवगत होते हुये अपने खनन पट्टा क्षेत्र में खनन तथा उससे सम्बंधित समस्त गतिविधियाँ तत्काल प्रभाव से अग्रिम आदेशों तक बंद किया जाना सुनिश्चित करें, अन्यथा की दशा में प्रदूषण नियंत्रण बोर्ड, गाजियाबाद द्वारा की जाने वाली कार्यवाही के लिये आप स्वयं उत्तरदायी होंगे।

अपरजिलाधिकारी (वि०/रा०)
गाजियाबाद।

पत्र सं० एवं दिनांक उपरोक्तानुसार।
प्रतिलिपि:-

1. जिलाधिकारी, गाजियाबाद महोदय को सादर सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अपने स्तर से आवश्यक कार्यवाही किया जाना सुनिश्चित करें।

अपरजिलाधिकारी (वि०/रा०)
गाजियाबाद।

प्रेषक,

खान अधिकारी,
गाजियाबाद।

सेवा में,

जिलाधिकारी,
गाजियाबाद।

पत्र सं०:- 885 /ख०अनु०-गाजि०/2025-26

दिनांक: 20/11/2025

विषय:- बैठक दिनांक 12.11.2025 में दिये गये निर्देशों के अनुपालन में बालू खनन क्षेत्रों की जांच के सम्बंध में।

महोदय,

कृपया उपरोक्त विषयक अवगत कराना है कि Commission for Air Quality Management in NCR and Adjoining Areas द्वारा जारी GRAP के निर्देशों के अनुपालन किये जाने के सम्बंध में महोदय की अध्यक्षता में दिनांक 12.11.2025 को आहूत बैठक में प्राप्त निर्देशों के क्रम में तथा कार्यालय में प्राप्त भारतीय किसान युनियन (अनाज) के शिकायत पत्र सं० 2025/शिकायत/09 दिनांक 20.11.2025 के क्रम में उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद व खनन विभाग द्वारा दिनांक 21.11.2025 को बालू खनन पट्टा क्षेत्र ग्राम पचायरा खण्ड- 2 एवं बालू खनन अनुज्ञा क्षेत्र ग्राम नौरसपुर का संयुक्त रूप से स्थलीय निरीक्षण किया गया।

इस सम्बंध में अवगत कराना है कि निरीक्षण के दौरान दिल्ली एन०सी०आर० क्षेत्र में GRAP स्टेज-3 लागू होने के कारण उक्त दोनों बालू खनन क्षेत्रों में खनन कार्य पूर्णतः बंद पाया गया। उक्त बालू खनन क्षेत्रों में कोई भी कार्यरत मशीन एवं बालू का परिवहन करता वाहन नहीं पाया गया। मौके पर उपस्थित बालू खनन पट्टाधारक ग्राम पचायरा खण्ड-2 व बालू खनन अनुज्ञा धारक ग्राम नौरसपुर के प्रतिनिधियों को निर्देशित किया गया कि GRAP स्टेज-3 व 4 लागू होने व हटाये जाने की अद्यतन स्थिति से स्वयं के स्तर से अवगत होते हुये खनन कार्य बंद किया जाना सुनिश्चित करें, यदि GRAP स्टेज-3 व 4 लागू होने की स्थिति में खनन/परिवहन संक्रिया संचालित पायी जाती है तो उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद द्वारा सुसंगत नियमों के अन्तर्गत कार्यवाही की जायेगी। मौके पर लिए गए जिओटैग्ड फोटोग्राफ संलग्न है।

अतः स्थलीय निरीक्षण आख्या दिनांक 21.11.2025 की प्रति इस पत्र के साथ संलग्न कर सादर सूचनार्थ सेवा में प्रेषित है।

संलग्नक:- यथोपरि।

भवदीय,

(सौरभ चतुर्वेदी)

खान अधिकारी

गाजियाबाद।

पत्र सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-

1. अपरजिलाधिकारी (वि०/रा०), गाजियाबाद को सादर सूचनार्थ प्रेषित।

खान अधिकारी

गाजियाबाद।

जांच आख्या

Commission for Air Quality Management in NCR and Adjoining Areas द्वारा जारी GRAP के निर्देशों के अनुपालन किये जाने के सम्बंध में जिलाधिकारी महोदय की अध्यक्षता में दिनांक 12.11.2025 को आहूत बैठक में प्राप्त निर्देशों के क्रम में तथा कार्यालय में प्राप्त भारतीय किसान युनियन (अनाज) के शिकायत पत्र सं० 2025/शिकायत/09 दिनांक 20.11.2025 के क्रम में उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद व खनन विभाग द्वारा दिनांक 21.11.2025 को बालू खनन पट्टा क्षेत्र ग्राम पचायरा खण्ड- 2 एवं बालू खनन अनुज्ञा क्षेत्र ग्राम नौरसपुर का संयुक्त रूप से स्थलीय निरीक्षण किया गया। निरीक्षण आख्या निम्नवत् है :-

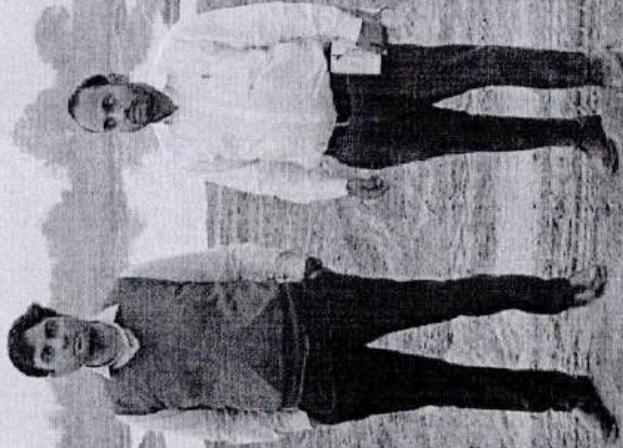
निरीक्षण के दौरान दिल्ली एन०सी०आर० क्षेत्र में GRAP स्टेज-3 लागू होने के कारण उक्त दोनों बालू खनन क्षेत्रों में खनन कार्य पूर्णतः बंद पाया गया। उक्त बालू खनन क्षेत्रों में कोई भी कार्यरत मशीन एवं बालू का परिवहन करता वाहन नहीं पाया गया। मौके पर उपस्थित बालू खनन पट्टाधारक ग्राम पचायरा खण्ड-2 व बालू खनन अनुज्ञा धारक ग्राम नौरसपुर के प्रतिनिधियों को निर्देशित किया गया कि GRAP स्टेज-3 व 4 लागू होने व हटाये जाने की अद्यतन स्थिति से स्वयं के स्तर से अवगत होते हुये खनन कार्य बंद किया जाना सुनिश्चित करें, यदि GRAP स्टेज-3 व 4 लागू होने की स्थिति में खनन/परिवहन संकिया संचालित पायी जाती है तो उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद द्वारा सुसंगत नियमों के अन्तर्गत कार्यवाही की जायेगी। मौके पर लिए गए जिओटैग्ड फोटोग्राफ संलग्न है।

अतः उपरोक्त जांच आख्या सेवा में सादर प्रेषित है।

(विपुल कुमार)
21/11/25

सहायक पर्यावरण अभियंता
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
गाजियाबाद।

(सौरभ चतुर्वेदी)
21/11/25
खान अधिकारी
गाजियाबाद।



New Delhi, Delhi, India

Sanchar Vihar Apartments, Sec 4, Dwarka, New Delhi,
Delhi 201103, India

Lat 28.79648° Long 77.203184°

Friday, 21/11/2025 05:35 PM GMT +05:30



कार्यालय जिलाधिकारी गाजियाबाद
(खनन अनुभाग)

संख्या: ४११ / ख०अनु-गाजि० / 2025-26

दिनांक: ०५/११/ 2025

कारण बताओ नोटिस

न्यू पैन्थर सिक्योरिटी गार्ड सर्विस
(पट्टाधारक ग्राम पचायरा खण्ड-2)
प्र० श्री बनी सिंह निवासी- सालासर काम्पलैक्स,
306, शंकर विहार कालोनी कुरैशी, अलीगढ़।

विषय:- ग्रेप स्टेज- 3 लागू होने के दौरान बालू खनन क्षेत्र में परिवहन कार्य किये जाने के सम्बंध में।

उपरोक्त विषयक इस कार्यालय के पत्र सं० 852 दिनांक 13.11.2025 का संदर्भ ग्रहण करें, जिसके द्वारा Commission for Air Quality Management in NCR and Adjoining Areas द्वारा जारी GRAP के निर्देशों के अनुपालन किये जाने के सम्बंध में जिलाधिकारी महोदय की अध्यक्षता में दिनांक 12.11.2025 में दिये गये निर्देशानुसार दिल्ली एन०सी०आर० क्षेत्र में GRAP स्टेज-3 लागू किये जाने के दृष्टिगत अग्रिम आदेशों तक खनन सम्बंधित समस्त गतिविधियों को तत्काल बंद किये जाने के आदेश दिये गये थे।

इस सम्बंध में अवगत कराना है कि विभागीय पोर्टल upmines.upsdc.gov.in का परीक्षण किये जाने पर संज्ञान में आया है कि आपके पक्ष में स्वीकृत बालू खनन पट्टा क्षेत्र में ग्रेप-3 लागू होने पर साधारण बालू का परिवहन कार्य किया गया है। आपका उक्त कृत्य उपखनिज (परिहार) नियमावली, 2021 के नियम 60(2) के अन्तर्गत दण्डनीय अपराध है।

अतः उपखनिज (परिहार) नियमावली, 2021 के नियम- 60(2) में दिये गये प्रावधानों के अन्तर्गत पर्यावरण स्वच्छता प्रमाण पत्र की शर्तों का उल्लंघन किये जाने के कारण आप पर रू० 50,000/- अर्थदण्ड क्यो न अधिरोपित किया जाये, के सम्बंध में अपना उत्तर/स्पष्टीकरण 03 दिवस के अन्दर अधोहस्ताक्षरी को उपलब्ध कराना सुनिश्चित करें, अन्यथा की दशा में आपके विरुद्ध अर्थदण्ड अधिरोपित कर वसूल किये जाने की कार्यवाही की जायेगी।

खान अधिकारी
गाजियाबाद।

पत्र सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-

1. जिलाधिकारी, गाजियाबाद महोदय को सादर सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को सूचनार्थ प्रेषित।

खान अधिकारी
गाजियाबाद।

CHALLAN**(अलौह खनन तथा धातु कर्म उद्योग, 30प्र0)****Government of Uttar Pradesh**

Uttar Pradesh Treasury Form-209(1) - Challan for Depositing Money

[To be submitted through Net-Payment]

Challan No.: AKV250032037	Challan Date: 11/12/2025
Assessment Year: 2025-2026	Tax Period: ANNUAL
Name of the Bank:	
Unique Id:	
Depositor Name:	Bani Singh
Depositor Address:	

Head	Description	Serial No.	Amount (in Rs.)
085300102010000	खनिज रियायत शुल्क किराया और स्वत्व शुल्क	1	50000.00
	Totals of the above heads	--	50000.00

A SUM OF Rs. 50000.00 AGAINST THE HEADS MENTIONED ABOVE --[THROUGH NET-PAYMENT TRANSACTION]-- ON HAS BEEN DEPOSITED BY THE DEPOSITOR.

(Depositor Remarks->GRAP Penalty Pachayra Khand-02)

THE BANK REFERENCE NO. RECEIVED AFTER THE TRANSACTION IS : CPAFZULJA9, Scroll Date:-11/12/2025

- Vehicle Number: **UP14LT3741**
 (BITTU son of LILU, Address 151, Panchayra, Ghaziabad, UP,
 201102 (MO: - 9312661514)



S.No	Vehicle No.	Motor Type	Owner Name	Vehicle No.	Vehicle Weight	Vehicle (MT) Capacity	Source Code & Name	Registration Deadline	Photo	Action
1	UP14LT3741	SRVU	GHAZIABAD	31362403035219988	15.47	20	[11181490037] NEW PANTHER SECURITY GUARD SERVICE	11/11/2025 12:49:58		EMAIL RECHARGE
2	UP14LT3741	SAND	GHAZIABAD	3136250303930004	20.04	21	[111820390393] NEW PANTHER SECURITY GUARD SERVICE	14/11/2025 13:57:28		EMAIL RECHARGE
3	UP14LT3741	SRVU	GHAZIABAD	3136250303930001	18.14	21	[111820390393] NEW PANTHER SECURITY GUARD SERVICE	14/11/2025 17:58:43		EMAIL RECHARGE
4	UP14LT3741	SAND	GHAZIABAD	31362303039300137	14.84	20	[111820390393] NEW PANTHER SECURITY GUARD SERVICE	18/11/2025 20:19:40		EMAIL RECHARGE
5	UP14LT3741	SAND	GHAZIABAD	3136260409780889	10.96	20	[111820390393] Jeebit Group Pvt. Normal Sand Infra Pvt Ltd	01/11/2025 04:52:53		EMAIL RECHARGE
6	UP14LT3741	SRVU	GHAZIABAD	31362503039300358	16.81	20	[111820390393] NEW PANTHER SECURITY GUARD SERVICE	20/11/2025 13:59:59		EMAIL RECHARGE

- Vehicle Number: **UP14MT4722**
 (BITTU son of LILU, Address 151, Panchayra, Ghaziabad, UP,
 201102 (MO: - 9312661514))

← UP14MT4722
UP

Owner Details

BITTU

Son / Daughter / Wife of
LILU

Owner Mobile No:
9312661514

Present Address
151, PANCHAYRA, GHAZIABAD, UP, 201102

Permanent Address
151, PANCHAYRA, GHAZIABAD, UP, 201102

Chassis No:
MAT80B017N3P33802

Engine No:
B6 7B64250D02122L64252447

Registered Date: **May 27, 2023**

Vehicle Class: **Goods Carrier**

Sl No	Vehicle No	Vehicle Type	Current Owner	AMLI No.	Vehicle Weight (kg)	Vehicle (G) Weight (kg)	License Code & Name	Assignment Date	Photo	Action
1	UP14MT4722	SAVED	GHAZIABAD	3118298038120971	14.08	20	011845001118 NEW PANTHER SECURITY GUARD SERVICE	22/11/2023 07:53:07		View Refresh
2	UP14MT4722	SENO	GHAZIABAD	3118298038121017	15.19	20	011845001118 NEW PANTHER SECURITY GUARD SERVICE	11/11/2023 21:04:49		View Refresh
3	UP14MT4722	SAVED	GHAZIABAD	3118298038120903	13.41	14	011845001118 NEW PANTHER SECURITY GUARD SERVICE	14/11/2023 14:25:21		View Refresh
4	UP14MT4722	SENO	GHAZIABAD	3118298038120904	16.06	22	011845001118 NEW PANTHER SECURITY GUARD SERVICE	15/11/2023 10:43:03		View Refresh
5	UP14MT4722	SAVED	GHAZIABAD	3118298038120143	14.41	20	011845001118 NEW PANTHER SECURITY GUARD SERVICE	28/11/2023 03:59:42		View Refresh
6	UP14MT4722	SAVED	GHAZIABAD	3118298038120919	11.29	20	011845001118 Jasbir Singh Ah Naresi Sarda Infra Pvt Ltd	20/11/2023 10:47:13		View Refresh
7	UP14MT4722	SAVED	GHAZIABAD	3118298038120904	14.62	20	011845001118 NEW PANTHER SECURITY GUARD SERVICE	25/11/2023 21:18:11		View Refresh
8	UP14MT4722	SENO	GHAZIABAD	3118298038120528	16.47	20	011845001118 NEW PANTHER SECURITY GUARD SERVICE	20/11/2023 12:25:35		View Refresh

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

FIRST INFORMATION REPORT

(Under Section 173 B.N.S.S)

प्रथम सूचना रिपोर्ट
(धारा 173 बी एन एस एस के तहत)

1. **District/Unit (जिला/इकाई):** ग्रामीण (कमिश्नरेट गाजियाबाद)
P.S. (थाना): ट्रोनिका सिटी **Year (वर्ष):** 2025
FIR No.(प्र.सू.रि. सं.): 0488
Date &Time of FIR(प्र.सू.रि. की दिनांक/समय): 24/10/2025 22:36

2. S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	भारतीय न्याय संहिता (बी एन एस), 2023	303(2)
2	खान एवं खनिज (विकास का विनियमन) अधिनियम 1957	4
3	खान एवं खनिज (विकास का विनियमन) अधिनियम 1957	21

3.(a) **Occurrence of offence (अपराध की घटना) :**

1. **Day** शनिवार **Date From** 11/10/2025 **Date To** 11/10/2025
(दिन): **(दिनांक से):** **(दिनांक तक):**

Time Period पहर 1 **Time From** 00:00 बजे **Time To** 00:00
(समय अवधि): **(समय से):** **(समय तक):** बजे

(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई):

Date 24/10/2025 **Time (समय):** 22:36 बजे
(दिनांक):

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. 079 **Date & Time** 24/10/2025 22:36 बजे
(प्रविष्टि सं.): **(दिनांक और समय):**

4. Type of Information (सूचना का प्रकार): लिखित

5. Place of Occurrence (घटनास्थल):

Direction and distance from P.S. पश्चिम, 05 **Beat No.**
1. (a) (थाना से दूरी और दिशा): किमी **(बीट सं.):**
(b) Address ग्राम पचायरा
(पता):

(c) In case, outside the limit of this Police Station, then
(यदि थाना सीमा के बाहर है तो):

Name of P.S. **District(State)**
(थाना का नाम): **(ज़िला (राज्य)):**

6.Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):(a) **Name (नाम):** विपिन तोमर हल्का लेखपाल(b) **Father's/Husband's Name(पिता / पति का**(c) **Date/Year of Birth (जन्म तिथि / वर्ष):** 1986(d) **Nationality (राष्ट्रीयता):** भारत(e) **UID No. (यूआईडी सं.):**(f) **Passport No.(पासपोर्ट सं.):****Date of Issue (जारी करने की तिथि):****Place of Issue (जारी करने का स्थान):**(g) **Id details (Ration Card,Voter ID Card,Passport,UID No.,Driving License, PAN)**

S.No.(क्र.सं.)	Id Type (पहचान पत्र का प्रकार)	Id Number (पहचान संख्या)
1		

(h) **Address (पता):**

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	क्षेत्रीय लेखपाल, ग्राम पचायरा,परगना, तहसील लोनी ,ग्रामीण (कमिश्नरेट गाजियाबाद),उत्तर प्रदेश,भारत
2	स्थायी पता	क्षेत्रीय लेखपाल, ग्राम पचायरा,परगना, तहसील लोनी ,ग्रामीण (कमिश्नरेट गाजियाबाद),उत्तर प्रदेश,भारत

(i) **Occupation (व्यवसाय):**(j) **Phone number (दूरभाष सं.):****Mobile (मोबाइल सं.):** 91-9711524307**7.Details of known/suspected/unknown accused with full particulars**

(ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	टीटू		पिता का नाम : लीलू	1. ग्राम पचायरा, ट्रोनिा सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत
2	बिटू		पिता का नाम : लीलू	1. ग्राम पचायरा, ट्रोनिा सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत
3	मनोज कुमार		पिता का नाम : राजवीर	1. ग्राम पचायरा, ट्रोनिा सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत
4	रामपाली		पति का नाम : लीलू	1. ग्राम पचायरा, ट्रोनिा सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत
5	सुनीता		पति का नाम : रवि	1. ग्राम पचायरा, ट्रोनिा सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत
6	कुसुमलता		पति का नाम : महेन्द्र सिंह	1. ग्राम पचायरा, ट्रोनिा सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत

8.Reasons for delay in reporting by the complainant/informant

(शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9.Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))
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10.Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य(रु

11.Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S.No.	UIDB Number
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12.First Information contents (प्रथम सूचना तथ्य):

नकल प्रा०पत्र हिन्दी वादी ... सेवा मं श्रीमान थाना प्रभारी ट्रोनिा सिटी लोनी गा०बाद महौदय सविनय निवेदन यह है कि आज दिनांक 11.10.2025 को श्रीमान जिला खनन अधिकारी तथा क्षेत्रीय लेखपाल ग्राम नौरसपुर परगना व तहसील लोनी जिला गा०बाद के साथ अवैध बालू खनन जोकि खसरा नं० 98 मि० रकबा 1.2650 है० तथा खसरा सं० 99 रकबा 1.2650 है० पर जाकर मौके का स्थलीय निरीक्षण किया गया, जिसमे मौके पर जे०सी०बी० से अवैध बालू खनन का कार्य किया जा रहा था। उक्त स्थल के कार्डिनेट Lat

28.1823 L0ng 77.219127 है जिसकी माप (15x0.5x49) यानि 367.5 घन मी0 तथा (51x17x0.5) यानि 433.5 घन मी0 मापी गयी है। जिसमे अवैध खनन का कार्य किया जा रहा था। राजस्व अभिलेखो का अवलोकन करने के बाद खसरा न0 98 मि0 मे काश्तकार टीटू, बिट्टू पुत्रगण लीलू, मनोज कुमार पुत्र राजवीर तथा रामपाली पत्नी लीलू व सुनीता पत्नी रवि नि0 ग्राम पचायरा तथा खसरा स0 99 मे काश्तकार कुसुमलता पत्नी महेन्द्र सिंह नि0 ग्राम दर्ज है। उपरोक्त काश्तकारो के खिलाफ FIR दर्ज कराने हेतु आख्या सादर सेवा में प्रस्तुत है। हस्ताक्षर अंग्रेजी अपठित 24/10/2025 विपिन तोमर (लेखपाल) 9711524307 (विपिन तोमर) हल्का लेखपाल तहसील लोनी वर्तमान पता क्षेत्रीय लेखपाल, ग्राम पचायरा परगना व तहसील लोनी, जिला गा0बाद (उ0प्र0) स्थायी पता - क्षेत्रीय लेखपाल, ग्राम पचायरा परगना व तहसील लोनी, जिला गा0बाद नोट मैं का0 240 विकाश यादव प्रमाणित करता हूँ कि प्राप्त प्रा0पत्र के आधार पर मुकदमा उपरोक्त की कायमी व चिक मेरे द्वारा शब्द ब शब्द बोल बोलकर थाना हाजा के कम्प्यूटर पर सीसीटीएनएस पर है0कां0 2240 मोनू मलिक द्वारा टंकित कराया गया। अलावा तकनीकी त्रुटि के

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है।)

(1) Registered the case and took up the investigation: (प्रकरण दर्ज किया गया और जांच के लिए लिया गया):

or
(या)

(2) Directed (Name of I.O.) PRADEEP SINGH **Rank** SI (Sub-Inspector)
(जांच अधिकारी का नाम): (पद):

No. 192290773 **to take up the Investigation**
(सं.): (को जांच अपने पास में लेने के लिए निर्देश दिया गया) **or** (या)

(3) Refused investigation due to (जांच के लिए):

or (के कारण इंकार किया या)

(4) Transferred to P.S.

(थाना):

District

(ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost.

(शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)

R.O.A.C.(आर. ओ .ए .सी.)

14 Signature/Thumb impression of the complainant / informant.(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15 Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

**Signature of Officer in charge,
Police Station**

(थाना प्रभारी के हस्ताक्षर)

Name THANA INCHARGE

Rank SI (Sub-Inspector)

No. 9454405104

Attachment to item 7 of First Information Report

(प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused:

(If known / seen)

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण :

(यदि ज्ञात / देखा गया))

S.No.(क्र.सं.)	Sex (लिंग)	Date/Year of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height (cms.) (कद (से.मी.))	Complexion (रंग)	Identification Mark (s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	पुरुष					

2	पुरुष					
---	-------	--	--	--	--	--

3	पुरुष					
---	-------	--	--	--	--	--

4	महिला					
---	-------	--	--	--	--	--

5	महिला					
---	-------	--	--	--	--	--

6	महिला					
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Deformities/ Peculiarities	Teeth (दाँत)	Hair (बाल)	Eyes (आँखें)	Habit(s) (आदतें)	Dress Habit(s) (पहनावा)
8	9	10	11	12	13

Language /Dialect (भाषा/बोली)	Place Of (का स्थान)					Others (अन्य)
	Burn Mark (जले हुए का निशान)	Leucoderma (लुकोदेर्मा (सफ़ेद धब्बे))	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)	
14	15	16	17	18	19	20

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है |)

कार्यालय जिलाधिकारी गाजियाबाद
(खनन अनुभाग)

कारण बताओ नोटिस

पत्र संख्या: 986 / ख0लि0-गाजि0 / 2025-26

दिनांक: 08 / 01 / 2026

श्री टीटू व बिट्टू पुत्र श्री लीलू,
श्रीमति रामपाली पत्नी श्री लीलू,
श्री मनोज कुमार पुत्र श्री राजवीर,
श्रीमति सुनीता पत्नी श्री रवि,
निवासीगण ग्राम पचायरा,
तहसील लोनी, गाजियाबाद।

विषय:- ग्राम नौरसपुर के खसरा सं0 98 मि0 रकबा 1.2650 है0 में साधारण बालू का अवैध खनन किये जाने के सम्बंध में।

उपरोक्त विषयक इस कार्यालय के नोटिस पत्र सं0 933 दिनांक 16.12.2025 का संदर्भ ग्रहण करें, जिसके द्वारा अवगत कराया गया है कि दिनांक 11.10.2025 को क्षेत्रीय निरीक्षण के दौरान ग्राम नौरसपुर के खसरा सं0 98 मि0 रकबा 1.2650 है0 में आपके द्वारा बिना वैध अनुमति के 02 स्थान पर क्रमशः 416.50 घ0मी0 व 382.50 घ0मी0, कुल 799 घ0मी0 साधारण बालू का खनन किया जाना पाया गया है, जो अवैध खनन की श्रेणी में आता है। उक्त अवैध कृत्य के सम्बंध में आपके विरुद्ध क्यों न अर्थदण्ड अधिरोपित किया जाये, के सम्बंध में नोटिस प्राप्त होने के 15 दिवस में अपना स्पष्टीकरण प्रस्तुत करने हेतु निर्देशित किया गया था, परन्तु आप द्वारा तद्दिनांक तक अपना स्पष्टीकरण/उत्तर प्रस्तुत नहीं किया गया है।

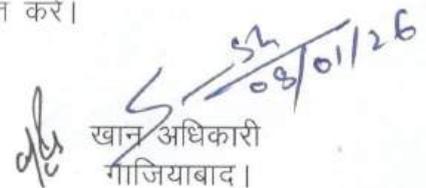
अतः आपको अन्तिम अवसर प्रदान करते हुये निर्देशित किया जाता है कि उपरोक्त अवैध कृत्य के सम्बंध में आपके विरुद्ध क्यों न अर्थदण्ड अधिरोपित किया जाये, के सम्बंध में नोटिस प्राप्त होने के 07 दिवस में अपना स्पष्टीकरण प्रस्तुत करना सुनिश्चित करें। यदि आपके द्वारा निर्धारित अवधि में अपना पक्ष प्रस्तुत नहीं किया जाता है तो आपके विरुद्ध एक पक्षीय आदेश पारित करते हुये अर्थदण्ड अधिरोपित किये जाने की कार्यवाही की जायेगी, जिसका पूर्ण उत्तरदायित्व आपका होगा।


खान अधिकारी
गाजियाबाद।

पत्र सं0 एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि :-

1. तहसीलदार लोनी को उक्त नोटिस 02 प्रतियों में इस निर्देश के साथ प्रेषित कि सम्बंधित को तामिला कराकर प्रति कार्यालय में उपलब्ध कराना सुनिश्चित करें।


खान अधिकारी
गाजियाबाद।

कारण बताओ नोटिस

पत्र संख्या: 933 /ख0लि0-गाजि0/2024-25

दिनांक: 16 / 12 / 2025

श्री टीटू व बिट्टू पुत्र श्री लीलू,
श्रीमति रामपाली पत्नी श्री लीलू,
श्री मनोज कुमार पुत्र श्री राजवीर,
श्रीमति सुनीता पत्नी श्री रवि,
निवासीगण ग्राम पचायरा,
तहसील लोनी, गाजियाबाद।

विषय:- ग्राम नौरसपुर के खसरा सं0 98 मि0 रकबा 1.2650 है0 में साधारण बालू का अवैध खनन किये जाने के सम्बंध में।

अवगत कराना है कि खान अधिकारी गाजियाबाद की जांच आख्या दिनांक 13.10.2025 द्वारा अवगत कराया गया है कि दिनांक 11.10.2025 को क्षेत्रीय निरीक्षण के दौरान ग्राम नौरसपुर के खसरा सं0 98मि0 रकबा 1.2650 है0 में आपके द्वारा बिना वैध अनुमति के 02 स्थान पर क्रमशः 416.50 घ0मी0 व 382.50 घ0मी0, कुल 799 घ0मी0 साधारण बालू का खनन किया जाना पाया गया है, जो अवैध खनन की श्रेणी में आता है।

आपका यह कृत्य उ0प्र0 उपखनिज (परिहार) नियमावली 2021 के नियम 3 तथा खान एवं खनिज (विकास एवं विनिमय) अधिनियम 1957 की धारा 4 का उल्लंघन है एवं उ0प्र0 उपखनिज (परिहार) नियमावली 2021 के नियम 58 तथा खान एवं खनिज (विकास एवं विनिमय) अधिनियम 1957 की धारा 21 के अर्न्तगत दण्डनीय अपराध है।

अतः आपको निर्देशित किया जाता है कि उपरोक्त अवैध कृत्य के सम्बंध में आपके विरुद्ध क्यो न अर्थदण्ड अधिरोपित किया जाये, के सम्बंध में नोटिस प्राप्त होने के 15 दिवस में अपना स्पष्टीकरण प्रस्तुत करना सुनिश्चित करें। यदि आपके द्वारा निर्धारित अवधि में अपना पक्ष प्रस्तुत नहीं किया जाता है तो आपके विरुद्ध एक पक्षीय आदेश पारित किये जाने की कार्यवाही की जायेगी, जिसका पूर्ण उत्तरदायित्व आपका होगा।

जिलाधिकारी
गाजियाबाद।

पत्र सं0 एवं दिनांक उपरोक्तानुसार।
प्रतिलिपि :-

1. तहसीलदार लोनी को उक्त नोटिस 02 प्रतियों में इस निर्देश के साथ प्रेषित कि सम्बंधित को तामिला कराकर प्रति कार्यालय में उपलब्ध कराना सुनिश्चित करें।

जिलाधिकारी
गाजियाबाद।

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

FIRST INFORMATION REPORT

(Under Section 173 B.N.S.S)

प्रथम सूचना रिपोर्ट
(धारा 173 बी एन एस एस के तहत)

1. **District/Unit (जिला/इकाई):** ग्रामीण (कमिश्नरेट गाजियाबाद)
P.S. (थाना): ट्रोनिका सिटी **Year (वर्ष):** 2026
FIR No.(प्र.सू.रि. सं.): 0007
Date &Time of FIR(प्र.सू.रि. की दिनांक/समय): 04/01/2026 18:15

2. S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	भारतीय न्याय संहिता (बी एन एस), 2023	303(2)
2	खान एवं खनिज (विकास का विनियमन) अधिनियम 1957	4
3	खान एवं खनिज (विकास का विनियमन) अधिनियम 1957	21

3.(a) **Occurrence of offence (अपराध की घटना) :**

1. **Day** शुक्रवार **Date From** 02/01/2026 **Date To** 02/01/2026
(दिन): (दिनांक से): (दिनांक तक):

Time Period पहर 2 **Time From** 06:30 बजे **Time To** 06:30
(समय अवधि): (समय से): (समय तक): बजे

(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई):

Date 04/01/2026 **Time (समय):** 18:15 बजे
(दिनांक):

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. 035 **Date & Time** 04/01/2026 18:15 बजे
(प्रविष्टि सं.): **(दिनांक और समय):**

4. Type of Information (सूचना का प्रकार): लिखित

5. Place of Occurrence (घटनास्थल):

Direction and distance from P.S. पश्चिम, 05 **Beat No.**
1. (a) (थाना से दूरी और दिशा): किमी **(बीट सं.):**
(b) Address ग्राम- पचायरा
(पता):

(c) In case, outside the limit of this Police Station, then
(यदि थाना सीमा के बाहर है तो):

Name of P.S. **District(State)**
(थाना का नाम): **(ज़िला (राज्य)):**

6.Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

- (a) **Name (नाम):** विपिन तोमर लेखपाल ग्राम पचायरा
 (b) **Father's/Husband's Name(पिता / पति का नाम):**
 (c) **Date/Year of Birth (जन्म तिथि / वर्ष):** 1991
 (d) **Nationality (राष्ट्रीयता):** भारत
 (e) **UID No. (यूआईडी सं.):**
 (f) **Passport No.(पासपोर्ट सं.):**
 Date of Issue (जारी करने की तिथि):
 Place of Issue (जारी करने का स्थान):

(g) Id details (Ration Card,Voter ID Card,Passport,UID No.,Driving License, PAN)

S.No.(क्र.सं.)	Id Type (पहचान पत्र का प्रकार)	Id Number (पहचान संख्या)
1		

(h) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	तहसील लोनी जिला गाजियाबाद ,ग्रामीण (कमिश्नरेट गाजियाबाद),उत्तर प्रदेश,भारत
2	स्थायी पता	तहसील लोनी जिला गाजियाबाद ,ग्रामीण (कमिश्नरेट गाजियाबाद),उत्तर प्रदेश,भारत

(i) Occupation (व्यवसाय):**(j) Phone number (दूरभाष सं.):**

Mobile (मोबाइल सं.): 91-9711524307

7.Details of known/suspected/unknown accused with full particulars

(ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	डम्पर नं0-UP14MT4722 का मालिक सिद्धू		पिता का नाम : लीलू	1. पचायरा,ट्रोनिका सिटी,ग्रामीण (कमिश्नरेट गाजियाबाद),उत्तर प्रदेश,भारत
2	3 - 4 लोग अज्ञात			1. अज्ञात,ग्रामीण (कमिश्नरेट गाजियाबाद),उत्तर प्रदेश,भारत

8.Reasons for delay in reporting by the complainant/informant

(शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9.Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))

10. Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य(रु

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S.No.	UIDB Number

12.First Information contents (प्रथम सूचना तथ्य):

नकल तहरीर हिन्दी वादी.....सेवा में, श्रीमान् थाना प्रभारी ट्रोनिका सिटी लोनी गा0बाद महोदय,दिनांक 02/01/026 को ग्राम पचायरा परगना व तहसील लोनी जिला- गा0बाद में नायब तहसीलदार तथा क्षेत्रीय लेखपाल को सूचना के आधार पर समय लगभग 6.30 वजे Location lat- 28.80718 ,Long- 77.221856 पर रेत का ढेर ,ट्रैक्टर ,ट्रॉली तथा डम्पर दिखाई दिये। पूछताछ के बाद पता चला कि ट्रैक्टर ,ट्रॉली,डम्पर द्वारा यमुना से अवैध बालू खनन के अवैध रूप से ग्राम- पचायरा उपरोक्त Location पर गिराते थे और यहाँ से डम्पर लाँड करके आगे भेजते थे। उपरोक्त ट्रॉली को स्थानीय पुलिस की सहायता से थाना ट्रोनिका सिटी की अभिरक्षा मे दे दिया गया है। इसके अतिरिक्त डम्पर न0-UP14MT4722 जोकि लाँड होने के लिए खडा था का मालिक सिद्धू पुत्र लीलू नि0-पचायरा डम्पर को ले जाने लगा। तो उसको प्रशासन द्वारा रोकने की कोशिश की गई और बताया गया कि आप डम्पर के कागजात दिखाके ले जा सकते हैं। लेकिन डम्पर मालिक नहीं माना और डम्पर को जबरजस्ती लेकर भाग गया। तथा 3-4 और अज्ञात लोग तथा डम्पर मालिक को लेकर भाग गये। डम्पर मालिक तथा 3-4 अज्ञात लोगो के खिलाफ उचित कार्यवाही हेतु आख्या सादर सेवा में प्रेषित हैं। SD अपठित 04/01/026 विपिन तोमर (लेखपाल) मो0न0- 9711524307 क्षेत्र पचायरा नोट- मैं है0का0 858 बन्टी कुमार गुप्ता

प्रमाणित करता हूँ कि कि प्राप्त प्रा0पत्र के आधार पर मुकदमा उपरोक्त की कायमी व मुकदमा मेरे द्वारा शब्द ब शब्द बोल बोलकर थाना हाजा के कम्प्यूटर पर सीसीटीएनएस पर का0 3730 अनुज चौधरी द्वारा टंकित करायी गयी । अलावा तकनीकी त्रुटि के ।

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद्र सं. 2 में उल्लेख धारा के तहत है ।)

- (1) **Registered the case and took up the investigation:** (प्रकरण दर्ज किया गया और जांच के लिए लिया गया):
- or**
(या)
- (2) **Directed (Name of I.O.)** PRADEEP SINGH **Rank** SI (Sub-Inspector)
(जांच अधिकारी का नाम): (पद):

No. 192290773 **to take up the Investigation**
(सं.): (को जांच अपने पास में लेने के लिए निर्देश दिया गया) **or** (या)

(3) Refused investigation due to (जांच के लिए):

or (के कारण इंकार किया या)

- (4) **Transferred to P.S.** **District**
(थाना): (ज़िला):
on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost.
(शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी ।)

R.O.A.C.(आर. ओ .ए .सी.)

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

14 Signature/Thumb impression of the complainant / informant.(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15 Date and time of dispatch to the court
(अदालत में प्रेषण की दिनांक और समय):

**Signature of Officer in charge,
Police Station**

(थाना प्रभारी के हस्ताक्षर)

Name THANA INCHARGE

Rank SI (Sub-Inspector)

No. 9454405104

Attachment to item 7 of First Information Report

(प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused:

(If known / seen)

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण :

(यदि ज्ञात / देखा गया))

S.No.(क्र.सं.)	Sex (लिंग)	Date/Year of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height (cms.) (कद (से.मी.))	Complexion (रंग)	Identification Mark (s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	पुरुष					

2	अज्ञात					
Deformities/ Peculiarities	Teeth (दाँत)	Hair (बाल)	Eyes (आँखें)	Habit(s) (आदतें)	Dress Habit(s) (पहनावा)	
8	9	10	11	12	13	

Language /Dialect (भाषा/बोली)	Place Of (का स्थान)					Others (अन्य)
	Burn Mark (जले हुए का निशान)	Leucoderma (लुकोदेर्मा (सफ़ेद धब्बे))	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)	
14	15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है ।)



राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र
वायु गुणवत्ता प्रबंधन आयोग
Commission for Air Quality Management in
National Capital Region and
Adjoining Areas



No.120017/27/GRAP/2021/CAQM

Dated: 13.12.2025

ORDER

Sub.: Invocation of actions under Stage III ('Severe' category, AQI range 401-450) of schedule of GRAP (21.11.2025) – steps to be taken

The Commission for Air Quality Management in NCR and adjoining areas, in pursuance of the Hon'ble Supreme Court directions, issued a modified the schedule of GRAP vide order dated 21.11.2025 for implementation with immediate effect in entire NCR by all concerned (available on CAQM website- caqm.nic.in).

2. As of now, Stage- I & II of extant schedule of GRAP are in force vide order dated 14.10.2025 & 19.10.2025.

3. Noting an increasing trend in AQI levels of Delhi, the Sub-Committee on GRAP in its earlier meeting held on 12.12.2025 reviewed the increasing air quality scenario in the region and decided to keep a close watch on the situation further. The Sub-Committee in its urgent meeting held at 10:00 AM today, further reviewed the air quality scenario in the region as well as the IMD/IITM forecasts and observed as under:

The AQI of Delhi, recorded as 259 on 10.12.2025 ('Poor'), 307 on 11.12.2025 ('Very Poor') and 349 on 12.12.2025 ('Very Poor'), exhibited a continuous increasing trend owing to very low speed wind, stable atmosphere and unfavorable weather parameters and meteorological conditions for dispersal of pollutants, resulting into trapping of the pollutants in the region and thereby gradually increasing the AQI levels.

*The change in the wind direction/pattern since yesterday and winds blowing easterly has further worsened the situation for the PM 2.5 concentrations, which is the predominant pollutant during the winter season and is on increasing trend. Almost all the AQI stations in Delhi are showing PM 2.5 as the predominant pollutant and **the AQI of Delhi** has been recorded as 387 at 6:00 AM, 393 at 8:00 AM and **recorded as 401 at 10:00 AM today already crossing the "Severe" category mark.***

This situation of calm winds, stable atmosphere and unfavorable meteorological conditions is likely to remain for a couple of days as per the forecast from IMD/IITM.

4. Accordingly, keeping in view the prevailing trend of air quality, in an effort to prevent further deterioration of the air quality, the **Sub Committee on GRAP hereby decide to invoke all actions under Stage-III ('Severe' Air Quality of Delhi, ranging 401-450)** of extant schedule of GRAP, **with immediate effect** in right earnest by all the agencies concerned in Delhi-NCR, in addition to the Stage-I and II actions already in force.

5. Direction No. 88 dated 03.06.2025 as amended on 17.10.2025 allows all BS-IV commercial goods vehicle to enter Delhi for a limited period up to 31.10.2026 and restricts entry of all BS-III and below commercial good vehicle (registered outside Delhi) into Delhi w.e.f. 01.11.2025.

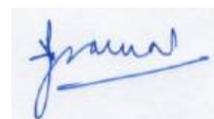
6. As GRAP is an emergency measure, it shall prevail as far as restrictions on entry of BS-IV diesel operated LCVs (goods carriers) are concerned. Therefore, **Action Point No. 6 of Stage-III of GRAP schedule is modified and may be read as under:-**

“GNCTD to not permit BS-IV diesel operated LCVs (goods carriers), registered outside Delhi, to enter Delhi, except those carrying essential commodities / providing essential services”

7. It is further clarified that in terms of Direction No. 88, as amended, all BS-III and below diesel operated commercial goods vehicles viz., LGVs, MGVs, HGVs, registered outside Delhi, are already not permitted to enter Delhi w.e.f 01.11.2025, even if they are carrying essential commodities / providing essential services.

8. Actions under Stage-I, II & III of the revised GRAP shall be implemented, monitored and reviewed by all the agencies concerned in the entire NCR to ensure that the AQI levels do not slip further. All implementing agencies shall keep strict vigil and intensify measures of the extant schedule of GRAP. Citizens are requested to strictly adhere to the citizen charter under GRAP Stage-III.

9. The Sub-Committee, shall be keeping a close watch on the air quality scenario and review the situation from time to time for further appropriate decision depending upon the Air Quality in Delhi and forecast made by IMD/IITM.



(R.K. Agrawal)
Director (Technical)

To:

1. The Chief Secretary, Government of Uttar Pradesh, 101, Lok Bhawan, U. P. Civil Secretariat, Vidhan Sabha Marg, Lucknow – 226 001.
2. The Chief Secretary, Government of Rajasthan, Government Secretariat, Jaipur, Rajasthan – 302 005.
3. The Chief Secretary, Government of Haryana, 4th Floor, Civil Secretariat, Sector – 1, Chandigarh.

4. The Chief Secretary, Government of NCT of Delhi, 3rd Floor, Delhi Secretariat, I. P. Estate, New Delhi – 110 002.
5. Additional Chief Secretary/Principal Secretary, Department of Environment, Uttar Pradesh.
6. Additional Chief Secretary, Department of Environment, Room No. 335, 3rd Floor, Haryana New Secretariat, Sector 17, Chandigarh.
7. Additional Chief Secretary / Principal Secretary, Department of Environment, Government of NCT of Delhi, Room No. 801, 8th Floor, B Wing, Delhi Secretariat, Delhi - 110002.
8. Principal Secretary, Department of Environment, Room No. 4224, 2nd Floor, Main Building, Government of Rajasthan Sectt. Jaipur.
9. Principal Secretary, Department of Transport, Government of Uttar Pradesh, Room No. 701, Babu Bhawan, Hazratganj, Lucknow, Uttar Pradesh
10. Addl. Chief Secretary, Department of Transport, Govt. of Rajasthan, Room No. 4102, Main Building, Rajasthan Sachivalya, Jaipur, Rajasthan.
11. Principal Secretary, Department of Transport, Government of Haryana, Room No. 621, 6th Floor, New Secretariat Bldg. Sector 17, Chandigarh.
12. Principal Secretary cum Commissioner, Department of Transport, Government of NCT of Delhi 5/9, Under Hill Road. Ludlow Castle, Civil Lines, Delhi – 110054.
13. Principal Secretary, Urban Local Bodies, Uttar Pradesh, 201, Lok Bhawan, Lucknow, Uttar Pradesh.
14. Principal Secretary, Urban Local Bodies, Rajasthan, Food Building, Secretariat Jaipur, Rajasthan.
15. Principal Secretary, Urban Local Bodies, Haryana, 506, 5th Floor, New Civil Secretariat, Sector 17, Chandigarh.
16. Commissioner of Police, Delhi, New Police Hqrs., Jaisingh Road, New Delhi.
17. Director General of Police, Uttar Pradesh, Police Headquarters, 9th Floor, Tower -2, Gomti Nagar Ext., Shaheed Path, Lucknow, Uttar Pradesh.
18. Director General of Police, Rajasthan, Police Headquarters, Lal Kothi, Tonk Road, Jaipur, Rajasthan.
19. Director General of Police, Haryana, Police Headquarters, Sector-6, City-Panchkula, Haryana -134109.
20. Special Commissioner of Police (Traffic) Delhi, Delhi Police New Headquarters, Tower-I, 3rd Floor, Jaisingh Road, New Delhi.
21. Addl. Director General of Police, (Traffic) Uttar Pradesh, Police Headquarters, Signature Bldg. Gomati Nagar Vistar, Lucknow, Uttar Pradesh.
22. Addl. Director General of Police (Traffic), Rajasthan, Room No. 740, Police Headquarters, Nehru Palace, Tonk Road, Jaipur, Rajasthan.
23. Inspector General of Police (Traffic & Highways), Haryana, Sector-7, Karnal, Haryana.
24. Chairman, National Highway Authority of India (NHAI), G 5&7, Sector 10, Dwarka, New Delhi – 110075.
25. Vice-Chairman, Delhi Development Authority (DDA), B Block, 1st Floor, Vikas Sadan, INA, New Delhi – 110023.
26. Chairman, New Delhi Municipal Council (NDMC), Palika Kendra, Parliament Street, New Delhi – 110001.
27. Commissioner, Municipal Corporation of Delhi, Civic Centre, 4th Floor, Minto Road, Delhi - 110002
28. Engineer in chief (E in C-I,II, III) Municipal Corporation of Delhi, Civic Centre, Minto Road, New Delhi 110002

29. Chief Executive Officer, Delhi Cantonment Board, Sadar Bazar Road, Delhi Cantonment, Delhi 110010.
30. Chairman, Central Pollution Control Board (CPCB), Parivesh Bhawan, East Arjun Nagar, Delhi – 110032.
31. Chairman, Uttar Pradesh Pollution Control Board, T C, 12 V, Vibhuti Khand, Gomati Nagar, Lucknow, Uttar Pradesh.
32. Chairman, Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongari, Jaipur, Rajasthan – 302004.
33. Chairman, Haryana Pollution Control Board, C-11, Sector 6, Panchkula, Haryana - 134109.
34. Chairman, Delhi Pollution Control Committee, 6th Floor, C Wing, Delhi Secretariat, IP Estate, Delhi – 110002.
35. Engineer-in-Chief, Public Work Department (PWD), Delhi, 12th Floor, Maso Building, Indraprastha Estate, New Delhi-110002.
36. Engineer-in-Chief, Public Works Department, Haryana, Nirman Sadan, Plot No.1, Dakshana Marg, Sector -33 A, Haryana PWD (B&R), Chandigarh.
37. Engineer-in-Chief, Public Works Department, Rajasthan, 170, Kamala Nehru Nagar, Ganpati Nagar, Jaipur, Rajasthan – 302007.
38. Engineer In Chief, U.P. Public Works Department, Nirman Bhavan, 96 M.G. Marg, Opp. Raj Bhavan, Lucknow-226001.
39. CMD, NTPC, NTPC Bhawan, SCOPE Complex, Institutional Area, Lodhi Road, New Delhi – 110003.
40. Managing Director, DMRC Ltd., Metro Bhawan, Brigade Lane, Barakhamba Road, New Delhi – 110 001.
41. Managing Director & CEO, DIMTS, 8th Floor, A Block, IT Park Road, Metro Vihar, Shastri Park, Shahdara, New Delhi, Delhi -110053.
42. Managing Director, National Capital Region Transport Corporation, Gati Shakti Bhawan, INA, New Delhi – 110023.
43. Chairman cum Managing Director, NBCC Bhawan, Lodhi Rd, New Delhi - 110003
44. Chairman, New Okhla Industrial Development Authority (NOIDA), Main Administrative Bldg. Sector 6, NOIDA, Uttar Pradesh.
45. Chairman, Greater Noida Industrial Development Authority, Plot No. 01, Knowledge Park -04, Greater NOIDA, Gautam Budh Nagar, UP – 201308.
46. Vice Chairman, Ghaziabad Development Authority, Vikas Path, Old Bus Stand, Ghaziabad, Uttar Pradesh – 201001.
47. Chief Executive Officer, Gurugram Metropolitan Development Authority, Metro Station, Plot No3, Sector 44, Near HUDA City Centre, Gurugram, Haryana.
48. Member Secretary, Central Pollution Control Board (CPCB), Parivesh Bhawan, East Arjun Nagar, Delhi – 110032.
49. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Vibhuti Khand, Gomati Nagar, Lucknow, Uttar Pradesh – 226010.
50. Member Secretary, Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongari, Jaipur, Rajasthan – 302004.
51. Member Secretary, Haryana Pollution Control Board, C-11, Sector 6, Panchkula, Haryana – 134109.
52. Member Secretary, Delhi Pollution Control Committee, 6th Floor, C Wing, Delhi Secretariat, I P Estate, Delhi – 110002.
53. Chief Engineer, Urban Local Bodies, Haryana, Directorate of Urban Local Bodies, Bays No. 11-14, Sector 4, Panchkula, Haryana – 134112.
54. Chief Engineer, Directorate of Urban Local Bodies, Plot No. 18, Sector-7, Gomati Nagar, Uttar Pradesh.

55. Chief Engineer, Directorate of Urban Local Bodies, 22 Godam, Near Shiv Line Fatak, Jaipur, Rajasthan.
56. The Deputy Commissioner, Central Delhi, 14, Daryaganj, New Delhi – 110002.
57. The Deputy Commissioner, East Delhi, L M Bund, Shastri Nagar, Delhi – 110031.
58. The Deputy Commissioner, New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi – 110011.
59. The Deputy Commissioner, North Delhi, Alipur, Delhi – 110036.
60. The Deputy Commissioner, North East Delhi, DC Office Complex, Nand Nagari, Opposite Gagan Cinema, Delhi – 110093.
61. The Deputy Commissioner, North West Delhi, O/o of the Deputy Commissioner, Kanjhawala, Delhi – 110081.
62. The Deputy Commissioner, Shahdra, Nand Nagari, Opposite Gagan Cinema, Delhi - 110093.
63. The Deputy Commissioner, South Delhi, M B Road, Saket, New Delhi 110068.
64. The Deputy Commissioner, South East Delhi, Old Gargi College Building, Lajpat Nagar-IV, New Delhi – 110024.
65. The Deputy Commissioner, South West Delhi, Old Terminal Tax Building, Kapashera, New Delhi- 110037.
66. The Deputy Commissioner, West Delhi, Plot No. 3, Shivaji Palace, Near West Mall Gate, Raja Garden, New Delhi – 110027.
67. The District Magistrate, Meerut, Office of the District Magistrate, Collectorate, District Meerut, Uttar Pradesh – 250002.
68. The District Magistrate, Ghaziabad, District Magistrate Office, Collectorate, Rajnagar, Ghaziabad, Uttar Pradesh – 201001.
69. The District Magistrate, Shamli, Bara bazar, Shamli, Uttar Pradesh - 247776
70. The District Magistrate, Bulandshahr Collectorate, Bulandshahr, Uttar Pradesh – 203001.
71. The District Magistrate, Muzaffarnaga, Collectorate, (Near Prakash Chowk), District – Muzaffarnagar, Uttar Pradesh -251001.
72. The District Magistrate, Hapur, Collectorate, Hapur, Uttar Pradesh -245101.
73. The District Magistrate, Baghpat, Collectorate, Baghpat, Uttar Pradesh - 250619.
74. The District Magistrate, Gautam Budhha Nagar, Tulsi Marg, Pocket G, Sector - 27, Noida, Gautam Budhha Nagar, Uttar Pradesh -201301.
75. The Deputy Commissioner, Rohtak, Mini Secretariat, District Rohtak, Haryana - 124001.
76. The Deputy Commissioner, Gurugram, First Floor, Mini Secretariat, Gurugram
77. The Deputy Commissioner, Sonapat, Mini Secretariat, District Sonapat, Haryana – 131001.
78. The Deputy Commissioner, Panipat, 1st Floor, Mini Secretariat, District Panipat, Haryana – 132103.
79. The Deputy Commissioner, Karnal, Mall Road, Karnal, District Karnal, Haryana – 132001.
80. The Deputy Commissioner, Faridabad, Room No.- 111, 1st Floor, Mini Secretariat, Sec-12, Faridabad -121004.
81. The Deputy Commissioner, Bhiwani, Commissioners' Office, Bhiwani, Haryana -127021.
82. The Deputy Commissioner, Rewari, Mini Secretariat, Bawal Road, Rajiv Chowk, Rewari, Haryana – 123401.

83. The Deputy Commissioner, Mahendragarh 1st Floor Mini Secretariat, Narnaul, Mahendragarh, Haryana.
84. The Deputy Commissioner, Palwal, Room No-201, Second Floor, Mini Secretariat, Palwal, Haryana- 121102.
85. The Deputy Commissioner, Nuh, Second Floor, Mini Secretariat Nuh, Haryana – 122107.
86. The Deputy Commissioner, Jhajjar, Mini Secretariat, DC Office, Jhajjar, Haryana – 124103.
87. The Deputy Commissioner, Charkhi Dadri, Mini Secretariat, Charkhi Dadri, Haryana.
88. The Deputy Commissioner, Jind, O/o Deputy Commissioner, Mini Secretariat, Jind, Haryana -126102.
89. The District Collector & Magistrate, Collectorate, Rajendra Nagar, Bharatpur, Rajasthan – 321001.
90. The District Collector & Magistrate, Mohalla Ladiya, Alwar, Rajasthan – 301001.
91. The Commissioner, Meerut Nagar Nigam, Near Ghanta Ghar, Kaiser Ganj Road, Meerut – 250002.
92. The Commissioner, Ghaziabad Nagar Nigam, Navyug Market, Opp. Old Bus Stand, Ghaziabad, Uttar Pradesh – 201001.
93. The Chairman, Nagar Palika Parishad Shamli Mill Road, Shamli, Uttar Pradesh – 247776.
94. The Chairman, Nagar Palika, Bulandshahr, Uttar Pradesh.
95. The Chairman, Nagar Palika Parishad, SD Area, Muzaffarnagar, Uttar Pradesh – 251002.
96. The Chairman, Nagar Palika Parishad, Hapur, Lothi Gate Nagar, Atarpura Chopla, Hapur, Uttar Pradesh –245101.
97. The Chairman, Nagar Palika Prishad, Baghpat, Uttar Pradesh.
98. Chief Executive Officer, Gautam Budhha Nagar, Uttar Pradesh.
99. The Commissioner, Municipal Corporation Rohtak, Ambedkar Chowk, M C Office, Opp. BSNL Office, Rohtak, Haryana – 124001.
100. The Commissioner, Municipal Corporation, Sonapat, Near Railway Station, Railway Road, Sonapat, Haryana – 131001.
101. The Commissioner, Municipal Corporation Panipat, Tau Devi Lal Complex, Railway Road, Panipat, Haryana – 132103.
102. The Commissioner, Municipal Corporation Karnal, Sector-12, (near Mini Secretariat), Urban State, Karnal, Haryana – 132001.
103. The Commissioner, Municipal Corporation Faridabad, B.K Chowki, New Industrial Town, Faridabad, Haryana – 121001.
104. The Commissioner, Municipal Corporation Gurugram, C 1, Info City, Sector 34, Gurugram, Haryana -122001.
105. The District Municipal Commissioner, Bhiwani Municipal Committee, Near Railway Station, Bhiwani, Haryana.
106. The Additional Deputy Commissioner, Municipal Council Rewari, Bharawas Rd, Near Agarsen Chowk, Bhajan Ka Bagh, Raam Bagh Mahalla Rewari, Haryana -123401.
107. The District Municipal Commissioner, Municipal Council Narnaul, Near PWD Rest House, Narnaul, Mahendragarh, Haryana.
108. The Deputy Commissioner, Municipal Council, Palwal, Second Floor, Mini Secretariat, Palwal, Haryana- 121102.
109. The Executive Officer, Municipal Committee, Nuh, Near Sabzi Mandi, Civil Lines, Nuh, Haryana - 122107.

110. The Executive Officer, Municipal Council, Jhajjar, Chhuchhakwas Road, Jhajjar, Haryana - 124103.
111. The Deputy Commissioner, Municipal Council, Mini Secretariat, District Charkhi Dadri, Haryana.
112. The Deputy Commissioner, Municipal Council, Police Lines, District Jind, Haryana -126102.
113. The Commissioner, Nagar Nigam Bharatpur, Mathura Gate, Bharatpur, Rajasthan – 321001.
114. The Commissioner, Nagar Parishad, Alwar Church Road, Alwar, Rajasthan.
115. The Chief Executive Officer (CEO), Plot No. 3, Sector 44, Near HUDA City Centre Metro Station, Gurugram, Haryana – 122003.
116. Chief Controller of Explosives, PESO, CGO Complex, 5th, A Block, Seminary Hills, Nagpur, Maharashtra – 440001.
117. Managing Director, BSES Rajdhani Power Limited, BSES Rajdhani Power Limited, BSES Bhawan, Nehru Place, New Delhi - 110019.
118. The Managing Director, BSES Yamuna Power Limited, Shakti Kiran Building, Vishwas Nagar, Shahdara, Delhi -110032.
119. Chief Executive Officer, Tata Power Delhi Distribution Limited (TPDDL), Tata Power Delhi Distribution Ltd, Hudson Lines, Kingsway Camp, Delhi-110 009.
120. Managing Director, Uttar Haryana Vidyut Vitran Nigam Limited (UHVVNL) Vidyut Sadan, Plot No. C-16, Sector-6, Panchkula, Haryana.
121. Managing Director, Dakshani Haryana Vidyut Vitran Nigam Limited (DHVVNL), Vidyut Sadan, Vidyut Nagar, Hisar, Haryana -125005.
122. Managing Director, Pashchimanchal Vidyut Vitran Nigam Limited (PVVNL), Urja Bhawan, Victoria Park, Meerut, Uttar Pradesh - 250001.
123. Managing Director, Noida Power Company Limited (NPCL) Commercial Complex, 1st Avenue, Pocket H, Sector Alpha II, Greater Noida, Uttar Pradesh.
124. Managing Director, Jaipur Vidyut Vitran Nigam Limited (JVVNL), Vidyut Bhawan, Jyoti Nagar, Jaipur, Rajasthan - 302005.
125. Managing Director, Bharatpur Electricity Service Limited (JVVNL) Vidyut Bhawan, Jyoti Nagar, Jaipur, Rajasthan - 302005.
126. Managing Director, Delhi Transport Corporation (DTC), Government of National Capital Territory of Delhi, DTC Headquarters, IP Estate, New Delhi-110002.
127. Managing Director, U P State Road Transport Corporation, Tehri Kothi, MG Marg, Lucknow, Uttar Pradesh - 226 001.
128. Managing Director, State Road Transport Corporation of Haryana, 30 Bays Building, 2nd Floor, Sector - 17C, Chandigarh – 160017.
129. Managing Director, Rajasthan State Road Transport Corporation, Parivahan Marg, Chaumu House, Jaipur, Rajasthan - 302 001
130. The Chief Engineer (O&M), Rajiv Gandhi Thermal Power Project, Haryana Power Generation Corporation Ltd., Tehsil, Khedar, Barwala, Vidyut Sadan Vidyut Nagar Hisar, Haryana – 125 122.
131. The Chief Engineer (O&M), Deen Bandhu Chhotu Ram Thermal Power Station, Haryana Power Generation Corporation Ltd, Village- Pansara, Yamunanagar – 135 004.
132. The Chief Engineer (O&M), Panipat Thermal Power Station, Haryana Power Generation Corporation Ltd., Village Assan, Jind Road, Panipat, Haryana – 132 105.
133. Sr. Vice President (O&M), Jhajjar Power Ltd., Mahatma Gandhi Thermal Power Plant, CLP India Ltd, Tehsil- Matanhai, Dist- Jhajjar, Haryana - 124106
134. Plant in charge, Harduaganj Thermal Power Station, Uttar Pradesh Rajya Vidyut Utpadan Nigam Limited, 14, Ashok Marg, Shakti Bhavan, Lucknow

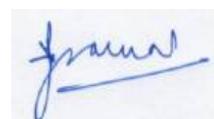
135. The Chief Engineer (O&M) Talwandi Sabo Power Ltd, Village – Banawala, Mansa, Talwandi Sabo Road, Mansa - 151 302.
136. Sr. Vice President (O&M), Rajpura Thermal Power Plant, Nabha Power Ltd, Nalash/Nalas Village, Rajpura, Dist. Patiala, Punjab.
137. The Chief Engineer (O&M), Guru Gobind Singh Thermal Power Station, Punjab State Electricity Board, Ropar, Punjab.
138. The Chief Engineer (O&M), Guru Hargobind Singh Thermal Power Station, Punjab State Electricity Board Lehra Mohabbat, Bhatinda, Punjab.
139. Chief General Manager, National Capital Thermal Power Station (NCTPS) National Thermal Power Corporation, Dadri, Dist: Gautam Budhnagar, Uttar Pradesh -201 008.
140. The Chief Engineer (O&M) Rajiv Gandhi Thermal Power Project, Haryana Power Generation Corporation Ltd., Tehsil, Khedar, Barwala, Hisar, Haryana - 125 122.

Copy for information and appropriate action to:

1. The Chairman and CEO, Railway Board, Raisina Road, Central Secretariat, New Delhi, Delhi 110001.
2. The Secretary, Department of Personnel and Training (DoPT), Government of India, Room No. – 112, North Block, New Delhi – 110 001
3. The Director General, Central Public Work Department (CPWD) A-Wing, Room No. 101 Nirman Bhawan, New Delhi
4. The Additional Chief Secretary, Health Department, Govt. of Haryana
5. The Additional Chief Secretary, Medical Health & Family Welfare Department, Govt. of Rajasthan
6. The Principal Secretary, Medical Health & Family Welfare, Govt. of Uttar Pradesh
7. The Secretary, Health & Family Welfare, Govt. of NCT of Delhi

Copy also to:

1. The Secretary, Ministry of Environment, Forest and Climate Change, Government of India, Indira Paryavaran Bhawan, Jor Bagh, New Delhi
2. The Defence Secretary, Ministry of Defence, Government of India, South Block, New Delhi – 110 001.
3. The Secretary, Ministry of Petroleum and Natural Gas, Government of India, Shastri Bhawan, New Delhi – 110 001.
4. The Secretary, Ministry of Road Transport and Highways, Government of India, Transport Bhawan, New Delhi – 110 001.
5. The Secretary, Ministry of Power, Government of India, Rafi Marg, Shram Shakti Bhavan, New Delhi, Delhi 110001
6. The Secretary, Department of Telecommunication, Ministry of Communication & IT, Government of India, Sanchar Bhawan, 20 Ashoka Road, New Delhi
7. The Chairperson and all Members (including Associate Members), CAQM



(R.K. Agrawal)
Director (Technical)
(Member Convenor of Sub-Committee on GRAP)

कार्यालय जिलाधिकारी गाजियाबाद
(खनन अनुभाग)

संख्या: 917/ख0अनु0-गाजि0/25-26

दिनांक: 14.12.2025

मै0 न्यू पेन्थर सिक्वोरिटी गार्ड सर्विस
(पट्टाधारक ग्राम पचायरा खण्ड-2)
प्रो0 श्री बनी सिंह
निवासी- सालासर काम्पलैक्स, 306,
शंकर विहार कालोनी, कुरैशी,
अलीगढ़।

विषय:- दिल्ली एन0सी0आर0 क्षेत्र में ग्रेप स्टेज-3 व 4 लागू होने के सम्बंध में।

उपरोक्त विषयक Commission for Air Quality Management in National Capital Region and Adjoining Areas के पत्र सं0 120017/27/GRAP/2021/CAQM दिनांक 13.12.2025 का संदर्भ ग्रहण करें, जिसके द्वारा अवगत कराया गया है कि दिल्ली एन0सी0आर0 क्षेत्र में ग्रेप स्टेज-3 व 4 लागू किया गया है।

उपरोक्त के सम्बंध में अवगत कराना है कि Commission for Air Quality Management in National Capital Region and Adjoining Areas के निर्देशानुसार ग्रेप स्टेज-3 व 4 लागू होने पर समस्त खनन संक्रियाओं को बाधित किया गया है।

अतः आपको निर्देशित किया जाता है कि Commission for Air Quality Management in National Capital Region and Adjoining Areas द्वारा दिल्ली एन0सी0आर0 क्षेत्र में ग्रेप स्टेज-3 व 4 लागू किये जाने के कारण बालू खनन पट्टा क्षेत्र में तत्काल प्रभाव से समस्त खनन सम्बंधित संक्रियाये बंद किया जाना सुनिश्चित करें, अन्यथा की दशा में आपके विरुद्ध नियमानुसार कार्यवाही की जायेगी, जिसके लिये आप स्वयं उत्तदायी होंगे।

अपरजिलाधिकारी (वि0/रा0)
गाजियाबाद।

पत्र सं0 एवं दिनांक उपरोक्तानुसार।
प्रतिलिपि:-

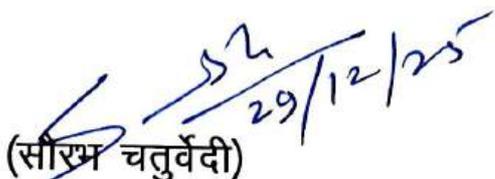
3. जिलाधिकारी, गाजियाबाद महोदय को सादर सूचनार्थ प्रेषित।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को सूचनार्थ प्रेषित।

अपरजिलाधिकारी (वि0/रा0)
गाजियाबाद।

जांच आख्या

मा० न्यायालय एन०जी०टी०, नई दिल्ली के आदेश दिनांक 16.12.2025, जिसके द्वारा दिल्ली एन०सी०आर० क्षेत्र में ग्रेप स्टेज- 3 व 4 लागू होने की दशा में खनन संक्रियाओं की रोक का अनुपालन कराये जाने के आदेश दिये हैं, के क्रम में दिनांक 28.12.2025 को बालू खनन क्षेत्र ग्राम पचायरा (खण्ड-2) व नौरसपुर का औचक निरीक्षण किया गया। निरीक्षण के दौरान दिल्ली एन०सी०आर० क्षेत्र में ग्रेप स्टेज-3 व 4 लागू होने के कारण बालू खनन क्षेत्र में खनन संक्रियायें पूर्णतः बंद पायी गयी तथा कोई मशीन अथवा बालू का परिवहन करता वाहन नहीं पाया गया।

आख्या अवलोकनार्थ सादर प्रेषित है।


(सौरभ चतुर्वेदी)
खान अधिकारी
गाजियाबाद।

बालू खनन पट्टा
पट्टा धारक का नाम - निर्मल सैन्ड
रण्ड इन्फरा प्रा. लि.
गाटान - 1
क्षेत्रफल - 22 घनमीटर (1.81 हेक्टेयर)
पट्टा संख्या - 05-05-2025 से
04-02-2026 तक

GPS Map Camera



Subhanpur, Uttar Pradesh, India

 New Subhanpur Rd, Subhanpur, Uttar Pradesh
201102, India
Lat 28.822683° Long 77.223952°
Sunday, 28/12/2025 10:07:45 PM GMT +05:30

सरकारी पट्टा
साधारण बालू
परिसर धारक का नाम - न्यू पेपर सिक्योरिटी गार्ड सर्विस
ग्राम - पंचायत
जयसोल - लोनी
प्रो. बनी सिंह
खण्ड संख्या - 02
जनपद - गाजियाबाद
श्रेणफल - 8.512 है.
पट्टे की अवधि दिनांक - 12-11-2021 से 11-11-2026 तक
दस्तावेज - A & C.D.
दिनांक... 5 वर्ष हेतु
आज.....

GPS Map Camera



Google

Delhi, Delhi, India 🇮🇳
Mohammadpur Rd, Tehari Dawlatpur, Delhi,
Delhi 110036, India
Lat 28.797577° Long 77.209074°
Sunday, 28/12/2025 10:27:16 PM GMT +05:30



राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र
वायु गुणवत्ता प्रबंधन आयोग
Commission for Air Quality Management in
National Capital Region and
Adjoining Areas



No.120017/27/GRAP/2021/CAQM / 528 DT

Dated: 02.01.2026

ORDER

Sub.: Revocation of actions under Stage III ('Severe' Air Quality) of GRAP and intensifying actions under Stage-I & II of modified Graded Response Action Plan (21.11.2025)

The Commission for Air Quality Management in NCR and adjoining areas, in pursuance of the Hon'ble Supreme Court directions, issued a modified schedule of GRAP vide its order dated 21.11.2025 for implementation with immediate effect by all concerned (available on CAQM website i.e., caqm.nic.in).

2. As of now, Stage- I, II & III of extant schedule of GRAP are in force vide order dated 14.10.2025, 19.10.2025 & 13.12.2025, respectively.
3. The Sub-Committee on GRAP held its meeting today, reviewed the air quality scenario in the region as well as the IMD/IITM forecast and observed as under:

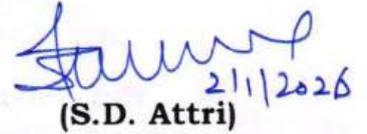
The AQI of Delhi has shown significant improvement owing to strong winds and favourable meteorological conditions and has been recorded 236 on 02.01.2026. Further, the forecast by IMD/IITM predicts the AQI to remain in poor to very poor category in coming days.

4. The Sub-Committee, accordingly, decided to **revoke its order dated 13.12.2025, for invoking actions under Stage-III ('Severe' Air Quality) of Schedule of GRAP (modified on 21.11.2025), with immediate effect.**
5. Construction & Demolition project sites etc. which have been issued specific closure orders on account of violations/ non-compliances of various statutory directions, rules, guidelines etc. under no circumstances shall resume their operations without any specific order to this effect from the Commission.
6. **Actions under Stage-I & II shall, however, remain invoked and be implemented as per the modified GRAP dated 21.11.2025 (copy enclosed),** monitored and reviewed by all the agencies concerned in the entire NCR to ensure that the AQI levels do not slip further to the "Severe/ Severe+ Category". All implementing agencies shall keep strict vigil and especially intensify measures under Stage-I & II of the modified GRAP.
7. While GRAP Stage-III is being revoked, keeping in view the winter season when weather conditions are not so favorable and in order to ensure

that the AQI levels do not slip further, the citizens are requested to strictly adhere to the citizen charter under GRAP-I & II.

8. The Sub-Committee, shall be keeping a close watch on the air quality scenario and review the situation from time to time for further appropriate decision depending upon the Air Quality in Delhi and forecast made by IMD/IITM.

Encl: Copy of modified GRAP dated 21.11.2025


21/11/2025

(S.D. Attri)

Member-Technical

(Chairman of Sub-Committee on GRAP)

To:

1. The Chief Secretary, Government of Uttar Pradesh, 101, Lok Bhawan, U. P. Civil Secretariat, Vidhan Sabha Marg, Lucknow – 226 001.
2. The Chief Secretary, Government of Rajasthan, Government Secretariat, Jaipur, Rajasthan – 302 005.
3. The Chief Secretary, Government of Haryana, 4th Floor, Civil Secretariat, Sector – 1, Chandigarh.
4. The Chief Secretary, Government of NCT of Delhi, 3rd Floor, Delhi Secretariat, I. P. Estate, New Delhi – 110 002.
5. Additional Chief Secretary/Principal Secretary, Department of Environment, Uttar Pradesh.
6. Additional Chief Secretary, Department of Environment, Room No. 335, 3rd Floor, Haryana New Secretariat, Sector 17, Chandigarh.
7. Additional Chief Secretary / Principal Secretary, Department of Environment, Government of NCT of Delhi, Room No. 801, 8th Floor, B Wing, Delhi Secretariat, Delhi - 110002.
8. Principal Secretary, Department of Environment, Room No. 4224, 2nd Floor, Main Building, Government of Rajasthan Sectt. Jaipur.
9. Principal Secretary, Department of Transport, Government of Uttar Pradesh, Room No. 701, Babu Bhawan, Hazratganj, Lucknow, Uttar Pradesh
10. Addl. Chief Secretary, Department of Transport, Govt. of Rajasthan, Room No. 4102, Main Building, Rajasthan Sachivalya, Jaipur, Rajasthan.
11. Principal Secretary, Department of Transport, Government of Haryana, Room No. 621, 6th Floor, New Secretariat Bldg. Sector 17, Chandigarh.
12. Principal Secretary cum Commissioner, Department of Transport, Government of NCT of Delhi 5/9, Under Hill Road. Ludlow Castle, Civil Lines, Delhi – 110054.
13. Principal Secretary, Urban Local Bodies, Uttar Pradesh, 201, Lok Bhawan, Lucknow, Uttar Pradesh.
14. Principal Secretary, Urban Local Bodies, Rajasthan, Food Building, Secretariat Jaipur, Rajasthan.
15. Principal Secretary, Urban Local Bodies, Haryana, 506, 5th Floor, New Civil Secretariat, Sector 17, Chandigarh.
16. Commissioner of Police, Delhi, New Police Hqrs., Jaisingh Road, New Delhi.

17. Director General of Police, Uttar Pradesh, Police Headquarters, 9th Floor, Tower -2, Gomti Nagar Ext., Shaheed Path, Lucknow, Uttar Pradesh.
18. Director General of Police, Rajasthan, Police Headquarters, Lal Kothi, Tonk Road, Jaipur, Rajasthan.
19. Director General of Police, Haryana, Police Headquarters, Sector-6, City-Panchkula, Haryana -134109.
20. Special Commissioner of Police (Traffic) Delhi, Delhi Police New Headquarters, Tower-I, 3rd Floor, Jaisingh Road, New Delhi.
21. Addl. Director General of Police, (Traffic) Uttar Pradesh, Police Headquarters, Signature Bldg. Gomati Nagar Vistar, Lucknow, Uttar Pradesh.
22. Addl. Director General of Police (Traffic), Rajasthan, Room No. 740, Police Headquarters, Nehru Palace, Tonk Road, Jaipur, Rajasthan.
23. Inspector General of Police (Traffic & Highways), Haryana, Sector-7, Karnal, Haryana.
24. Chairman, National Highway Authority of India (NHAI), G 5&7, Sector 10, Dwarka, New Delhi - 110075.
25. Vice-Chairman, Delhi Development Authority (DDA), B Block, 1st Floor, Vikas Sadan, INA, New Delhi - 110023.
26. Chairman, New Delhi Municipal Council (NDMC), Palika Kendra, Parliament Street, New Delhi - 110001.
27. Commissioner, Municipal Corporation of Delhi, Civic Centre, 4th Floor, Minto Road, Delhi - 110002
28. Engineer in chief (E in C-I,II, III) Municipal Corporation of Delhi, Civic Centre, Minto Road, New Delhi 110002
29. Chief Executive Officer, Delhi Cantonment Board, Sadar Bazar Road, Delhi Cantonment, Delhi 110010.
30. Chairman, Central Pollution Control Board (CPCB), Parivesh Bhawan, East Arjun Nagar, Delhi - 110032.
31. Chairman, Uttar Pradesh Pollution Control Board, T C, 12 V, Vibhuti Khand, Gomati Nagar, Lucknow, Uttar Pradesh.
32. Chairman, Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongari, Jaipur, Rajasthan - 302004.
33. Chairman, Haryana Pollution Control Board, C-11, Sector 6, Panchkula, Haryana - 134109.
34. Chairman, Delhi Pollution Control Committee, 6th Floor, C Wing, Delhi Secretariat, IP Estate, Delhi - 110002.
35. Engineer-in-Chief, Public Work Department (PWD), Delhi, 12th Floor, Maso Building, Indraprastha Estate, New Delhi-110002.
36. Engineer-in-Chief, Public Works Department, Haryana, Nirman Sadan, Plot No.1, Dakshana Marg, Sector -33 A, Haryana PWD (B&R), Chandigarh.
37. Engineer-in-Chief, Public Works Department, Rajasthan, 170, Kamala Nehru Nagar, Ganpati Nagar, Jaipur, Rajasthan - 302007.
38. Engineer In Chief, U.P. Public Works Department, Nirman Bhavan, 96 M.G. Marg, Opp. Raj Bhavan, Lucknow-226001.
39. CMD, NTPC, NTPC Bhawan, SCOPE Complex, Institutional Area, Lodhi Road, New Delhi - 110003.
40. Managing Director, DMRC Ltd., Metro Bhawan, Brigade Lane, Barakhamba Road, New Delhi - 110 001.
41. Managing Director & CEO, DIMTS, 8th Floor, A Block, IT Park Road, Metro Vihar, Shastri Park, Shahdara, New Delhi, Delhi -110053.

42. Managing Director, National Capital Region Transport Corporation, Gati Shakti Bhawan, INA, New Delhi – 110023.
43. Chairman cum Managing Director, NBCC Bhawan, Lodhi Rd, New Delhi - 110003
44. Chairman, New Okhla Industrial Development Authority (NOIDA), Main Administrative Bldg. Sector 6, NOIDA, Uttar Pradesh.
45. Chairman, Greater Noida Industrial Development Authority, Plot No. 01, Knowledge Park -04, Greater NOIDA, Gautam Budh Nagar, UP – 201308.
46. Vice Chairman, Ghaziabad Development Authority, Vikas Path, Old Bus Stand, Ghaziabad, Uttar Pradesh – 201001.
47. Chief Executive Officer, Gurugram Metropolitan Development Authority, Metro Station, Plot No3, Sector 44, Near HUDA City Centre, Gurugram, Haryana.
48. Member Secretary, Central Pollution Control Board (CPCB), Parivesh Bhawan, East Arjun Nagar, Delhi – 110032.
49. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Vibhuti Khand, Gomati Nagar, Lucknow, Uttar Pradesh – 226010.
50. Member Secretary, Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongari, Jaipur, Rajasthan – 302004.
51. Member Secretary, Haryana Pollution Control Board, C-11, Sector 6, Panchkula, Haryana – 134109.
52. Member Secretary, Delhi Pollution Control Committee, 6th Floor, C Wing, Delhi Secretariat, I P Estate, Delhi – 110002.
53. Chief Engineer, Urban Local Bodies, Haryana, Directorate of Urban Local Bodies, Bays No. 11-14, Sector 4, Panchkula, Haryana – 134112.
54. Chief Engineer, Directorate of Urban Local Bodies, Plot No. 18, Sector-7, Gomati Nagar, Uttar Pradesh.
55. Chief Engineer, Directorate of Urban Local Bodies, 22 Godam, Near Shiv Line Fatak, Jaipur, Rajasthan.
56. The Deputy Commissioner, Central Delhi, 14, Daryaganj, New Delhi – 110002.
57. The Deputy Commissioner, East Delhi, L M Bund, Shastri Nagar, Delhi – 110031.
58. The Deputy Commissioner, New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi – 110011.
59. The Deputy Commissioner, North Delhi, Alipur, Delhi – 110036.
60. The Deputy Commissioner, North East Delhi, DC Office Complex, Nand Nagari, Opposite Gagan Cinema, Delhi – 110093.
61. The Deputy Commissioner, North West Delhi, O/o of the Deputy Commissioner, Kanjhawala, Delhi – 110081.
62. The Deputy Commissioner, Shahdra, Nand Nagari, Opposite Gagan Cinema, Delhi - 110093.
63. The Deputy Commissioner, South Delhi, M B Road, Saket, New Delhi 110068.
64. The Deputy Commissioner, South East Delhi, Old Gargi College Building, Lajpat Nagar-IV, New Delhi – 110024.
65. The Deputy Commissioner, South West Delhi, Old Terminal Tax Building, Kapashera, New Delhi- 110037.
66. The Deputy Commissioner, West Delhi, Plot No. 3, Shivaji Palace, Near West Mall Gate, Raja Garden, New Delhi – 110027.

67. The District Magistrate, Meerut, Office of the District Magistrate, Collectorate, District Meerut, Uttar Pradesh – 250002.
68. The District Magistrate, Ghaziabad, District Magistrate Office, Collectorate, Rajnagar, Ghaziabad, Uttar Pradesh – 201001.
69. The District Magistrate, Shamli, Bara bazar, Shamli, Uttar Pradesh - 247776
70. The District Magistrate, Bulandshahr Collectorate, Bulandshahr, Uttar Pradesh – 203001.
71. The District Magistrate, Muzaffarnaga, Collectorate, (Near Prakash Chowk), District – Muzaffarnagar, Uttar Pradesh -251001.
72. The District Magistrate, Hapur, Collectorate, Hapur, Uttar Pradesh - 245101.
73. The District Magistrate, Baghpat, Collectorate, Baghpat, Uttar Pradesh - 250619.
74. The District Magistrate, Gautam Budhha Nagar, Tulsi Marg, Pocket G, Sector -27, Noida, Gautam Budhha Nagar, Uttar Pradesh -201301.
75. The Deputy Commissioner, Rohtak, Mini Secretariat, District Rohtak, Haryana - 124001.
76. The Deputy Commissioner, Gurugram, First Floor, Mini Secretariat, Gurugram
77. The Deputy Commissioner, Sonapat, Mini Secretariat, District Sonapat, Haryana – 131001.
78. The Deputy Commissioner, Panipat, 1st Floor, Mini Secretariat, District Panipat, Haryana – 132103.
79. The Deputy Commissioner, Karnal, Mall Road, Karnal, District Karnal, Haryana – 132001.
80. The Deputy Commissioner, Faridabad, Room No.- 111, 1st Floor, Mini Secretariat, Sec-12, Faridabad -121004.
81. The Deputy Commissioner, Bhiwani, Commissioners' Office, Bhiwani, Haryana -127021.
82. The Deputy Commissioner, Rewari, Mini Secretariat, Bawal Road, Rajiv Chowk, Rewari, Haryana – 123401.
83. The Deputy Commissioner, Mahendragarh 1st Floor Mini Secretariat, Narnaul, Mahendragarh, Haryana.
84. The Deputy Commissioner, Palwal, Room No-201, Second Floor, Mini Secretariat, Palwal, Haryana- 121102.
85. The Deputy Commissioner, Nuh, Second Floor, Mini Secretariat Nuh, Haryana – 122107.
86. The Deputy Commissioner, Jhajjar, Mini Secretariat, DC Office, Jhajjar, Haryana – 124103.
87. The Deputy Commissioner, Charkhi Dadri, Mini Secretariat, Charkhi Dadri, Haryana.
88. The Deputy Commissioner, Jind, O/o Deputy Commissioner, Mini Secretariat, Jind, Haryana -126102.
89. The District Collector & Magistrate, Collectorate, Rajendra Nagar, Bharatpur, Rajasthan – 321001.
90. The District Collector & Magistrate, Mohalla Ladiya, Alwar, Rajasthan – 301001.
91. The Commissioner, Meerut Nagar Nigam, Near Ghanta Ghar, Kaiser Ganj Road, Meerut – 250002.
92. The Commissioner, Ghaziabad Nagar Nigam, Navyug Market, Opp. Old Bus Stand, Ghaziabad, Uttar Pradesh – 201001.

93. The Chairman, Nagar Palika Parishad Shamli Mill Road, Shamli, Uttar Pradesh – 247776.
94. The Chairman, Nagar Palika, Bulandshahr, Uttar Pradesh.
95. The Chairman, Nagar Palika Parishad, SD Area, Muzaffarnagar, Uttar Pradesh – 251002.
96. The Chairman, Nagar Palika Parishad, Hapur, Lothi Gate Nagar, Atarpura Chopla, Hapur, Uttar Pradesh –245101.
97. The Chairman, Nagar Palika Prishad, Baghpat, Uttar Pradesh.
98. Chief Executive Officer, Gautam Budhha Nagar, Uttar Pradesh.
99. The Commissioner, Municipal Corporation Rohtak, Ambedkar Chowk, M C Office, Opp. BSNL Office, Rohtak, Haryana – 124001.
100. The Commissioner, Municipal Corporation, Sonapat, Near Railway Station, Railway Road, Sonapat, Haryana – 131001.
101. The Commissioner, Municipal Corporation Panipat, Tau Devi Lal Complex, Railway Road, Panipat, Haryana – 132103.
102. The Commissioner, Municipal Corporation Karnal, Sector-12, (near Mini Secretariat), Urban State, Karnal, Haryana – 132001.
103. The Commissioner, Municipal Corporation Faridabad, B.K Chowki, New Industrial Town, Faridabad, Haryana – 121001.
104. The Commissioner, Municipal Corporation Gurugram, C 1, Info City, Sector 34, Gurugram, Haryana -122001.
105. The District Municipal Commissioner, Bhiwani Municipal Committee, Near Railway Station, Bhiwani, Haryana.
106. The Additional Deputy Commissioner, Municipal Council Rewari, Bharawas Rd, Near Agarsen Chowk, Bhajan Ka Bagh, Raam Bagh Mahalla Rewari, Haryana -123401.
107. The District Municipal Commissioner, Municipal Council Narnaul, Near PWD Rest House, Narnaul, Mahendragarh, Haryana.
108. The Deputy Commissioner, Municipal Council, Palwal, Second Floor, Mini Secretariat, Palwal, Haryana- 121102.
109. The Executive Officer, Municipal Committee, Nuh, Near Sabzi Mandi, Civil Lines, Nuh, Haryana - 122107.
110. The Executive Officer, Municipal Council, Jhajjar, Chhuchhakwas Road, Jhajjar, Haryana - 124103.
111. The Deputy Commissioner, Municipal Council, Mini Secretariat, District Charkhi Dadri, Haryana.
112. The Deputy Commissioner, Municipal Council, Police Lines, District Jind, Haryana -126102.
113. The Commissioner, Nagar Nigam Bharatpur, Mathura Gate, Bharatpur, Rajasthan – 321001.
114. The Commissioner, Nagar Parishad, Alwar Church Road, Alwar, Rajasthan.
115. The Chief Executive Officer (CEO), Plot No. 3, Sector 44, Near HUDA City Centre Metro Station, Gurugram, Haryana – 122003.
116. Chief Controller of Explosives, PESO, CGO Complex, 5th, A Block, Seminary Hills, Nagpur, Maharashtra – 440001.
117. Managing Director, BSES Rajdhani Power Limited, BSES Rajdhani Power Limited, BSES Bhawan, Nehru Place, New Delhi - 110019.
118. The Managing Director, BSES Yamuna Power Limited, Shakti Kiran Building, Vishwas Nagar, Shahdara, Delhi -110032.

119. Chief Executive Officer, Tata Power Delhi Distribution Limited (TPDDL), Tata Power Delhi Distribution Ltd, Hudson Lines, Kingsway Camp, Delhi-110 009.
120. Managing Director, Uttar Haryana Vidyut Vitran Nigam Limited (UHVVNL) Vidyut Sadan, Plot No. C-16, Sector-6, Panchkula, Haryana.
121. Managing Director, Dakshani Haryana Vidyut Vitran Nigam Limited (DHVVNL), Vidyut Sadan, Vidyut Nagar, Hisar, Haryana -125005.
122. Managing Director, Pashchimanchal Vidyut Vitran Nigam Limited (PVVNL), Urja Bhawan, Victoria Park, Meerut, Uttar Pradesh - 250001.
123. Managing Director, Noida Power Company Limited (NPCL) Commercial Complex, 1st Avenue, Pocket H, Sector Alpha II, Greater Noida, Uttar Pradesh.
124. Managing Director, Jaipur Vidyut Vitran Nigam Limited (JVVNL), Vidyut Bhawan, Jyoti Nagar, Jaipur, Rajasthan - 302005.
125. Managing Director, Bharatpur Electricity Service Limited (JVVNL) Vidyut Bhawan, Jyoti Nagar, Jaipur, Rajasthan - 302005.
126. Managing Director, Delhi Transport Corporation (DTC), Government of National Capital Territory of Delhi, DTC Headquarters, IP Estate, New Delhi-110002.
127. Managing Director, U P State Road Transport Corporation, Tehri Kothi, MG Marg, Lucknow, Uttar Pradesh - 226 001.
128. Managing Director, State Road Transport Corporation of Haryana, 30 Bays Building, 2nd Floor, Sector - 17C, Chandigarh - 160017.
129. Managing Director, Rajasthan State Road Transport Corporation, Parivahan Marg, Chaumu House, Jaipur, Rajasthan - 302 001
130. The Chief Engineer (O&M), Rajiv Gandhi Thermal Power Project, Haryana Power Generation Corporation Ltd., Tehsil, Khedar, Barwala, Vidyut Sadan Vidyut Nagar Hisar, Haryana - 125 122.
131. The Chief Engineer (O&M), Deen Bandhu Chhotu Ram Thermal Power Station, Haryana Power Generation Corporation Ltd, Village- Pansara, Yamunanagar - 135 004.
132. The Chief Engineer (O&M), Panipat Thermal Power Station, Haryana Power Generation Corporation Ltd., Village Assan, Jind Road, Panipat, Haryana - 132 105.
133. Sr. Vice President (O&M), Jhajjar Power Ltd., Mahatma Gandhi Thermal Power Plant, CLP India Ltd, Tehsil- Matanhai, Dist- Jhajjar, Haryana - 124106
134. Plant in charge, Harduaganj Thermal Power Station, Uttar Pradesh Rajya Vidyut Utpadan Nigam Limited, 14, Ashok Marg, Shakti Bhavan, Lucknow
135. The Chief Engineer (O&M) Talwandi Sabo Power Ltd, Village - Banawala, Mansa, Talwandi Sabo Road, Mansa - 151 302.
136. Sr. Vice President (O&M), Rajpura Thermal Power Plant, Nabha Power Ltd, Nalash/Nalas Village, Rajpura, Dist. Patiala, Punjab.
137. The Chief Engineer (O&M), Guru Gobind Singh Thermal Power Station, Punjab State Electricity Board, Ropar, Punjab.
138. The Chief Engineer (O&M), Guru Hargobind Singh Thermal Power Station, Punjab State Electricity Board Lehra Mohabbat, Bhatinda, Punjab.
139. Chief General Manager, National Capital Thermal Power Station (NCTPS) National Thermal Power Corporation, Dadri, Dist: Gautam Budhnagar, Uttar Pradesh -201 008.

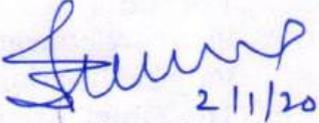
140. The Chief Engineer (O&M) Rajiv Gandhi Thermal Power Project, Haryana Power Generation Corporation Ltd., Tehsil, Khedar, Barwala, Hisar, Haryana - 125 122.

Copy for information and appropriate action to:

1. The Chairman and CEO, Railway Board, Raisina Road, Central Secretariat, New Delhi, Delhi 110001.
2. The Secretary, Department of Personnel and Training (DoPT), Government of India, Room No. - 112, North Block, New Delhi - 110 001
3. The Director General, Central Public Work Department (CPWD) A-Wing, Room No. 101 Nirman Bhawan, New Delhi
4. The Additional Chief Secretary, Health Department, Govt. of Haryana
5. The Additional Chief Secretary, Medical Health & Family Welfare Department, Govt. of Rajasthan
6. The Principal Secretary, Medical Health & Family Welfare, Govt. of Uttar Pradesh
7. The Secretary, Health & Family Welfare, Govt. of NCT of Delhi

Copy also to:

1. The Secretary, Ministry of Environment, Forest and Climate Change, Government of India, Indira Paryavaran Bhawan, Jor Bagh, New Delhi
2. The Defence Secretary, Ministry of Defence, Government of India, South Block, New Delhi - 110 001.
3. The Secretary, Ministry of Petroleum and Natural Gas, Government of India, Shastri Bhawan, New Delhi - 110 001.
4. The Secretary, Ministry of Road Transport and Highways, Government of India, Transport Bhawan, New Delhi - 110 001.
5. The Secretary, Ministry of Power, Government of India, Rafi Marg, Shram Shakti Bhavan, New Delhi, Delhi 110001
6. The Secretary, Department of Telecommunication, Ministry of Communication & IT, Government of India, Sanchar Bhawan, 20 Ashoka Road, New Delhi
7. The Chairperson and all Members (including Associate Members), CAQM


21/1/2026
(S.D. Attri)

Member-Technical
(Chairman of Sub-Committee on GRAP)

**COMMISSION FOR AIR QUALITY MANAGEMENT
IN NATIONAL CAPITAL REGION AND ADJOINING AREAS**

**GRADED RESPONSE ACTION PLAN (GRAP)
FOR THE NATIONAL CAPITAL REGION (NCR)**

(Revision: 21.11.2025)

1. The GRAP for the entire NCR has been classified under 4 different stages of adverse air quality in Delhi viz. Stage – I ‘Poor’ (AQI 201 – 300), Stage – II ‘Very Poor (AQI 301-400), Stage – III ‘Severe’ (AQI 401-450) and Stage – IV ‘Severe +’ (AQI >450) respectively.
2. Based on the dynamic model and weather/ meteorological forecast by IMD / IITM on a day-to-day basis, actions under Stages I, II, III and IV of the GRAP shall be invoked in advance of the AQI of Delhi reaching to the projected levels of that stage, also provided that the higher projected AQI levels are likely to sustain for longer period.
3. Even if the AQI forecasts do not indicate the AQI of Delhi to be breaching a particular threshold and under extreme meteorological conditions or due to any episodic event the AQI breaches the threshold, that particular stage of the GRAP shall be invoked with immediate effect in respect of actions / measures that can be invoked immediately.
4. Restrictive actions undertaken as per previous stages shall be continued, in addition to the air pollution stage under which the restrictive actions are envisaged to be taken. For example, restrictive actions under the Stage III category, whenever invoked, shall be in addition to those under Stage I and II respectively and so on and so forth.
5. The Sub-Committee on GRAP constituted by the Commission shall meet frequently to plan for advance action and issue necessary orders for invoking various provisions of the GRAP, based on the prevalent air quality and the AQI forecast to be provided by IMD from time to time. The Sub-Committee shall also review the actions taken by various agencies responsible towards effective implementation of the GRAP.
6. The Chief Secretaries of NCR States and GNCTD shall frequently review the actions and implementation of the GRAP especially when the air quality falls or is likely to fall in the ‘Severe’ or ‘Severe +’ category (Stage III and beyond).
7. The Commission may decide upon any exceptions and additional measures to the schedule of the GRAP, under different air pollution categories i.e., Stages I to IV, as per the prevalent AQI and weather forecast.

Schedule under the GRAP for NCR

Stage I – ‘Poor’ Air Quality (DELHI AQI ranging between 201-300)	
Actions	Agencies responsible / Implementing Agencies
<p>1. Ensure proper implementation of Directions/ Rules/ guidelines on dust mitigation measures in Construction and Demolition (C&D) activities and sound environmental management of C&D waste.</p> <p>2. Ensure strict compliance of Direction Nos. 11-18 dated 11.06.2021 and do not permit C&D activities in respect of such projects with plot size equal to or more than 500 sqm which are not registered on the ‘web portal’ of the respective state / GNCTD and / or which do not fulfil the other requirements as per the above noted statutory directions, for remote monitoring of dust mitigation measures.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - Construction agencies and plot owners (both public & private).
<p>3. Ensure regular lifting of Municipal Solid Waste (MSW), Construction & Demolition (C&D) waste, and Hazardous wastes from dedicated dump sites and ensure that no waste is dumped illegally in open land areas.</p>	<ul style="list-style-type: none"> - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - All land-owning agencies - Construction agencies (both public & private).
<p>4. Carry out periodic mechanized sweeping and water sprinkling on roads and ensure scientific disposal of the dust collected in designated sites/landfills.</p>	<ul style="list-style-type: none"> - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - Chief Executives of all road owning and maintaining agencies.

<p>5. Ensure that C&D materials & waste are properly stored/ contained, duly covered in the premises. Ensure transportation of C&D materials and C&D waste only through covered vehicles.</p> <p>6. Strictly enforce the statutory directions and yardsticks for use of anti-smog guns at C&D sites, in proportion to the total built-up area of the project under construction.</p> <p>7. Intensify use of anti-smog guns, water sprinkling and dust suppression measures in road construction / widening / repair projects and maintenance activities.</p>	<ul style="list-style-type: none"> - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - All construction agencies and plot owners (both public & private). - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - All construction agencies and plot owners (both public & private). - All road owning / maintenance agencies in NCR.
<p>8. Stringently enforce prohibition on open burning of bio-mass and municipal solid waste. Impose maximum EC upon violations in accordance with Hon'ble NGT's orders dated 04.12.2014 and 28.04.2015 in OA 21/2014.</p> <p>9. Strict vigil to ensure that there are no burning incidents in the landfill sites / dumpsites.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - All land-owning agencies.
<p>10. Deploy traffic police for smooth traffic flow at all identified corridors with heavy traffic and congestion prone intersections.</p>	<ul style="list-style-type: none"> - Commissioner or Head of Traffic Police in Delhi and NCR towns.
<p>11. Strict vigilance and enforcement of PUC norms for vehicles.</p> <p>12. No tolerance for visible emissions – Stop visibly polluting vehicles by impounding and / or levying maximum penalty.</p>	<ul style="list-style-type: none"> - Commissioner or Head of Transport Department of Delhi and NCR States - Commissioner or Head of Traffic Police of Delhi and NCR towns.
<p>13. Strictly enforce the Hon'ble Supreme Court order on diversion of non- destined truck traffic for Delhi, through Eastern and Western Peripheral Expressways.</p>	<ul style="list-style-type: none"> - Head of Traffic Police of NCT of Delhi and NCR towns. - DMs /Dy Commissioners of NCT of Delhi / NCR towns - Municipal Commissioner of Corporations of NCT of Delhi and NCR towns.

<p>14. Strictly enforce NGT / Hon'ble SC's order on overaged diesel / petrol vehicles and as per extant statutes.</p>	<ul style="list-style-type: none"> - Commissioner or Head of Transport Department of Delhi and NCR States - Commissioner or Head of Traffic Police of Delhi and NCR towns.
<p>15. Ensure strict penal/ legal action against non-compliant and illegal industrial units.</p> <p>16. Stringently enforce all pollution control regulations in Industries, brick kilns and hot mix plants etc. - strict compliance of the prescribed standards of emissions.</p> <p>17. Ensure that only approved fuels are used by the industries in NCR including in brick kilns and hot mix plants and enforce closure in case of violations, if any.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - District Magistrates / Deputy Commissioners of NCT of Delhi / NCR Towns - Commissioners of Urban Local Bodies in Delhi and NCR towns.
<p>18. Stringently enforce emission norms in thermal power plants and strict actions be taken against non-compliance.</p>	<ul style="list-style-type: none"> - Plant in- charge of Power Plants located within 300 km radius of Delhi. - Chairpersons – CPCB, DPCC, SPCBs (NCR).
<p>19. Strictly enforce Hon'ble Courts / Tribunal orders regarding ban on firecrackers.</p>	<ul style="list-style-type: none"> - Commissioner of Police of Delhi & IG / DIG / SP of NCR towns or Officer In charge of Licensing. - DMs/ DCs of respective districts in NCR. - Chief controller of Explosives, Petroleum and Explosive Safety Organizations (PESO).
<p>20. Ensure regular lifting and proper disposal of industrial waste from industrial and non-development areas.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Commissioners/ Chief Engineers of Urban Local Bodies in Delhi-NCR towns - All land-owning agencies. - District Magistrate / Deputy Commissioners in NCR.
<p>21. DISCOMs to minimise power supply interruptions in NCR.</p>	<ul style="list-style-type: none"> - Head of Power distribution companies in NCR.
<p>22. Ensure that diesel generator sets are not used as regular source of power supply.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - DMs/ DCs of respective districts of NCR.

<p>23. Strictly enforce the extant ban on coal / firewood as fuel in Tandoors in Hotels, Restaurants and open eateries.</p> <p>24. Ensure hotels, restaurants and open eateries use only electricity / gas-based / clean fuel - based appliances.</p>	<ul style="list-style-type: none"> - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns. - Chairpersons – CPCB, DPCC, SPCBs (NCR).
<p>25. Information dissemination including through social media and bulk SMS etc. Mobile Apps to be used to inform people about the pollution levels, contact details of control room, enable them to report polluting activities / sources to the concerned authorities and inform them about actions that would be taken by Government.</p>	<ul style="list-style-type: none"> - ACS/ Pr. Secretary/ Secretary, Dept. of Environment, GNCTD and NCR States. - Chairpersons – CPCB, DPCC, SPCBs (NCR).
<p>26. Ensure quick actions for redressal of complaints on 311 APP, Green Delhi App, SAMEER App and other such social media platforms to curb polluting activities.</p>	<ul style="list-style-type: none"> - Head of Urban Local Bodies in NCR towns. - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Construction agencies, land owning agencies, Development agencies and all other concerned implementing agencies.
<p>27. Encourage offices to start unified commute for employees to reduce traffic on road.</p>	<ul style="list-style-type: none"> - State Governments in NCR and GNCTD.
<p>28. Ensure uninterrupted power supply to discourage use of alternate power Generating sets/ equipment (DG sets etc.).</p>	<ul style="list-style-type: none"> - Additional Chief Secretary / Principal Secretary (Power), NCR State Governments / GNCTD - Head of Power Distribution Companies of Delhi and NCR Districts.
<p>29. Synchronize traffic movements and deploy adequate personnel at intersections / traffic congestion points for smooth flow of traffic.</p>	<ul style="list-style-type: none"> - Commissioner or Officer in charge - Traffic Police of Delhi and NCR towns.
<p>30. Alert in newspapers / TV / radio to advise people about air pollution levels and Do's and Don'ts for minimizing polluting activities.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR).
<p>31. Augment public transport services through CNG/ electric buses and metro services by</p>	<ul style="list-style-type: none"> - NCR State Governments.

<p>inducting additional fleet and increasing the frequency of service. Introduce differential rates to encourage off – peak travel.</p>	<ul style="list-style-type: none"> - Principal Secretary, Department of Transport. of NCT of Delhi and NCR State Govts. - Delhi Transport Corporation (DTC). - State Transport Corporation in NCR towns. - Delhi Integrated Multi – Model Transit System Ltd. (DIMTS). - Delhi Metro Rail Corporation (DMRC).
<p style="text-align: center;">CITIZEN CHARTER</p>	<ul style="list-style-type: none"> • Keep engines of your vehicles properly tuned. • Maintain proper tyre pressure in vehicles. • Keep PUC certificates of your vehicles up to date. • Do not idle your vehicle, also turn off the engine at red lights. • Prefer hybrid vehicles or EVs to control vehicular pollution. • Do not litter / dispose wastes, garbage in open spaces. • Report air polluting activities through 311 App, Green Delhi App, SAMEER App etc. • Plant more trees. • Celebrate festivals in an eco-friendly manner – avoid firecrackers. • Do not drive/ply end of life/ 10/15 years old Diesel/Petrol vehicles.

Stage II – ‘Very Poor’ Air Quality (DELHI AQI ranging between 301-400)	
Actions	Agencies responsible / Implementing Agencies
<p>1. Carry out mechanical/ vacuum sweeping and water sprinkling of the identified roads on a daily basis. Enhance the number of shifts / hours of deployment of such machines to further intensify mechanised sweeping.</p> <p>2. Ensure daily water sprinkling along with dust suppressants, preferably before peak traffic hours, on roads and right of ways especially at hotspots, heavy traffic corridors and ensure proper disposal of the collected dust in designated sites/ landfills.</p>	<ul style="list-style-type: none"> - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - Chief Executives of all road owning and maintaining agencies. - Commissioner of Traffic Police of Delhi & NCR towns to identify roads with heavy traffic and provide information to respective Municipal Commissioners / Head of Municipal Bodies.
<p>3. Intensify inspections for strict enforcement of dust control measures at C&D sites.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.
<p>4. Ensure focussed and targeted action for abatement of air pollution in all identified hotspots in NCR. Intensify remedial measures for the predominant sector(s) contributing to adverse air quality in each of such hotspots.</p>	<ul style="list-style-type: none"> - State Govts. in NCR and GNCTD. - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.

5. Strictly implement the following Schedule for regulated operations of DG sets across all sectors in the NCR including Industrial, Commercial, Residential etc. in accordance with Direction No. 76 dated 29.09.2023.

Capacity Range of DG sets	System to be adopted for control of emissions	Regulations for use
Power generating sets of all capacities running on LPG/ Natural Gas/ Bio-gas/Propane/Butane	None	No restrictions
Power generating sets up to 800 kW (1000 kVA) capacity to standards as per MoEFCC notification No. GSR 804 (E) dated 03.11.2022	None	No restrictions.
DG sets to older specifications / standards		
800 kW (1000 kVA) and above	Any emission control system/mechanism, however subject to compliance of the prescribed emission standards in Direction no. 76	No restrictions
41 kW (51 kVA) to less than 800 kW (1000 kVA)	Dual fuel mode OR Retro-fitted ECDs through certified agencies	No restrictions
19 kW (23 kVA) to less than 41 kW (51 kVA)	Dual fuel mode	No restrictions Note: DG Sets not working in a dual fuel mode, only owing to non-availability of gas infrastructure and supply, shall be permitted only for prescribed emergency services. *
Portable DG sets below 19kW (23 kVA)	Presently no specific means of emission control are available in this category / capacity range of DG sets.	Not to be generally permitted. Permitted only for the prescribed emergency services. *

- Chairpersons – CPCB, DPCC, SPCBs (NCR).
- Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.
- District Magistrates / Deputy Commissioners of NCR States and GNCTD.

<p>* Emergency services:</p> <p>(i) Only for operating elevators / Escalators / travelators</p> <p>(ii) Medical Services (Hospital / Nursing Home/ Health care facilities).</p> <p>(iii) Railway Services / Railway Stations.</p> <p>(iv) Metro Rail Corporation & MRTS Services.</p> <p>(v) Airports and Inter-State Bus Terminals.</p> <p>(vi) Sewage Treatment Plants.</p> <p>(vii) Water pumping Stations.</p> <p>(viii) Projects related to national security, defence & of national importance.</p> <p>(ix) Telecommunications and IT/ data services.</p>	
<p>6. Enhance vehicle parking fees to discourage private transport.</p>	<ul style="list-style-type: none"> - Chief Secretary and Principal Secretary, Urban Local Bodies of NCR States and GNCTD. - Commissioners of Urban Local Bodies in Delhi and NCR towns.
<p>7. Resident Welfare Associations to necessarily provide electric heaters to staff engaged in security, sanitation, horticulture and other miscellaneous services to avoid open Bio-Mass/ MSW burning during winters.</p>	<ul style="list-style-type: none"> - Resident Welfare Associations.
<p>8. Do not permit inter-state buses from NCR states, other than EVs / CNG / BS-VI Diesel, to enter Delhi (excluding buses / Tempo Travellers operated with All India Tourist Permit).</p>	<ul style="list-style-type: none"> - Commissioners or head of Transport Department in GNCTD/ NCR States - Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.
<p>9.</p> <p>(i) GNCTD and NCR State Governments to stagger timings for public offices and municipal bodies in the National Capital Territory of Delhi and the districts of Gurugram, Faridabad, Ghaziabad and Gautam Buddh Nagar.</p>	<ul style="list-style-type: none"> - NCR State Governments and Central Government

(ii) State Governments may take a decision to stagger timings for public offices and municipal bodies in other areas of NCR.	
10. Central Government may take a decision on staggering of timings of Central Government offices in Delhi – NCR.	- Central Government
CITIZEN CHARTER	<ul style="list-style-type: none"> • People to use public transport and minimize use of personal vehicles. • Use technology, take less congested route even if slightly longer. • Regularly replace air filters at recommended intervals in your automobiles. • Avoid dust generating construction activities during months of October to January. • Avoid open burning of solid waste and bio-mass.

**Stage III – ‘Severe’ Air Quality
(DELHI AQI ranging between 401-450)**

Actions	Agencies responsible / Implementing Agencies
<p>1. Construction & Demolition activities:</p> <p>(i) Enforce strict restrictions on the following categories of dust generating/ air pollution causing C&D activities in the entire NCR:</p> <ul style="list-style-type: none"> • Earthwork for excavation and filling including boring & drilling works. • Piling works. • All demolition works. • Laying of sewer line, water line, drainage and electric cabling etc. by open trench system. • Brick / masonry works. • Operation of RMC batching plant. • Major welding and gas-cutting operations. <i>Minor welding activities for MEP works (Mechanical, Electrical and Plumbing) to be, however, permitted.</i> • Painting, polishing and varnishing works etc. • Cement, Plaster / other coatings, except for minor indoor repairs/maintenance. • Cutting / grinding and fixing of tiles, stones and other flooring materials, except for minor indoor repairs/maintenance. • Road construction activities and major repairs. • Transfer, loading / unloading of dust generating materials like cement, fly-ash, bricks, sand, murrum, pebbles, crushed stone etc. anywhere within / outside the project sites. • Movement of vehicles carrying construction materials on unpaved roads. • Any transportation of demolition waste. 	<ul style="list-style-type: none"> - NCR State Governments and GNCTD - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.

<p>(ii) All construction related activities, other than those listed under 1(i) above, which are relatively less polluting / less dust generating shall be permitted to be continued in the NCR, subject to strict compliance of the C&D Waste Management Rules, dust prevention/ control norms including compliance with the directions of the Commission issued from time to time.</p> <p>(iii) All C&D related activities, including those under 1(i) above, shall be continued to be permitted only for the following categories of projects, however subject to strict compliance of the C&D Waste Management Rules, dust prevention/ control norms including compliance with the directions of the Commission issued from time to time:</p> <p>(a) Projects for Railway services and stations</p> <p>(b) Projects for Metro Rail Services and stations</p> <p>(c) Airports and Inter State Bus Terminals</p> <p>(d) National security/ defence related activities/ projects of national importance;</p> <p>(e) Hospitals/ health care facilities</p> <p>(f) Linear public projects such as highways, roads, flyovers, over bridges, power transmission/ distribution, pipelines, tele-communication services etc.</p> <p>(g) Sanitation projects like sewage treatment plants and water supply projects etc.</p> <p>(h) Ancillary activities, specific to and supplementing the above project categories.</p>	
<p>2. Close down operations of stone crushers in the entire NCR.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR) - Commissioner of Police - Delhi and DG of Police of NCR States - District Magistrates / Deputy Commissioners of respective districts in Delhi and NCR States.

<p>3. Close down all mining and associated activities in the entire NCR.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - District Magistrates / Deputy Commissioners of respective districts in NCR. - Commissioner of Police - Delhi and IG / DIG / SP of NCR towns.
<p>4. NCR State Govts. / GNCTD to impose strict restrictions on plying of BS III petrol and BS IV diesel LMVs (4 wheelers) in Delhi and in the districts of Gurugram, Faridabad, Ghaziabad and Gautam Budh Nagar.</p> <p>Note: Persons with Disabilities shall be permitted to ply BS – III Petrol / BS – IV Diesel LMVs, provided that these are specifically adopted for them and are run only for their personal use.</p>	<ul style="list-style-type: none"> - State Governments in NCR and GNCTD. - Commissioner or Head of Transport Department - Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.
<p>5. GNCTD to impose strict restrictions on plying of Delhi - registered Diesel operated Medium Goods Vehicles (MGVs) to BS-IV standards or below, in Delhi, except those vehicles carrying essential commodities / providing essential services.</p>	<ul style="list-style-type: none"> - State Governments in NCR and GNCTD. - Commissioner or Head of Transport Department - Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.
<p>6. GNCTD to not permit BS-IV and below diesel operated LCVs (goods carriers), registered outside Delhi, to enter Delhi, except those carrying essential commodities / providing essential services.</p>	<ul style="list-style-type: none"> - State Governments - Transport Commissioners, GNCTD/ NCR States - Commissioners / Head of Urban Local Bodies in Delhi-NCR towns. - Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.
<p>7.</p> <p>(i) State Govts. in the NCR and the GNCTD to mandatorily conduct classes in schools for children up to class V in a “Hybrid” mode i.e., both in physical and online mode (wherever online mode is feasible) in the territorial jurisdiction of the NCT of Delhi and in the districts of Gurugram,</p>	<ul style="list-style-type: none"> - State Governments of NCR & GNCTD.

<p>Faridabad, Ghaziabad and Gautam Buddh Nagar.</p> <p>(ii) The NCR State Governments may also consider conducting classes for students up to Class V in a “Hybrid” mode as above in other areas in NCR.</p> <p>Note: The option to exercise the online mode of education, wherever available, shall vest with the students and their guardians.</p>	
<p>8. NCR State Governments / GNCTD to take a decision on allowing public, municipal and private offices to work on 50% strength and the rest to work from home.</p>	<p>- State Governments of NCR & GNCTD.</p>
<p>9. Central Government may take appropriate decision on permitting work from home for employees in central government offices.</p>	<p>- Central Government (DoPT).</p>
<p>CITIZEN CHARTER</p>	<ul style="list-style-type: none"> • Walk or use cycles for small distances. • Choose a cleaner commute. Share a ride to work or use public transport. • People, whose positions allow working from home, may work from home. • Do not use coal and wood for heating purpose. • Individual house owners may also provide electric heaters to security / other staff employed by them to avoid open burning of bio-mass / wood / MSW. • Combine errands and reduce trips.

Stage IV – ‘Severe +’ Air Quality (DELHI AQI > 450)	
Actions	Agencies responsible / Implementing Agencies
<p>1. Stop entry of truck traffic into Delhi (except for trucks carrying essential commodities/ providing essential services. All LNG/ CNG / Electric/ BS-VI Diesel trucks) shall however be permitted to enter Delhi.</p>	<ul style="list-style-type: none"> - State Governments - Transport Commissioners, GNCTD/ NCR States - Commissioners / Head of Urban Local Bodies in Delhi-NCR towns. - Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.
<p>2. Enforce strict ban on plying of Delhi - registered diesel operated BS-IV and below Heavy Goods Vehicles (HGVs) in Delhi, except those carrying essential commodities / providing essential services.</p>	<ul style="list-style-type: none"> - State Governments of NCR & GNCTD - Transport Commissioners, GNCTD/ NCR States. - Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.
<p>3. Ban C&D activities, as in the GRAP Stage- III, also for linear public projects such as highways, roads, flyovers, overbridges, power transmission, pipelines, tele-communication etc.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs - Commissioners / Chief Engineers of Urban Local Bodies in Delhi - NCR towns. - Nodal officers of road owning agencies (dust control and management cells).
<p>4. (i) State Govts. in the NCR and the GNCTD to mandatorily conduct classes in schools for children even for higher classes i.e. from class VI to IX and XI in a “Hybrid” mode i.e., both in physical and online mode (wherever online mode is feasible) in the territorial jurisdiction of the NCT of Delhi and in the districts of Gurugram, Faridabad, Ghaziabad and Gautam Buddh Nagar.</p>	<ul style="list-style-type: none"> - State Governments of NCR & GNCTD.

<p>(ii) The NCR State Governments may also consider conducting classes for students as above in a “Hybrid” mode in other areas in NCR.</p> <p>Note: The option to exercise the online mode of education, wherever available, shall vest with the students and their guardians.</p>	
<p>5. State Governments may consider additional emergency measures like closure of colleges/ educational institutions and closure of non-emergency commercial activities, permitting running of vehicles on odd-even basis of registration numbers etc.</p>	<p>- State Governments of NCR & GNCTD.</p>
<p>CITIZEN CHARTER</p>	<ul style="list-style-type: none"> • Children, elderly and those with respiratory, cardiovascular, cerebrovascular or other chronic diseases to avoid outdoor activities and stay indoors, as much as possible. If required to move outdoors, they are advised to wear mask.

संख्या: 979/ख0अनु-गाजि0/2025-26

दिनांक: 02.01.2026

न्यू पैन्थर सिक्योरिटी गार्ड सर्विस
(पट्टाधारक ग्राम पचायरा खण्ड-2)
प्रो0 श्री बनी सिंह निवासी- सालासर काम्प्लैक्स,
306, शंकर विहार कालोनी कुरैशी, अलीगढ़।

विषय:- ग्रेप स्टेज- 3 व 4 हटाये जाने के दृष्टिगत खनन संक्रियायें आरम्भ किये जाने के सम्बंध में।

उपरोक्त विषयक इस कार्यालय के पत्र सं0 917 दिनांक 14.12.2025 का संदर्भ ग्रहण करें, जिसके द्वारा Commission for Air Quality Management in NCR and Adjoining Areas के पत्र सं0 120017/27/GRAP/2021/CAQM दिनांक 13.12.2025 में दिये निर्देशों के अनुपालन में दिल्ली एन0सी0आर0 क्षेत्र में GRAP स्टेज-3 व 4 लागू किये जाने के दृष्टिगत अग्रिम आदेशों तक खनन सम्बंधित समस्त गतिविधियों को तत्काल बंद किये जाने के आदेश दिये गये थे।

इस सम्बंध में अवगत कराना है कि Commission for Air Quality Management in NCR and Adjoining Areas के पत्र सं0 120017/27/GRAP/2021/CAQM/528DT दिनांक 02.01.2025 द्वारा अवगत कराया गया है कि वर्तमान में दिल्ली एन0सी0आर0 क्षेत्र में GRAP स्टेज-3 व 4 हटा दिया गया है परन्तु GRAP स्टेज-3 पुनः लागू किये जाने पर खनन सम्बंधित समस्त गतिविधियों प्रतिबंधित की जायेंगी।

अतः आपको निर्देशित किया जाता है कि उपरोक्त सूचना से अवगत होते हुये अपने खनन पट्टा क्षेत्र में खनन तथा उससे सम्बंधित समस्त गतिविधियों आरम्भ करते हुये यह सुनिश्चित किया जाये कि GRAP स्टेज-3 व 4 लागू होने व हटाये जाने की अद्यतन स्थिति से स्वयं के स्तर से अवगत होते हुये खनन कार्य बंद अथवा आरम्भ किया जायें, यदि GRAP स्टेज-3 व 4 लागू होने की स्थिति में खनन/परिवहन संक्रिया संचालित पायी जाती है तो उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद द्वारा सुसंगत नियमों के अन्तर्गत कार्यवाही की जायेगी।


अपरजिलाधिकारी (वि0/रा0)
गाजियाबाद।

पत्र सं0 एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-

1. जिलाधिकारी, गाजियाबाद महोदय को सादर सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि GRAP स्टेज-3 व 4 लागू होने के सम्बंध में अपने स्तर से आवश्यक कार्यवाही किया जाना सुनिश्चित करें।


अपरजिलाधिकारी (वि0/रा0)
गाजियाबाद।



सत्यमेव जयते

राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र
वायु गुणवत्ता प्रबंधन आयोग
Commission for Air Quality Management in
National Capital Region and
Adjoining Areas



No.120017/27/GRAP/2021/CAQM 1542DT

Dated: 16.01.2026

ORDER**Sub.: Invocation of actions under Stage III ('Severe' category, AQI range 401-450) of schedule of GRAP (21.11.2025) – steps to be taken**

The Commission for Air Quality Management in NCR and adjoining areas, in pursuance of the Hon'ble Supreme Court directions, issued a modified the schedule of GRAP vide order dated 21.11.2025 for implementation with immediate effect in entire NCR by all concerned (available on CAQM website- caqm.nic.in).

2. As of now, Stage- I & II of extant schedule of GRAP are in force vide order dated 14.10.2025 & 19.10.2025.

3. The Sub-Committee on GRAP in its meeting held today reviewed the air quality scenario in the region as well as the IMD/IITM forecast and observed as under:

The AQI of Delhi has shown an increasing trend and has been recorded 354 on 16.01.2026. IMD/IITM forecast indicates that the AQI may further deteriorate and reach in "severe" category in coming days owing to unfavourable meteorological conditions and slow/variable wind speeds.

4. Accordingly, keeping in view the prevailing trend of air quality, in an effort to prevent further deterioration of the air quality, the **Sub Committee on GRAP hereby decide to invoke all actions under Stage-III ('Severe' Air Quality of Delhi, ranging 401-450) of extant schedule of GRAP, with immediate effect** in right earnest by all the agencies concerned in Delhi-NCR, in addition to the Stage-I and II actions already in force.

5. Direction No. 88 dated 03.06.2025 as amended on 17.10.2025 allows all BS-IV commercial goods vehicle to enter Delhi for a limited period up to 31.10.2026 and restricts entry of all BS-III and below commercial good vehicle (registered outside Delhi) into Delhi w.e.f. 01.11.2025.

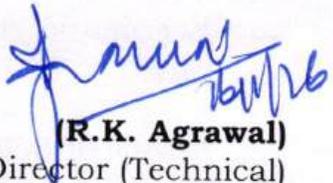
6. As GRAP is an emergency measure, it shall prevail as far as restrictions on entry of BS-IV diesel operated LCVs (goods carriers) are concerned. Therefore, **Action Point No. 6 of Stage-III of GRAP schedule is modified and may be read as under:-**

“GNCTD to not permit BS-IV diesel operated LCVs (goods carriers), registered outside Delhi, to enter Delhi, except those carrying essential commodities / providing essential services”

7. It is further clarified that in terms of Direction No. 88, as amended, all BS-III and below diesel operated commercial goods vehicles viz., LGVs, MGVs, HGVs, registered outside Delhi, are already not permitted to enter Delhi w.e.f 01.11.2025, even if they are carrying essential commodities / providing essential services.

8. Actions under Stage-I, II & III of the revised GRAP shall be implemented, monitored and reviewed by all the agencies concerned in the entire NCR to ensure that the AQI levels do not slip further. All implementing agencies shall keep strict vigil and intensify measures of the extant schedule of GRAP. Citizens are requested to strictly adhere to the citizen charter under GRAP Stage-III.

9. The Sub-Committee, shall be keeping a close watch on the air quality scenario and review the situation from time to time for further appropriate decision depending upon the Air Quality in Delhi and forecast made by IMD/IITM.



(R.K. Agrawal)
Director (Technical)

(Member Convenor of Sub-Committee on GRAP)

To:

1. The Chief Secretary, Government of Uttar Pradesh, 101, Lok Bhawan, U. P. Civil Secretariat, Vidhan Sabha Marg, Lucknow – 226 001.
2. The Chief Secretary, Government of Rajasthan, Government Secretariat, Jaipur, Rajasthan – 302 005.
3. The Chief Secretary, Government of Haryana, 4th Floor, Civil Secretariat, Sector – 1, Chandigarh.
4. The Chief Secretary, Government of NCT of Delhi, 3rd Floor, Delhi Secretariat, I. P. Estate, New Delhi – 110 002.
5. Additional Chief Secretary/Principal Secretary, Department of Environment, Uttar Pradesh.
6. Additional Chief Secretary, Department of Environment, Room No. 335, 3rd Floor, Haryana New Secretariat, Sector 17, Chandigarh.
7. Additional Chief Secretary / Principal Secretary, Department of Environment, Government of NCT of Delhi, Room No. 801, 8th Floor, B Wing, Delhi Secretariat, Delhi - 110002.
8. Principal Secretary, Department of Environment, Room No. 4224, 2nd Floor, Main Building, Government of Rajasthan Sectt. Jaipur.

9. Principal Secretary, Department of Transport, Government of Uttar Pradesh, Room No. 701, Bapu Bhawan, Hazratganj, Lucknow, Uttar Pradesh
10. Addl. Chief Secretary, Department of Transport, Govt. of Rajasthan, Room No. 4102, Main Building, Rajasthan Sachivalya, Jaipur, Rajasthan.
11. Principal Secretary, Department of Transport, Government of Haryana, Room No. 621, 6th Floor, New Secretariat Bldg. Sector 17, Chandigarh.
12. Principal Secretary cum Commissioner, Department of Transport, Government of NCT of Delhi 5/9, Under Hill Road. Ludlow Castle, Civil Lines, Delhi - 110054.
13. Principal Secretary, Urban Local Bodies, Uttar Pradesh, 201, Lok Bhawan, Lucknow, Uttar Pradesh.
14. Principal Secretary, Urban Local Bodies, Rajasthan, Food Building, Secretariat Jaipur, Rajasthan.
15. Principal Secretary, Urban Local Bodies, Haryana, 506, 5th Floor, New Civil Secretariat, Sector 17, Chandigarh.
16. Commissioner of Police, Delhi, New Police Hqrs., Jaisingh Road, New Delhi.
17. Director General of Police, Uttar Pradesh, Police Headquarters, 9th Floor, Tower -2, Gomti Nagar Ext., Shaheed Path, Lucknow, Uttar Pradesh.
18. Director General of Police, Rajasthan, Police Headquarters, Lal Kothi, Tonk Road, Jaipur, Rajasthan.
19. Director General of Police, Haryana, Police Headquarters, Sector-6, City-Panchkula, Haryana -134109.
20. Special Commissioner of Police (Traffic) Delhi, Delhi Police New Headquarters, Tower-I, 3rd Floor, Jaisingh Road, New Delhi.
21. Addl. Director General of Police, (Traffic) Uttar Pradesh, Police Headquarters, Signature Bldg. Gomati Nagar Vistar, Lucknow, Uttar Pradesh.
22. Addl. Director General of Police (Traffic), Rajasthan, Room No. 740, Police Headquarters, Nehru Palace, Tonk Road, Jaipur, Rajasthan.
23. Inspector General of Police (Traffic & Highways), Haryana, Sector-7, Karnal, Haryana.
24. Chairman, National Highway Authority of India (NHAI), G 5&7, Sector 10, Dwarka, New Delhi - 110075.
25. Vice-Chairman, Delhi Development Authority (DDA), B Block, 1st Floor, Vikas Sadan, INA, New Delhi - 110023.
26. Chairman, New Delhi Municipal Council (NDMC), Palika Kendra, Parliament Street, New Delhi - 110001.
27. Commissioner, Municipal Corporation of Delhi, Civic Centre, 4th Floor, Minto Road, Delhi - 110002
28. Engineer in chief (E in C-I,II, III) Municipal Corporation of Delhi, Civic Centre, Minto Road, New Delhi 110002
29. Chief Executive Officer, Delhi Cantonment Board, Sadar Bazar Road, Delhi Cantonment, Delhi 110010.
30. Chairman, Central Pollution Control Board (CPCB), Parivesh Bhawan, East Arjun Nagar, Delhi - 110032.
31. Chairman, Uttar Pradesh Pollution Control Board, T C, 12 V, Vibhuti Khand, Gomati Nagar, Lucknow, Uttar Pradesh.
32. Chairman, Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongari, Jaipur, Rajasthan - 302004.
33. Chairman, Haryana Pollution Control Board, C-11, Sector 6, Panchkula, Haryana - 134109.

34. Chairman, Delhi Pollution Control Committee, 6th Floor, C Wing, Delhi Secretariat, IP Estate, Delhi – 110002.
35. Engineer-in-Chief, Public Work Department (PWD), Delhi, 12th Floor, Maso Building, Indraprastha Estate, New Delhi-110002.
36. Engineer-in-Chief, Public Works Department, Haryana, Nirman Sadan, Plot No.1, Dakshana Marg, Sector -33 A, Haryana PWD (B&R), Chandigarh.
37. Engineer-in-Chief, Public Works Department, Rajasthan, 170, Kamala Nehru Nagar, Ganpati Nagar, Jaipur, Rajasthan – 302007.
38. Engineer In Chief, U.P. Public Works Department, Nirman Bhavan, 96 M.G. Marg, Opp. Raj Bhavan, Lucknow-226001.
39. CMD, NTPC, NTPC Bhawan, SCOPE Complex, Institutional Area, Lodhi Road, New Delhi – 110003.
40. Managing Director, DMRC Ltd., Metro Bhawan, Brigade Lane, Barakhamba Road, New Delhi – 110 001.
41. Managing Director & CEO, DIMTS, 8th Floor, A Block, IT Park Road, Metro Vihar, Shastri Park, Shahdara, New Delhi, Delhi -110053.
42. Managing Director, National Capital Region Transport Corporation, Gati Shakti Bhawan, INA, New Delhi – 110023.
43. Chairman cum Managing Director, NBCC Bhawan, Lodhi Rd, New Delhi - 110003
44. Chairman, New Okhla Industrial Development Authority (NOIDA), Main Administrative Bldg. Sector 6, NOIDA, Uttar Pradesh.
45. Chairman, Greater Noida Industrial Development Authority, Plot No. 01, Knowledge Park -04, Greater NOIDA, Gautam Budh Nagar, UP – 201308.
46. Vice Chairman, Ghaziabad Development Authority, Vikas Path, Old Bus Stand, Ghaziabad, Uttar Pradesh – 201001.
47. Chief Executive Officer, Gurugram Metropolitan Development Authority, Metro Station, Plot No3, Sector 44, Near HUDA City Centre, Gurugram, Haryana.
48. Member Secretary, Central Pollution Control Board (CPCB), Parivesh Bhawan, East Arjun Nagar, Delhi – 110032.
49. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Vibhuti Khand, Gomati Nagar, Lucknow, Uttar Pradesh – 226010.
50. Member Secretary, Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongari, Jaipur, Rajasthan – 302004.
51. Member Secretary, Haryana Pollution Control Board, C-11, Sector 6, Panchkula, Haryana – 134109.
52. Member Secretary, Delhi Pollution Control Committee, 6th Floor, C Wing, Delhi Secretariat, I P Estate, Delhi – 110002.
53. Chief Engineer, Urban Local Bodies, Haryana, Directorate of Urban Local Bodies, Bays No. 11-14, Sector 4, Panchkula, Haryana – 134112.
54. Chief Engineer, Directorate of Urban Local Bodies, Plot No. 18, Sector-7, Gomati Nagar, Uttar Pradesh.
55. Chief Engineer, Directorate of Urban Local Bodies, 22 Godam, Near Shiv Line Fatak, Jaipur, Rajasthan.
56. The Deputy Commissioner, Central Delhi, 14, Daryaganj, New Delhi – 110002.
57. The Deputy Commissioner, East Delhi, L M Bund, Shastri Nagar, Delhi – 110031.
58. The Deputy Commissioner, New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi – 110011.

59. The Deputy Commissioner, North Delhi, Alipur, Delhi – 110036.
60. The Deputy Commissioner, North East Delhi, DC Office Complex, Nand Nagari, Opposite Gagan Cinema, Delhi – 110093.
61. The Deputy Commissioner, North West Delhi, O/o of the Deputy Commissioner, Kanjhawala, Delhi – 110081.
62. The Deputy Commissioner, Shahdra, Nand Nagari, Opposite Gagan Cinema, Delhi - 110093.
63. The Deputy Commissioner, South Delhi, M B Road, Saket, New Delhi 110068.
64. The Deputy Commissioner, South East Delhi, Old Gargi College Building, Lajpat Nagar-IV, New Delhi – 110024.
65. The Deputy Commissioner, South West Delhi, Old Terminal Tax Building, Kapashera, New Delhi- 110037.
66. The Deputy Commissioner, West Delhi, Plot No. 3, Shivaji Palace, Near West Mall Gate, Raja Garden, New Delhi – 110027.
67. The District Magistrate, Meerut, Office of the District Magistrate, Collectorate, District Meerut, Uttar Pradesh – 250002.
68. The District Magistrate, Ghaziabad, District Magistrate Office, Collectorate, Rajnagar, Ghaziabad, Uttar Pradesh – 201001.
69. The District Magistrate, Shamli, Bara bazar, Shamli, Uttar Pradesh - 247776
70. The District Magistrate, Bulandshahr Collectorate, Bulandshahr, Uttar Pradesh – 203001.
71. The District Magistrate, Muzaffarnaga, Collectorate, (Near Prakash Chowk), District – Muzaffarnagar, Uttar Pradesh -251001.
72. The District Magistrate, Hapur, Collectorate, Hapur, Uttar Pradesh - 245101.
73. The District Magistrate, Baghpat, Collectorate, Baghpat, Uttar Pradesh - 250619.
74. The District Magistrate, Gautam Budhha Nagar, Tulsi Marg, Pocket G, Sector -27, Noida, Gautam Budhha Nagar, Uttar Pradesh -201301.
75. The Deputy Commissioner, Rohtak, Mini Secretariat, District Rohtak, Haryana - 124001.
76. The Deputy Commissioner, Gurugram, First Floor, Mini Secretariat, Gurugram
77. The Deputy Commissioner, Sonapat, Mini Secretariat, District Sonapat, Haryana – 131001.
78. The Deputy Commissioner, Panipat, 1st Floor, Mini Secretariat, District Panipat, Haryana – 132103.
79. The Deputy Commissioner, Karnal, Mall Road, Karnal, District Karnal, Haryana – 132001.
80. The Deputy Commissioner, Faridabad, Room No.- 111, 1st Floor, Mini Secretariat, Sec-12, Faridabad -121004.
81. The Deputy Commissioner, Bhiwani, Commissioners' Office, Bhiwani, Haryana -127021.
82. The Deputy Commissioner, Rewari, Mini Secretariat, Bawal Road, Rajiv Chowk, Rewari, Haryana – 123401.
83. The Deputy Commissioner, Mahendragarh 1st Floor Mini Secretariat, Narnaul, Mahendragarh, Haryana.
84. The Deputy Commissioner, Palwal, Room No-201, Second Floor, Mini Secretariat, Palwal, Haryana- 121102.

85. The Deputy Commissioner, Nuh, Second Floor, Mini Secretariat Nuh, Haryana - 122107.
86. The Deputy Commissioner, Jhajjar, Mini Secretariat, DC Office, Jhajjar, Haryana - 124103.
87. The Deputy Commissioner, Charkhi Dadri, Mini Secretariat, Charkhi Dadri, Haryana.
88. The Deputy Commissioner, Jind, O/o Deputy Commissioner, Mini Secretariat, Jind, Haryana -126102.
89. The District Collector & Magistrate, Collectorate, Rajendra Nagar, Bharatpur, Rajasthan - 321001.
90. The District Collector & Magistrate, Mohalla Ladiya, Alwar, Rajasthan - 301001.
91. The Commissioner, Meerut Nagar Nigam, Near Ghanta Ghar, Kaiser Ganj Road, Meerut - 250002.
92. The Commissioner, Ghaziabad Nagar Nigam, Navyug Market, Opp. Old Bus Stand, Ghaziabad, Uttar Pradesh - 201001.
93. The Chairman, Nagar Palika Parishad Shamli Mill Road, Shamli, Uttar Pradesh - 247776.
94. The Chairman, Nagar Palika, Bulandshahr, Uttar Pradesh.
95. The Chairman, Nagar Palika Parishad, SD Area, Muzaffarnagar, Uttar Pradesh - 251002.
96. The Chairman, Nagar Palika Parishad, Hapur, Lothi Gate Nagar, Atarpura Chopla, Hapur, Uttar Pradesh -245101.
97. The Chairman, Nagar Palika Prishad, Baghpat, Uttar Pradesh.
98. Chief Executive Officer, Gautam Budhha Nagar, Uttar Pradesh.
99. The Commissioner, Municipal Corporation Rohtak, Ambedkar Chowk, M C Office, Opp. BSNL Office, Rohtak, Haryana - 124001.
100. The Commissioner, Municipal Corporation, Sonapat, Near Railway Station, Railway Road, Sonapat, Haryana - 131001.
101. The Commissioner, Municipal Corporation Panipat, Tau Devi Lal Complex, Railway Road, Panipat, Haryana - 132103.
102. The Commissioner, Municipal Corporation Karnal, Sector-12, (near Mini Secretariat), Urban State, Karnal, Haryana - 132001.
103. The Commissioner, Municipal Corporation Faridabad, B.K Chowki, New Industrial Town, Faridabad, Haryana - 121001.
104. The Commissioner, Municipal Corporation Gurugram, C 1, Info City, Sector 34, Gurugram, Haryana -122001.
105. The District Municipal Commissioner, Bhiwani Municipal Committee, Near Railway Station, Bhiwani, Haryana.
106. The Additional Deputy Commissioner, Municipal Council Rewari, Bharawas Rd, Near Agarsen Chowk, Bhajan Ka Bagh, Raam Bagh Mahalla Rewari, Haryana -123401.
107. The District Municipal Commissioner, Municipal Council Narnaul, Near PWD Rest House, Narnaul, Mahendragarh, Haryana.
108. The Deputy Commissioner, Municipal Council, Palwal, Second Floor, Mini Secretariat, Palwal, Haryana- 121102.
109. The Executive Officer, Municipal Committee, Nuh, Near Sabzi Mandi, Civil Lines, Nuh, Haryana - 122107.
110. The Executive Officer, Municipal Council, Jhajjar, Chhuchhakwas Road, Jhajjar, Haryana - 124103.

111. The Deputy Commissioner, Municipal Council, Mini Secretariat, District Charkhi Dadri, Haryana.
112. The Deputy Commissioner, Municipal Council, Police Lines, District Jind, Haryana -126102.
113. The Commissioner, Nagar Nigam Bharatpur, Mathura Gate, Bharatpur, Rajasthan - 321001.
114. The Commissioner, Nagar Parishad, Alwar Church Road, Alwar, Rajasthan.
115. The Chief Executive Officer (CEO), Plot No. 3, Sector 44, Near HUDA City Centre Metro Station, Gurugram, Haryana - 122003.
116. Chief Controller of Explosives, PESO, CGO Complex, 5th, A Block, Seminary Hills, Nagpur, Maharashtra - 440001.
117. Managing Director, BSES Rajdhani Power Limited, BSES Rajdhani Power Limited, BSES Bhawan, Nehru Place, New Delhi - 110019.
118. The Managing Director, BSES Yamuna Power Limited, Shakti Kiran Building, Vishwas Nagar, Shahdara, Delhi -110032.
119. Chief Executive Officer, Tata Power Delhi Distribution Limited (TPDDL), Tata Power Delhi Distribution Ltd, Hudson Lines, Kingsway Camp, Delhi-110 009.
120. Managing Director, Uttar Haryana Vidyut Vitran Nigam Limited (UHVVNL) Vidyut Sadan, Plot No. C-16, Sector-6, Panchkula, Haryana.
121. Managing Director, Dakshani Haryana Vidyut Vitran Nigam Limited (DHVVNL), Vidyut Sadan, Vidyut Nagar, Hisar, Haryana -125005.
122. Managing Director, Pashchimanchal Vidyut Vitran Nigam Limited (PVVNL), Urja Bhawan, Victoria Park, Meerut, Uttar Pradesh - 250001.
123. Managing Director, Noida Power Company Limited (NPCL) Commercial Complex, 1st Avenue, Pocket H, Sector Alpha II, Greater Noida, Uttar Pradesh.
124. Managing Director, Jaipur Vidyut Vitran Nigam Limited (JVVNL), Vidyut Bhawan, Jyoti Nagar, Jaipur, Rajasthan - 302005.
125. Managing Director, Bharatpur Electricity Service Limited (JVVNL) Vidyut Bhawan, Jyoti Nagar, Jaipur, Rajasthan - 302005.
126. Managing Director, Delhi Transport Corporation (DTC), Government of National Capital Territory of Delhi, DTC Headquarters, IP Estate, New Delhi-110002.
127. Managing Director, U P State Road Transport Corporation, Tehri Kothi, MG Marg, Lucknow, Uttar Pradesh - 226 001.
128. Managing Director, State Road Transport Corporation of Haryana, 30 Bays Building, 2nd Floor, Sector - 17C, Chandigarh - 160017.
129. Managing Director, Rajasthan State Road Transport Corporation, Parivahan Marg, Chaumu House, Jaipur, Rajasthan - 302 001
130. The Chief Engineer (O&M), Rajiv Gandhi Thermal Power Project, Haryana Power Generation Corporation Ltd., Tehsil, Khedar, Barwala, Vidyut Sadan Vidyut Nagar Hisar, Haryana - 125 122.
131. The Chief Engineer (O&M), Deen Bandhu Chhotu Ram Thermal Power Station, Haryana Power Generation Corporation Ltd, Village- Pansara, Yamunanagar - 135 004.
132. The Chief Engineer (O&M), Panipat Thermal Power Station, Haryana Power Generation Corporation Ltd., Village Assan, Jind Road, Panipat, Haryana - 132 105.

133. Sr. Vice President (O&M), Jhajjar Power Ltd., Mahatma Gandhi Thermal Power Plant, CLP India Ltd, Tehsil- Matanhai, Dist- Jhajjar, Haryana - 124106
134. Plant in charge, Harduaganj Thermal Power Station, Uttar Pradesh Rajya Vidyut Utpadan Nigam Limited, 14, Ashok Marg, Shakti Bhavan, Lucknow
135. The Chief Engineer (O&M) Talwandi Sabo Power Ltd, Village - Banawala, Mansa, Talwandi Sabo Road, Mansa - 151 302.
136. Sr. Vice President (O&M), Rajpura Thermal Power Plant, Nabha Power Ltd, Nalash/Nalas Village, Rajpura, Dist. Patiala, Punjab.
137. The Chief Engineer (O&M), Guru Gobind Singh Thermal Power Station, Punjab State Electricity Board, Ropar, Punjab.
138. The Chief Engineer (O&M), Guru Hargobind Singh Thermal Power Station, Punjab State Electricity Board Lehra Mohabbat, Bhatinda, Punjab.
139. Chief General Manager, National Capital Thermal Power Station (NCTPS) National Thermal Power Corporation, Dadri, Dist: Gautam Budhnagar, Uttar Pradesh -201 008.
140. The Chief Engineer (O&M) Rajiv Gandhi Thermal Power Project, Haryana Power Generation Corporation Ltd., Tehsil, Khedar, Barwala, Hisar, Haryana - 125 122.

Copy for information and appropriate action to:

1. The Chairman and CEO, Railway Board, Raisina Road, Central Secretariat, New Delhi, Delhi 110001.
2. The Secretary, Department of Personnel and Training (DoPT), Government of India, Room No. - 112, North Block, New Delhi - 110 001
3. The Director General, Central Public Work Department (CPWD) A-Wing, Room No. 101 Nirman Bhawan, New Delhi
4. The Additional Chief Secretary, Health Department, Govt. of Haryana
5. The Additional Chief Secretary, Medical Health & Family Welfare Department, Govt. of Rajasthan
6. The Principal Secretary, Medical Health & Family Welfare, Govt. of Uttar Pradesh
7. The Secretary, Health & Family Welfare, Govt. of NCT of Delhi

Copy also to:

1. The Secretary, Ministry of Environment, Forest and Climate Change, Government of India, Indira Paryavaran Bhawan, Jor Bagh, New Delhi
2. The Defence Secretary, Ministry of Defence, Government of India, South Block, New Delhi - 110 001.
3. The Secretary, Ministry of Petroleum and Natural Gas, Government of India, Shastri Bhawan, New Delhi - 110 001.
4. The Secretary, Ministry of Road Transport and Highways, Government of India, Transport Bhawan, New Delhi - 110 001.
5. The Secretary, Ministry of Power, Government of India, Rafi Marg, Shram Shakti Bhavan, New Delhi, Delhi 110001

6. The Secretary, Department of Telecommunication, Ministry of Communication & IT, Government of India, Sanchar Bhawan, 20 Ashoka Road, New Delhi
7. The Chairperson and all Members (including Associate Members), CAQM



(R.K. Agrawal)

Director (Technical)

(Member Convenor of Sub-Committee on GRAP)

कार्यालय जिलाधिकारी गाज़ियाबाद
(खनन अनुभाग)

पत्र संख्या: 1004/ख०लि०-गाज़ि०/2025-26

दिनांक: 17.01.2026

न्यू पैथर सिक््योरिटी गार्ड सर्विस
(पट्टाधारक ग्राम पचायरा खण्ड-2)
प्रो० श्री बनी सिंह निवासी- सालासर काम्प्लेक्स,
306, शंकर विहार कॉलोनी कुरैशी, अलीगढ़।

विषय:- GRAP stage-3 लागू किये जाने के दृष्टिगत खनन संक्रियाये प्रतिबन्धित किये जाने के सम्बंध में।

उपरोक्त विषयक अवगत कराना है कि Commission for Air Quality Management in NCR and Adjoining Areas के पत्र सं० 120017/27/GRAP/2021/CAQM1542DT दिनांक 16.01.2026 का सन्दर्भ ग्रहण करे, जिसके द्वारा अवगत कराया गया है कि दिल्ली एन०सी०आर० क्षेत्र में GRAP stage-3 लागू किया गया है।

उपरोक्त के सम्बंध में अवगत कराना है कि Commission for Air Quality Management in NCR and Adjoining Areas के निर्देशानुसार GRAP stage-3 लागू होने पर समस्त खनन संक्रियाओं को प्रतिबन्धित किया गया है।

अतः आपको निर्देशित किया जाता है कि Commission for Air Quality Management in NCR and Adjoining Areas द्वारा दिल्ली एन०सी०आर० क्षेत्र में GRAP stage-3 लागू किये जाने के कारण अपने खनन पट्टा क्षेत्र में तत्काल प्रभाव से समस्त खनन सम्बंधित संक्रियाये बंद किया जाना सुनिश्चित करे, अन्यथा की दशा में आपके विरुद्ध नियमानुसार कार्यवाही की जायेगी, जिसके लिये आप स्वयं उत्तरदायी होंगे।


अपरजिलाधिकारी(वि०/रा०)
गाज़ियाबाद।

पत्र सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-

1. जिलाधिकारी, गाज़ियाबाद महोदय को सादर सूचनार्थ प्रेषित।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ को सादर सूचनार्थ प्रेषित।
3. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाज़ियाबाद को आवश्यक कार्यवाही हेतु प्रेषित।


अपरजिलाधिकारी(वि०/रा०)
गाज़ियाबाद।



राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र
वायु गुणवत्ता प्रबंधन आयोग
Commission for Air Quality Management in
National Capital Region and
Adjoining Areas



No.120017/27/GRAP/2021/CAQM

Dated 17.01.2026

ORDER

Sub.: Invocation of actions under Stage-IV ('Severe+' category AQI >450) of schedule of GRAP (21.11.2025) – steps to be taken

The Commission for Air Quality Management in NCR and adjoining areas, in pursuance of the Hon'ble Supreme Court directions, issued a modified the schedule of GRAP vide order dated 21.11.2025 for implementation with immediate effect in entire NCR by all concerned (available on CAQM website- caqm.nic.in).

2. As of now, Stage- I, II & III of extant schedule of GRAP are in force vide order dated 14.10.2025, 19.10.2025 & 16.01.2026 respectively.

3. Noting a sharp increase in AQI levels of Delhi, the Sub-Committee on GRAP called for its urgent meeting at 8:15 PM today, and reviewed the air quality situation in the region as well as the IMD/IITM forecasts and observed as under:

The AQI of Delhi, today recorded as 400 at 04:00 PM ('Very Poor' Category), exhibiting a sharp increasing trend owing to calm winds, stable atmosphere and unfavorable meteorological conditions resulting into trapping of the pollutants. The AQI for Delhi has further increased to 428 at 8:00 PM. IMD/IITM forecast indicates further deterioration of air quality.

4. Accordingly, in an effort to prevent further deterioration of the air quality, the Sub Committee on GRAP hereby decide to **proactively invoke all actions under Stage-IV ('Severe+' AQI of Delhi >450) of extant schedule of GRAP (read with paras 6, 7 & 8 below), with immediate effect** in right earnest by all the agencies concerned in Delhi-NCR, in addition to the Stage-I, II and III actions already in force.

5. Direction No. 88 dated 03.06.2025 as amended on 17.10.2025 allows all BS-IV commercial goods vehicles viz., LGVs, MGVs, HGVs to enter Delhi for a limited period up to 31.10.2026 and restricts entry of all BS-III and below commercial good vehicle (registered outside Delhi) into Delhi w.e.f. 01.11.2025.

6. As GRAP is an emergency measure, it shall prevail as far as restrictions on entry of truck traffic into Delhi are concerned. Therefore, **Action Point No.1 of Stage-IV of extant GRAP schedule is modified and may be read as under:-**

“Stop entry of BS-IV truck traffic into Delhi (except for trucks carrying essential commodities / providing essential services). All LNG/ CNG / Electric/ BS-VI Diesel trucks shall however be permitted to enter Delhi. ”

7. It is further clarified that in terms of Direction No. 88, as amended, all BS-III and below diesel operated commercial goods vehicles viz., LGVs, MGVs, HGVs, registered outside Delhi, are already not permitted to enter Delhi w.e.f 01.11.2025, even if they are carrying essential commodities / providing essential services.

8. Actions under Stage-I, II, III & IV of the GRAP shall be implemented, monitored and reviewed by all the agencies concerned in the entire NCR to ensure that the AQI levels do not slip further. All implementing agencies shall keep strict vigil and intensify measures of the extant schedule of GRAP. Citizens are requested to strictly adhere to the citizen charter under GRAP Stage-IV.

9. The Sub-Committee shall be keeping a close watch on the air quality scenario and review the situation from time to time for further appropriate decision depending upon the Air Quality in Delhi and forecast made by IMD/IITM.



(R.K. Agrawal)
Director (Technical)
(Member Convenor of Sub-Committee on GRAP)

To:

1. The Chief Secretary, Government of Uttar Pradesh, 101, Lok Bhawan, U. P. Civil Secretariat, Vidhan Sabha Marg, Lucknow – 226 001.
2. The Chief Secretary, Government of Rajasthan, Government Secretariat, Jaipur, Rajasthan – 302 005.
3. The Chief Secretary, Government of Haryana, 4th Floor, Civil Secretariat, Sector – 1, Chandigarh.
4. The Chief Secretary, Government of NCT of Delhi, 3rd Floor, Delhi Secretariat, I. P. Estate, New Delhi – 110 002.
5. Additional Chief Secretary/Principal Secretary, Department of Environment, Uttar Pradesh.
6. Additional Chief Secretary, Department of Environment, Room No. 335, 3rd Floor, Haryana New Secretariat, Sector 17, Chandigarh.
7. Additional Chief Secretary / Principal Secretary, Department of Environment, Government of NCT of Delhi, Room No. 801, 8th Floor, B Wing, Delhi Secretariat, Delhi - 110002.

8. Principal Secretary, Department of Environment, Room No. 4224, 2nd Floor, Main Building, Government of Rajasthan Sectt. Jaipur.
9. Principal Secretary, Department of Transport, Government of Uttar Pradesh, Room No. 701, Babu Bhawan, Hazratganj, Lucknow, Uttar Pradesh
10. Addl. Chief Secretary, Department of Transport, Govt. of Rajasthan, Room No. 4102, Main Building, Rajasthan Sachivalya, Jaipur, Rajasthan.
11. Principal Secretary, Department of Transport, Government of Haryana, Room No. 621, 6th Floor, New Secretariat Bldg. Sector 17, Chandigarh.
12. Principal Secretary cum Commissioner, Department of Transport, Government of NCT of Delhi 5/9, Under Hill Road. Ludlow Castle, Civil Lines, Delhi – 110054.
13. Principal Secretary, Urban Local Bodies, Uttar Pradesh, 201, Lok Bhawan, Lucknow, Uttar Pradesh.
14. Principal Secretary, Urban Local Bodies, Rajasthan, Food Building, Secretariat Jaipur, Rajasthan.
15. Principal Secretary, Urban Local Bodies, Haryana, 506, 5th Floor, New Civil Secretariat, Sector 17, Chandigarh.
16. Commissioner of Police, Delhi, New Police Hqrs., Jaisingh Road, New Delhi.
17. Director General of Police, Uttar Pradesh, Police Headquarters, 9th Floor, Tower -2, Gomti Nagar Ext., Shaheed Path, Lucknow, Uttar Pradesh.
18. Director General of Police, Rajasthan, Police Headquarters, Lal Kothi, Tonk Road, Jaipur, Rajasthan.
19. Director General of Police, Haryana, Police Headquarters, Sector-6, City-Panchkula, Haryana -134109.
20. Special Commissioner of Police (Traffic) Delhi, Delhi Police New Headquarters, Tower-I, 3rd Floor, Jaisingh Road, New Delhi.
21. Addl. Director General of Police, (Traffic) Uttar Pradesh, Police Headquarters, Signature Bldg. Gomati Nagar Vistar, Lucknow, Uttar Pradesh.
22. Addl. Director General of Police (Traffic), Rajasthan, Room No. 740, Police Headquarters, Nehru Palace, Tonk Road, Jaipur, Rajasthan.
23. Inspector General of Police (Traffic & Highways), Haryana, Sector-7, Karnal, Haryana.
24. Chairman, National Highway Authority of India (NHAI), G 5&7, Sector 10, Dwarka, New Delhi – 110075.
25. Vice-Chairman, Delhi Development Authority (DDA), B Block, 1st Floor, Vikas Sadan, INA, New Delhi – 110023.
26. Chairman, New Delhi Municipal Council (NDMC), Palika Kendra, Parliament Street, New Delhi – 110001.
27. Commissioner, Municipal Corporation of Delhi, Civic Centre, 4th Floor, Minto Road, Delhi - 110002
28. Engineer in chief (E in C-I,II, III) Municipal Corporation of Delhi, Civic Centre, Minto Road, New Delhi 110002
29. Chief Executive Officer, Delhi Cantonment Board, Sadar Bazar Road, Delhi Cantonment, Delhi 110010.
30. Chairman, Central Pollution Control Board (CPCB), Parivesh Bhawan, East Arjun Nagar, Delhi – 110032.
31. Chairman, Uttar Pradesh Pollution Control Board, T C, 12 V, Vibhuti Khand, Gomati Nagar, Lucknow, Uttar Pradesh.
32. Chairman, Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongari, Jaipur, Rajasthan – 302004.

33. Chairman, Haryana Pollution Control Board, C-11, Sector 6, Panchkula, Haryana - 134109.
34. Chairman, Delhi Pollution Control Committee, 6th Floor, C Wing, Delhi Secretariat, IP Estate, Delhi – 110002.
35. Engineer-in-Chief, Public Work Department (PWD), Delhi, 12th Floor, Maso Building, Indraprastha Estate, New Delhi-110002.
36. Engineer-in-Chief, Public Works Department, Haryana, Nirman Sadan, Plot No.1, Dakshana Marg, Sector -33 A, Haryana PWD (B&R), Chandigarh.
37. Engineer-in-Chief, Public Works Department, Rajasthan, 170, Kamala Nehru Nagar, Ganpati Nagar, Jaipur, Rajasthan – 302007.
38. Engineer In Chief, U.P. Public Works Department, Nirman Bhavan, 96 M.G. Marg, Opp. Raj Bhavan, Lucknow-226001.
39. CMD, NTPC, NTPC Bhawan, SCOPE Complex, Institutional Area, Lodhi Road, New Delhi – 110003.
40. Managing Director, DMRC Ltd., Metro Bhawan, Brigade Lane, Barakhamba Road, New Delhi – 110 001.
41. Managing Director & CEO, DIMTS, 8th Floor, A Block, IT Park Road, Metro Vihar, Shastri Park, Shahdara, New Delhi, Delhi -110053.
42. Managing Director, National Capital Region Transport Corporation, Gati Shakti Bhawan, INA, New Delhi – 110023.
43. Chairman cum Managing Director, NBCC Bhawan, Lodhi Rd, New Delhi - 110003
44. Chairman, New Okhla Industrial Development Authority (NOIDA), Main Administrative Bldg. Sector 6, NOIDA, Uttar Pradesh.
45. Chairman, Greater Noida Industrial Development Authority, Plot No. 01, Knowledge Park -04, Greater NOIDA, Gautam Budh Nagar, UP – 201308.
46. Vice Chairman, Ghaziabad Development Authority, Vikas Path, Old Bus Stand, Ghaziabad, Uttar Pradesh – 201001.
47. Chief Executive Officer, Gurugram Metropolitan Development Authority, Metro Station, Plot No3, Sector 44, Near HUDA City Centre, Gurugram, Haryana.
48. Member Secretary, Central Pollution Control Board (CPCB), Parivesh Bhawan, East Arjun Nagar, Delhi – 110032.
49. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Vibhuti Khand, Gomati Nagar, Lucknow, Uttar Pradesh – 226010.
50. Member Secretary, Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongari, Jaipur, Rajasthan – 302004.
51. Member Secretary, Haryana Pollution Control Board, C-11, Sector 6, Panchkula, Haryana – 134109.
52. Member Secretary, Delhi Pollution Control Committee, 6th Floor, C Wing, Delhi Secretariat, I P Estate, Delhi – 110002.
53. Chief Engineer, Urban Local Bodies, Haryana, Directorate of Urban Local Bodies, Bays No. 11-14, Sector 4, Panchkula, Haryana – 134112.
54. Chief Engineer, Directorate of Urban Local Bodies, Plot No. 18, Sector-7, Gomati Nagar, Uttar Pradesh.
55. Chief Engineer, Directorate of Urban Local Bodies, 22 Godam, Near Shiv Line Fatak, Jaipur, Rajasthan.
56. The Deputy Commissioner, Central Delhi, 14, Daryaganj, New Delhi – 110002.
57. The Deputy Commissioner, East Delhi, L M Bund, Shastri Nagar, Delhi – 110031.

58. The Deputy Commissioner, New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi – 110011.
59. The Deputy Commissioner, North Delhi, Alipur, Delhi – 110036.
60. The Deputy Commissioner, North East Delhi, DC Office Complex, Nand Nagari, Opposite Gagan Cinema, Delhi – 110093.
61. The Deputy Commissioner, North West Delhi, O/o of the Deputy Commissioner, Kanjhawala, Delhi – 110081.
62. The Deputy Commissioner, Shahdra, Nand Nagari, Opposite Gagan Cinema, Delhi - 110093.
63. The Deputy Commissioner, South Delhi, M B Road, Saket, New Delhi 110068.
64. The Deputy Commissioner, South East Delhi, Old Gargi College Building, Lajpat Nagar-IV, New Delhi – 110024.
65. The Deputy Commissioner, South West Delhi, Old Terminal Tax Building, Kapashera, New Delhi- 110037.
66. The Deputy Commissioner, West Delhi, Plot No. 3, Shivaji Palace, Near West Mall Gate, Raja Garden, New Delhi – 110027.
67. The District Magistrate, Meerut, Office of the District Magistrate, Collectorate, District Meerut, Uttar Pradesh – 250002.
68. The District Magistrate, Ghaziabad, District Magistrate Office, Collectorate, Rajnagar, Ghaziabad, Uttar Pradesh – 201001.
69. The District Magistrate, Shamli, Bara bazar, Shamli, Uttar Pradesh - 247776
70. The District Magistrate, Bulandshahr Collectorate, Bulandshahr, Uttar Pradesh – 203001.
71. The District Magistrate, Muzaffarnaga, Collectorate, (Near Prakash Chowk), District – Muzaffarnagar, Uttar Pradesh -251001.
72. The District Magistrate, Hapur, Collectorate, Hapur, Uttar Pradesh -245101.
73. The District Magistrate, Baghpat, Collectorate, Baghpat, Uttar Pradesh - 250619.
74. The District Magistrate, Gautam Budhha Nagar, Tulsi Marg, Pocket G, Sector -27, Noida, Gautam Budhha Nagar, Uttar Pradesh -201301.
75. The Deputy Commissioner, Rohtak, Mini Secretariat, District Rohtak, Haryana - 124001.
76. The Deputy Commissioner, Gurugram, First Floor, Mini Secretariat, Gururgram
77. The Deputy Commissioner, Sonapat, Mini Secretariat, District Sonapat, Haryana – 131001.
78. The Deputy Commissioner, Panipat, 1st Floor, Mini Secretariat, District Panipat, Haryana – 132103.
79. The Deputy Commissioner, Karnal, Mall Road, Karnal, District Karnal, Haryana – 132001.
80. The Deputy Commissioner, Faridabad, Room No.- 111, 1st Floor, Mini Secretariat, Sec-12, Faridabad -121004.
81. The Deputy Commissioner, Bhiwani, Commissioners' Office, Bhiwani, Haryana -127021.
82. The Deputy Commissioner, Rewari, Mini Secretariat, Bawal Road, Rajiv Chowk, Rewari, Haryana – 123401.
83. The Deputy Commissioner, Mahendragarh 1st Floor Mini Secretariat, Narnaul, Mahendragarh, Haryana.
84. The Deputy Commissioner, Palwal, Room No-201, Second Floor, Mini Secretariat, Palwal, Haryana- 121102.

85. The Deputy Commissioner, Nuh, Second Floor, Mini Secretariat Nuh, Haryana – 122107.
86. The Deputy Commissioner, Jhajjar, Mini Secretariat, DC Office, Jhajjar, Haryana – 124103.
87. The Deputy Commissioner, Charkhi Dadri, Mini Secretariat, Charkhi Dadri, Haryana.
88. The Deputy Commissioner, Jind, O/o Deputy Commissioner, Mini Secretariat, Jind, Haryana -126102.
89. The District Collector & Magistrate, Collectorate, Rajendra Nagar, Bharatpur, Rajasthan – 321001.
90. The District Collector & Magistrate, Mohalla Ladiya, Alwar, Rajasthan – 301001.
91. The Commissioner, Meerut Nagar Nigam, Near Ghanta Ghar, Kaiser Ganj Road, Meerut – 250002.
92. The Commissioner, Ghaziabad Nagar Nigam, Navyug Market, Opp. Old Bus Stand, Ghaziabad, Uttar Pradesh – 201001.
93. The Chairman, Nagar Palika Parishad Shamli Mill Road, Shamli, Uttar Pradesh – 247776.
94. The Chairman, Nagar Palika, Bulandshahr, Uttar Pradesh.
95. The Chairman, Nagar Palika Parishad, SD Area, Muzaffarnagar, Uttar Pradesh – 251002.
96. The Chairman, Nagar Palika Parishad, Hapur, Lothi Gate Nagar, Atarpura Chopla, Hapur, Uttar Pradesh –245101.
97. The Chairman, Nagar Palika Prishad, Baghpat, Uttar Pradesh.
98. Chief Executive Officer, Gautam Budhha Nagar, Uttar Pradesh.
99. The Commissioner, Municipal Corporation Rohtak, Ambedkar Chowk, M C Office, Opp. BSNL Office, Rohtak, Haryana – 124001.
100. The Commissioner, Municipal Corporation, Sonapat, Near Railway Station, Railway Road, Sonapat, Haryana – 131001.
101. The Commissioner, Municipal Corporation Panipat, Tau Devi Lal Complex, Railway Road, Panipat, Haryana – 132103.
102. The Commissioner, Municipal Corporation Karnal, Sector-12, (near Mini Secretariat), Urban State, Karnal, Haryana – 132001.
103. The Commissioner, Municipal Corporation Faridabad, B.K Chowki, New Industrial Town, Faridabad, Haryana – 121001.
104. The Commissioner, Municipal Corporation Gurugram, C 1, Info City, Sector 34, Gurugram, Haryana -122001.
105. The District Municipal Commissioner, Bhiwani Municipal Committee, Near Railway Station, Bhiwani, Haryana.
106. The Additional Deputy Commissioner, Municipal Council Rewari, Bharawas Rd, Near Agarsen Chowk, Bhajan Ka Bagh, Raam Bagh Mahalla Rewari, Haryana -123401.
107. The District Municipal Commissioner, Municipal Council Narnaul, Near PWD Rest House, Narnaul, Mahendragarh, Haryana.
108. The Deputy Commissioner, Municipal Council, Palwal, Second Floor, Mini Secretariat, Palwal, Haryana- 121102.
109. The Executive Officer, Municipal Committee, Nuh, Near Sabzi Mandi, Civil Lines, Nuh, Haryana - 122107.
110. The Executive Officer, Municipal Council, Jhajjar, Chhuchhakwas Road, Jhajjar, Haryana - 124103.

111. The Deputy Commissioner, Municipal Council, Mini Secretariat, District Charkhi Dadri, Haryana.
112. The Deputy Commissioner, Municipal Council, Police Lines, District Jind, Haryana -126102.
113. The Commissioner, Nagar Nigam Bharatpur, Mathura Gate, Bharatpur, Rajasthan – 321001.
114. The Commissioner, Nagar Parishad, Alwar Church Road, Alwar, Rajasthan.
115. The Chief Executive Officer (CEO), Plot No. 3, Sector 44, Near HUDA City Centre Metro Station, Gurugram, Haryana – 122003.
116. Chief Controller of Explosives, PESO, CGO Complex, 5th, A Block, Seminary Hills, Nagpur, Maharashtra – 440001.
117. Managing Director, BSES Rajdhani Power Limited, BSES Rajdhani Power Limited, BSES Bhawan, Nehru Place, New Delhi - 110019.
118. The Managing Director, BSES Yamuna Power Limited, Shakti Kiran Building, Vishwas Nagar, Shahdara, Delhi -110032.
119. Chief Executive Officer, Tata Power Delhi Distribution Limited (TPDDL), Tata Power Delhi Distribution Ltd, Hudson Lines, Kingsway Camp, Delhi-110 009.
120. Managing Director, Uttar Haryana Vidyut Vitran Nigam Limited (UHVVNL) Vidyut Sadan, Plot No. C-16, Sector-6, Panchkula, Haryana.
121. Managing Director, Dakshani Haryana Vidyut Vitran Nigam Limited (DHVVNL), Vidyut Sadan, Vidyut Nagar, Hisar, Haryana -125005.
122. Managing Director, Pashchimanchal Vidyut Vitran Nigam Limited (PVVNL), Urja Bhawan, Victoria Park, Meerut, Uttar Pradesh - 250001.
123. Managing Director, Noida Power Company Limited (NPCL) Commercial Complex, 1st Avenue, Pocket H, Sector Alpha II, Greater Noida, Uttar Pradesh.
124. Managing Director, Jaipur Vidyut Vitran Nigam Limited (JVVNL), Vidyut Bhawan, Jyoti Nagar, Jaipur, Rajasthan - 302005.
125. Managing Director, Bharatpur Electricity Service Limited (JVVNL) Vidyut Bhawan, Jyoti Nagar, Jaipur, Rajasthan - 302005.
126. Managing Director, Delhi Transport Corporation (DTC), Government of National Capital Territory of Delhi, DTC Headquarters, IP Estate, New Delhi-110002.
127. Managing Director, U P State Road Transport Corporation, Tehri Kothi, MG Marg, Lucknow, Uttar Pradesh - 226 001.
128. Managing Director, State Road Transport Corporation of Haryana, 30 Bays Building, 2nd Floor, Sector - 17C, Chandigarh – 160017.
129. Managing Director, Rajasthan State Road Transport Corporation, Parivahan Marg, Chaumu House, Jaipur, Rajasthan - 302 001
130. The Chief Engineer (O&M), Rajiv Gandhi Thermal Power Project, Haryana Power Generation Corporation Ltd., Tehsil, Khedar, Barwala, Vidyut Sadan Vidyut Nagar Hisar, Haryana – 125 122.
131. The Chief Engineer (O&M), Deen Bandhu Chhotu Ram Thermal Power Station, Haryana Power Generation Corporation Ltd, Village- Pansara, Yamunanagar – 135 004.
132. The Chief Engineer (O&M), Panipat Thermal Power Station, Haryana Power Generation Corporation Ltd., Village Assan, Jind Road, Panipat, Haryana – 132 105.
133. Sr. Vice President (O&M), Jhajjar Power Ltd., Mahatma Gandhi Thermal Power Plant, CLP India Ltd, Tehsil- Matanhai, Dist- Jhajjar, Haryana - 124106
134. Plant in charge, Harduaganj Thermal Power Station, Uttar Pradesh Rajya Vidyut Utpadan Nigam Limited, 14, Ashok Marg, Shakti Bhavan, Lucknow

135. The Chief Engineer (O&M) Talwandi Sabo Power Ltd, Village – Banawala, Mansa, Talwandi Sabo Road, Mansa - 151 302.
136. Sr. Vice President (O&M), Rajpura Thermal Power Plant, Nabha Power Ltd, Nalash/Nalas Village, Rajpura, Dist. Patiala, Punjab.
137. The Chief Engineer (O&M), Guru Gobind Singh Thermal Power Station, Punjab State Electricity Board, Ropar, Punjab.
138. The Chief Engineer (O&M), Guru Hargobind Singh Thermal Power Station, Punjab State Electricity Board Lehra Mohabbat, Bhatinda, Punjab.
139. Chief General Manager, National Capital Thermal Power Station (NCTPS) National Thermal Power Corporation, Dadri, Dist: Gautam Budhnagar, Uttar Pradesh -201 008.
140. The Chief Engineer (O&M) Rajiv Gandhi Thermal Power Project, Haryana Power Generation Corporation Ltd., Tehsil, Khedar, Barwala, Hisar, Haryana - 125 122.

Copy for information and appropriate action to:

1. The Chairman and CEO, Railway Board, Raisina Road, Central Secretariat, New Delhi, Delhi 110001.
2. The Secretary, Department of Personnel and Training (DoPT), Government of India, Room No. – 112, North Block, New Delhi – 110 001
3. The Director General, Central Public Work Department (CPWD) A-Wing, Room No. 101 Nirman Bhawan, New Delhi
4. The Additional Chief Secretary, Health Department, Govt. of Haryana
5. The Additional Chief Secretary, Medical Health & Family Welfare Department, Govt. of Rajasthan
6. The Principal Secretary, Medical Health & Family Welfare, Govt. of Uttar Pradesh
7. The Secretary, Health & Family Welfare, Govt. of NCT of Delhi

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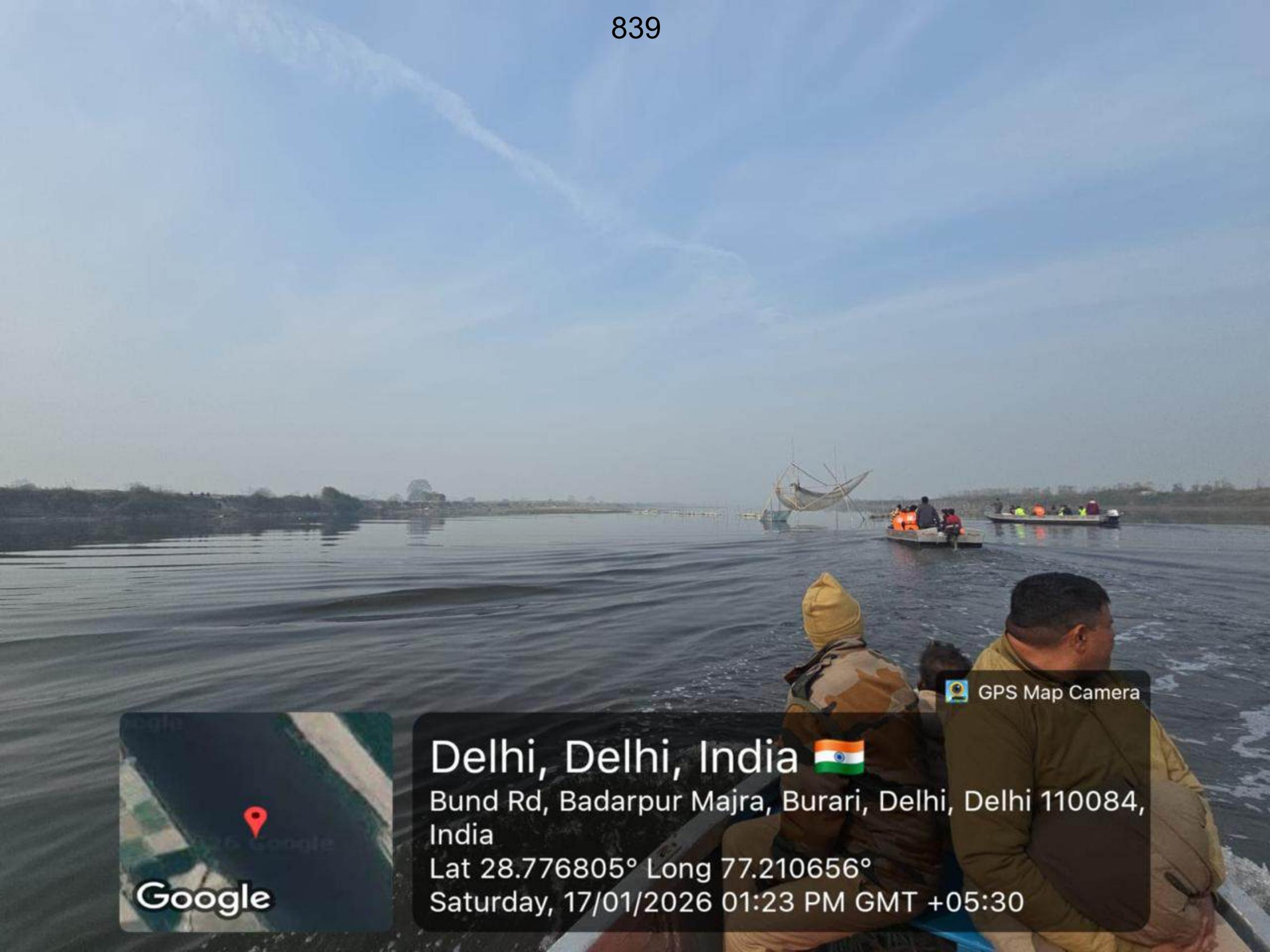
1. The Secretary, Ministry of Environment, Forest and Climate Change, Government of India, Indira Paryavaran Bhawan, Jor Bagh, New Delhi
2. The Defence Secretary, Ministry of Defence, Government of India, South Block, New Delhi – 110 001.
3. The Secretary, Ministry of Petroleum and Natural Gas, Government of India, Shastri Bhawan, New Delhi – 110 001.
4. The Secretary, Ministry of Road Transport and Highways, Government of India, Transport Bhawan, New Delhi – 110 001.
5. The Secretary, Ministry of Power, Government of India, Rafi Marg, Shram Shakti Bhavan, New Delhi, Delhi 110001
6. The Secretary, Department of Telecommunication, Ministry of Communication & IT, Government of India, Sanchar Bhawan, 20 Ashoka Road, New Delhi
7. The Chairperson and all Members (including Associate Members), CAQM



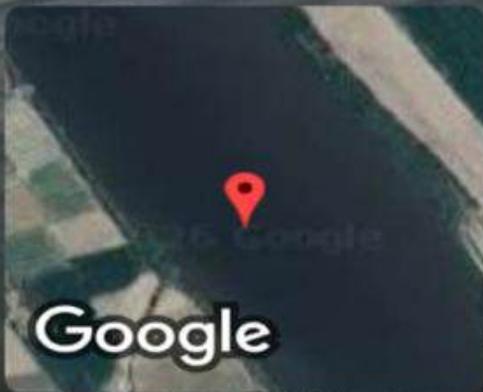
(R.K. Agrawal)
Director (Technical)
(Member Convenor of Sub-Committee on GRAP)



17 January 2026



 GPS Map Camera



Delhi, Delhi, India 

Bund Rd, Badarpur Majra, Burari, Delhi, Delhi 110084, India

Lat 28.776805° Long 77.210656°

Saturday, 17/01/2026 01:23 PM GMT +05:30



राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र
वायु गुणवत्ता प्रबंधन आयोग
Commission for Air Quality Management in
National Capital Region and
Adjoining Areas



No.120017/27/GRAP/2021/CAQM 1545 DT

Dated: 22.01.2026

ORDER

Sub.: Revocation of actions under Stage III ('Severe' category, AQI range 401-450) of GRAP and intensifying actions under Stage-I & II of modified Graded Response Action Plan (21.11.2025)

The Commission for Air Quality Management in NCR and adjoining areas, in pursuance of the Hon'ble Supreme Court directions, issued a modified schedule of GRAP vide its order dated 21.11.2025 for implementation with immediate effect by all concerned (available on CAQM website i.e., caqm.nic.in).

2. As of now, Stage- I, II & III of extant schedule of GRAP are in force vide order dated 14.10.2025, 19.10.2025 & 16.01.2026, respectively.

3. The Sub-Committee on GRAP held its meeting today, reviewed the air quality scenario in the region as well as the IMD/IITM forecast and observed as under:

The AQI of Delhi has been improving owing to favourable meteorological conditions and recorded as 322 today i.e. on 22.01.2026. Forecast by IMD/IITM indicates that AQI is likely to remain in "moderate" to "poor" category in coming days.

4. The Sub-Committee, accordingly, decides to **revoke its orders dated 16.01.2026**, for invoking actions under **Stage-III ('Severe' Air Quality)** of Schedule of GRAP (modified on 21.11.2025), with immediate effect.

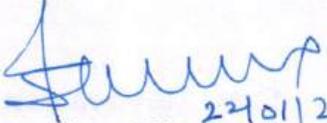
5. Construction & Demolition project sites etc. which have been issued specific closure orders on account of violations/ non-compliances of various statutory directions, rules, guidelines etc. under no circumstances shall resume their operations without any specific order to this effect from the Commission.

6. **Actions under Stage-I & II shall, however, remain invoked and be implemented as per the modified GRAP dated 21.11.2025**, monitored and reviewed by all the agencies concerned in the entire NCR to ensure that the AQI levels do not slip further to the "Severe/ Severe+ Category". All implementing agencies shall keep strict vigil and especially intensify measures under Stage-I & II of the modified GRAP.

7. While GRAP Stage-III is being revoked, keeping in view the winter season when weather conditions are not so favorable and in order to ensure

that the AQI levels do not slip further, the citizens are requested to strictly adhere to the citizen charter under GRAP Stage-I & II.

8. The Sub-Committee, shall be keeping a close watch on the air quality scenario and review the situation from time to time for further appropriate decision depending upon the Air Quality in Delhi and forecast made by IMD/IITM.


22/01/2026

(Dr. S.D. Attri)

Member Technical

(Chairman of Sub-Committee on GRAP)

To:

1. The Chief Secretary, Government of Uttar Pradesh, 101, Lok Bhawan, U. P. Civil Secretariat, Vidhan Sabha Marg, Lucknow – 226 001.
2. The Chief Secretary, Government of Rajasthan, Government Secretariat, Jaipur, Rajasthan – 302 005.
3. The Chief Secretary, Government of Haryana, 4th Floor, Civil Secretariat, Sector – 1, Chandigarh.
4. The Chief Secretary, Government of NCT of Delhi, 3rd Floor, Delhi Secretariat, I. P. Estate, New Delhi – 110 002.
5. Additional Chief Secretary/Principal Secretary, Department of Environment, Uttar Pradesh.
6. Additional Chief Secretary, Department of Environment, Room No. 335, 3rd Floor, Haryana New Secretariat, Sector 17, Chandigarh.
7. Additional Chief Secretary / Principal Secretary, Department of Environment, Government of NCT of Delhi, Room No. 801, 8th Floor, B Wing, Delhi Secretariat, Delhi - 110002.
8. Principal Secretary, Department of Environment, Room No. 4224, 2nd Floor, Main Building, Government of Rajasthan Sectt. Jaipur.
9. Principal Secretary, Department of Transport, Government of Uttar Pradesh, Room No. 701, Bapu Bhawan, Hazratganj, Lucknow, Uttar Pradesh
10. Addl. Chief Secretary, Department of Transport, Govt. of Rajasthan, Room No. 4102, Main Building, Rajasthan Sachivalya, Jaipur, Rajasthan.
11. Principal Secretary, Department of Transport, Government of Haryana, Room No. 621, 6th Floor, New Secretariat Bldg. Sector 17, Chandigarh.
12. Principal Secretary cum Commissioner, Department of Transport, Government of NCT of Delhi 5/9, Under Hill Road. Ludlow Castle, Civil Lines, Delhi – 110054.
13. Principal Secretary, Urban Local Bodies, Uttar Pradesh, 201, Lok Bhawan, Lucknow, Uttar Pradesh.
14. Principal Secretary, Urban Local Bodies, Rajasthan, Food Building, Secretariat Jaipur, Rajasthan.
15. Principal Secretary, Urban Local Bodies, Haryana, 506, 5th Floor, New Civil Secretariat, Sector 17, Chandigarh.
16. Commissioner of Police, Delhi, New Police Hqrs., Jaisingh Road, New Delhi.

17. Director General of Police, Uttar Pradesh, Police Headquarters, 9th Floor, Tower -2, Gomti Nagar Ext., Shaheed Path, Lucknow, Uttar Pradesh.
18. Director General of Police, Rajasthan, Police Headquarters, Lal Kothi, Tonk Road, Jaipur, Rajasthan.
19. Director General of Police, Haryana, Police Headquarters, Sector-6, City-Panchkula, Haryana -134109.
20. Special Commissioner of Police (Traffic) Delhi, Delhi Police New Headquarters, Tower-I, 3rd Floor, Jaisingh Road, New Delhi.
21. Addl. Director General of Police, (Traffic) Uttar Pradesh, Police Headquarters, Signature Bldg. Gomati Nagar Vistar, Lucknow, Uttar Pradesh.
22. Addl. Director General of Police (Traffic), Rajasthan, Room No. 740, Police Headquarters, Nehru Palace, Tonk Road, Jaipur, Rajasthan.
23. Inspector General of Police (Traffic & Highways), Haryana, Sector-7, Karnal, Haryana.
24. Chairman, National Highway Authority of India (NHAI), G 5&7, Sector 10, Dwarka, New Delhi - 110075.
25. Vice-Chairman, Delhi Development Authority (DDA), B Block, 1st Floor, Vikas Sadan, INA, New Delhi - 110023.
26. Chairman, New Delhi Municipal Council (NDMC), Palika Kendra, Parliament Street, New Delhi - 110001.
27. Commissioner, Municipal Corporation of Delhi, Civic Centre, 4th Floor, Minto Road, Delhi - 110002
28. Engineer in chief (E in C-I,II, III) Municipal Corporation of Delhi, Civic Centre, Minto Road, New Delhi 110002
29. Chief Executive Officer, Delhi Cantonment Board, Sadar Bazar Road, Delhi Cantonment, Delhi 110010.
30. Chairman, Central Pollution Control Board (CPCB), Parivesh Bhawan, East Arjun Nagar, Delhi - 110032.
31. Chairman, Uttar Pradesh Pollution Control Board, T C, 12 V, Vibhuti Khand, Gomati Nagar, Lucknow, Uttar Pradesh.
32. Chairman, Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongari, Jaipur, Rajasthan - 302004.
33. Chairman, Haryana Pollution Control Board, C-11, Sector 6, Panchkula, Haryana - 134109.
34. Chairman, Delhi Pollution Control Committee, 6th Floor, C Wing, Delhi Secretariat, IP Estate, Delhi - 110002.
35. Engineer-in-Chief, Public Work Department (PWD), Delhi, 12th Floor, Maso Building, Indraprastha Estate, New Delhi-110002.
36. Engineer-in-Chief, Public Works Department, Haryana, Nirman Sadan, Plot No.1, Dakshana Marg, Sector -33 A, Haryana PWD (B&R), Chandigarh.
37. Engineer-in-Chief, Public Works Department, Rajasthan, 170, Kamala Nehru Nagar, Ganpati Nagar, Jaipur, Rajasthan - 302007.
38. Engineer In Chief, U.P. Public Works Department, Nirman Bhavan, 96 M.G. Marg, Opp. Raj Bhavan, Lucknow-226001.
39. CMD, NTPC, NTPC Bhawan, SCOPE Complex, Institutional Area, Lodhi Road, New Delhi - 110003.
40. Managing Director, DMRC Ltd., Metro Bhawan, Brigade Lane, Barakhamba Road, New Delhi - 110 001.
41. Managing Director & CEO, DIMTS, 8th Floor, A Block, IT Park Road, Metro Vihar, Shastri Park, Shahdara, New Delhi, Delhi -110053.

42. Managing Director, National Capital Region Transport Corporation, Gati Shakti Bhawan, INA, New Delhi – 110023.
43. Chairman cum Managing Director, NBCC Bhawan, Lodhi Rd, New Delhi - 110003
44. Chairman, New Okhla Industrial Development Authority (NOIDA), Main Administrative Bldg. Sector 6, NOIDA, Uttar Pradesh.
45. Chairman, Greater Noida Industrial Development Authority, Plot No. 01, Knowledge Park -04, Greater NOIDA, Gautam Budh Nagar, UP – 201308.
46. Vice Chairman, Ghaziabad Development Authority, Vikas Path, Old Bus Stand, Ghaziabad, Uttar Pradesh – 201001.
47. Chief Executive Officer, Gurugram Metropolitan Development Authority, Metro Station, Plot No3, Sector 44, Near HUDA City Centre, Gurugram, Haryana.
48. Member Secretary, Central Pollution Control Board (CPCB), Parivesh Bhawan, East Arjun Nagar, Delhi – 110032.
49. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Vibhuti Khand, Gomati Nagar, Lucknow, Uttar Pradesh – 226010.
50. Member Secretary, Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongari, Jaipur, Rajasthan – 302004.
51. Member Secretary, Haryana Pollution Control Board, C-11, Sector 6, Panchkula, Haryana – 134109.
52. Member Secretary, Delhi Pollution Control Committee, 6th Floor, C Wing, Delhi Secretariat, I P Estate, Delhi – 110002.
53. Chief Engineer, Urban Local Bodies, Haryana, Directorate of Urban Local Bodies, Bays No. 11-14, Sector 4, Panchkula, Haryana – 134112.
54. Chief Engineer, Directorate of Urban Local Bodies, Plot No. 18, Sector-7, Gomati Nagar, Uttar Pradesh.
55. Chief Engineer, Directorate of Urban Local Bodies, 22 Godam, Near Shiv Line Fatak, Jaipur, Rajasthan.
56. The Deputy Commissioner, Central Delhi, 14, Daryaganj, New Delhi – 110002.
57. The Deputy Commissioner, East Delhi, L M Bund, Shastri Nagar, Delhi – 110031.
58. The Deputy Commissioner, New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi – 110011.
59. The Deputy Commissioner, North Delhi, Alipur, Delhi – 110036.
60. The Deputy Commissioner, North East Delhi, DC Office Complex, Nand Nagari, Opposite Gagan Cinema, Delhi – 110093.
61. The Deputy Commissioner, North West Delhi, O/o of the Deputy Commissioner, Kanjhawala, Delhi – 110081.
62. The Deputy Commissioner, Shahdra, Nand Nagari, Opposite Gagan Cinema, Delhi - 110093.
63. The Deputy Commissioner, South Delhi, M B Road, Saket, New Delhi 110068.
64. The Deputy Commissioner, South East Delhi, Old Gargi College Building, Lajpat Nagar-IV, New Delhi – 110024.
65. The Deputy Commissioner, South West Delhi, Old Terminal Tax Building, Kapashera, New Delhi- 110037.
66. The Deputy Commissioner, West Delhi, Plot No. 3, Shivaji Palace, Near West Mall Gate, Raja Garden, New Delhi – 110027.

67. The District Magistrate, Meerut, Office of the District Magistrate, Collectorate, District Meerut, Uttar Pradesh – 250002.
68. The District Magistrate, Ghaziabad, District Magistrate Office, Collectorate, Rajnagar, Ghaziabad, Uttar Pradesh – 201001.
69. The District Magistrate, Shamli, Bara bazar, Shamli, Uttar Pradesh - 247776
70. The District Magistrate, Bulandshahr Collectorate, Bulandshahr, Uttar Pradesh – 203001.
71. The District Magistrate, Muzaffarnaga, Collectorate, (Near Prakash Chowk), District – Muzaffarnagar, Uttar Pradesh -251001.
72. The District Magistrate, Hapur, Collectorate, Hapur, Uttar Pradesh - 245101.
73. The District Magistrate, Baghpat, Collectorate, Baghpat, Uttar Pradesh - 250619.
74. The District Magistrate, Gautam Budhha Nagar, Tulsi Marg, Pocket G, Sector -27, Noida, Gautam Budhha Nagar, Uttar Pradesh -201301.
75. The Deputy Commissioner, Rohtak, Mini Secretariat, District Rohtak, Haryana - 124001.
76. The Deputy Commissioner, Gurugram, First Floor, Mini Secretariat, Gurugram
77. The Deputy Commissioner, Sonapat, Mini Secretariat, District Sonapat, Haryana – 131001.
78. The Deputy Commissioner, Panipat, 1st Floor, Mini Secretariat, District Panipat, Haryana – 132103.
79. The Deputy Commissioner, Karnal, Mall Road, Karnal, District Karnal, Haryana – 132001.
80. The Deputy Commissioner, Faridabad, Room No.- 111, 1st Floor, Mini Secretariat, Sec-12, Faridabad -121004.
81. The Deputy Commissioner, Bhiwani, Commissioners' Office, Bhiwani, Haryana -127021.
82. The Deputy Commissioner, Rewari, Mini Secretariat, Bawal Road, Rajiv Chowk, Rewari, Haryana – 123401.
83. The Deputy Commissioner, Mahendragarh 1st Floor Mini Secretariat, Narnaul, Mahendragarh, Haryana.
84. The Deputy Commissioner, Palwal, Room No-201, Second Floor, Mini Secretariat, Palwal, Haryana- 121102.
85. The Deputy Commissioner, Nuh, Second Floor, Mini Secretariat Nuh, Haryana – 122107.
86. The Deputy Commissioner, Jhajjar, Mini Secretariat, DC Office, Jhajjar, Haryana – 124103.
87. The Deputy Commissioner, Charkhi Dadri, Mini Secretariat, Charkhi Dadri, Haryana.
88. The Deputy Commissioner, Jind, O/o Deputy Commissioner, Mini Secretariat, Jind, Haryana -126102.
89. The District Collector & Magistrate, Collectorate, Rajendra Nagar, Bharatpur, Rajasthan – 321001.
90. The District Collector & Magistrate, Mohalla Ladiya, Alwar, Rajasthan – 301001.
91. The Commissioner, Meerut Nagar Nigam, Near Ghanta Ghar, Kaiser Ganj Road, Meerut – 250002.
92. The Commissioner, Ghaziabad Nagar Nigam, Navyug Market, Opp. Old Bus Stand, Ghaziabad, Uttar Pradesh – 201001.

93. The Chairman, Nagar Palika Parishad Shamli Mill Road, Shamli, Uttar Pradesh - 247776.
94. The Chairman, Nagar Palika, Bulandshahr, Uttar Pradesh.
95. The Chairman, Nagar Palika Parishad, SD Area, Muzaffarnagar, Uttar Pradesh - 251002.
96. The Chairman, Nagar Palika Parishad, Hapur, Lothi Gate Nagar, Atarpura Chopla, Hapur, Uttar Pradesh -245101.
97. The Chairman, Nagar Palika Prishad, Baghpat, Uttar Pradesh.
98. Chief Executive Officer, Gautam Budhha Nagar, Uttar Pradesh.
99. The Commissioner, Municipal Corporation Rohtak, Ambedkar Chowk, M C Office, Opp. BSNL Office, Rohtak, Haryana - 124001.
100. The Commissioner, Municipal Corporation, Sonapat, Near Railway Station, Railway Road, Sonapat, Haryana - 131001.
101. The Commissioner, Municipal Corporation Panipat, Tau Devi Lal Complex, Railway Road, Panipat, Haryana - 132103.
102. The Commissioner, Municipal Corporation Karnal, Sector-12, (near Mini Secretariat), Urban State, Karnal, Haryana - 132001.
103. The Commissioner, Municipal Corporation Faridabad, B.K Chowki, New Industrial Town, Faridabad, Haryana - 121001.
104. The Commissioner, Municipal Corporation Gurugram, C 1, Info City, Sector 34, Gurugram, Haryana -122001.
105. The District Municipal Commissioner, Bhiwani Municipal Committee, Near Railway Station, Bhiwani, Haryana.
106. The Additional Deputy Commissioner, Municipal Council Rewari, Bharawas Rd, Near Agarsen Chowk, Bhajan Ka Bagh, Raam Bagh Mahalla Rewari, Haryana -123401.
107. The District Municipal Commissioner, Municipal Council Narnaul, Near PWD Rest House, Narnaul, Mahendragarh, Haryana.
108. The Deputy Commissioner, Municipal Council, Palwal, Second Floor, Mini Secretariat, Palwal, Haryana- 121102.
109. The Executive Officer, Municipal Committee, Nuh, Near Sabzi Mandi, Civil Lines, Nuh, Haryana - 122107.
110. The Executive Officer, Municipal Council, Jhajjar, Chhuchhakwas Road, Jhajjar, Haryana - 124103.
111. The Deputy Commissioner, Municipal Council, Mini Secretariat, District Charkhi Dadri, Haryana.
112. The Deputy Commissioner, Municipal Council, Police Lines, District Jind, Haryana -126102.
113. The Commissioner, Nagar Nigam Bharatpur, Mathura Gate, Bharatpur, Rajasthan - 321001.
114. The Commissioner, Nagar Parishad, Alwar Church Road, Alwar, Rajasthan.
115. The Chief Executive Officer (CEO), Plot No. 3, Sector 44, Near HUDA City Centre Metro Station, Gurugram, Haryana - 122003.
116. Chief Controller of Explosives, PESO, CGO Complex, 5th, A Block, Seminary Hills, Nagpur, Maharashtra - 440001.
117. Managing Director, BSES Rajdhani Power Limited, BSES Rajdhani Power Limited, BSES Bhawan, Nehru Place, New Delhi - 110019.
118. The Managing Director, BSES Yamuna Power Limited, Shakti Kiran Building, Vishwas Nagar, Shahdara, Delhi -110032.

119. Chief Executive Officer, Tata Power Delhi Distribution Limited (TPDDL), Tata Power Delhi Distribution Ltd, Hudson Lines, Kingsway Camp, Delhi-110 009.
120. Managing Director, Uttar Haryana Vidyut Vitran Nigam Limited (UHVVNL) Vidyut Sadan, Plot No. C-16, Sector-6, Panchkula, Haryana.
121. Managing Director, Dakshani Haryana Vidyut Vitran Nigam Limited (DHVVNL), Vidyut Sadan, Vidyut Nagar, Hisar, Haryana -125005.
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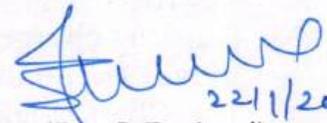
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3. The Director General, Central Public Work Department (CPWD) A-Wing, Room No. 101 Nirman Bhawan, New Delhi
4. The Additional Chief Secretary, Health Department, Govt. of Haryana
5. The Additional Chief Secretary, Medical Health & Family Welfare Department, Govt. of Rajasthan
6. The Principal Secretary, Medical Health & Family Welfare, Govt. of Uttar Pradesh
7. The Secretary, Health & Family Welfare, Govt. of NCT of Delhi

Copy also to:

1. The Secretary, Ministry of Environment, Forest and Climate Change, Government of India, Indira Paryavaran Bhawan, Jor Bagh, New Delhi
2. The Defence Secretary, Ministry of Defence, Government of India, South Block, New Delhi - 110 001.
3. The Secretary, Ministry of Petroleum and Natural Gas, Government of India, Shastri Bhawan, New Delhi - 110 001.
4. The Secretary, Ministry of Road Transport and Highways, Government of India, Transport Bhawan, New Delhi - 110 001.
5. The Secretary, Ministry of Power, Government of India, Rafi Marg, Shram Shakti Bhavan, New Delhi, Delhi 110001
6. The Secretary, Department of Telecommunication, Ministry of Communication & IT, Government of India, Sanchar Bhawan, 20 Ashoka Road, New Delhi
7. The Chairperson and all Members (including Associate Members), CAQM


22/1/2026

(Dr. S.D. Attri)

Member Technical

(Chairman of Sub-Committee on GRAP)

कार्यालय जिलाधिकारी गाज़ियाबाद
(खनन अनुभाग)

पत्र संख्या: 1029/ख०अनु०-गाज़ि०/2025-26

दिनांक: 24.01.2026

क्षेत्रीय अधिकारी,
प्रदूषण नियंत्रण बोर्ड, उ०प्र०
गाज़ियाबाद |

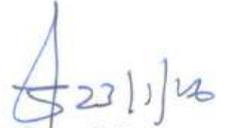
विषय: वाहन/डम्पर सं० UP17 BT9889 व बिना ट्रेक्टर के ट्राली से उपखनिज साधारण बालू के अवैध परिवहन के कारण हुए पर्यावरण क्षति वसूल किये जाने के सम्बंध में |

उपरोक्त विषयक अवगत कराना है की दिनांक 03.01.2026 को नायब तहसीलदार, लोनी द्वारा क्षेत्रीय भ्रमण के दौरान अवैध बालू परिवहन करते हुए डम्पर सं० UP17 BT9889 व एक बिना ट्रेक्टर के ट्राली को निरुद्ध कर थाना ट्रोनिका सिटी के सपुर्द किया गया है |

उपखनिज के अवैध खनन/परिवहन में पकड़े गये वाहनों पर पर्यावरण क्षति की वसूली हेतु इस कार्यालय के कार्यालय ज्ञाप सं० 1316/ख०अनु०-गाज़ि०/2020-21 दिनांक 21.11.2020 द्वारा आपको अधिकृत किया गया है |

अतः उपरोक्त निरुद्ध डम्पर सं० UP17 BT9889 व एक बिना ट्रेक्टर के ट्राली के अभिलेख इस पत्र के साथ संलग्न कर इस आशय से प्रेषित की उपखनिज साधारण बालू के अवैध परिवहन किये जाने के कारण उक्त वाहनों के स्वामियों से पर्यावरण क्षति की वसूली करते हुए अधोहस्ताक्षरी को अवगत कराना सुनिश्चित करे |

संलग्नक: यथोपरी |


अपरजिलाधिकारी(वि०/रा०)
गाज़ियाबाद |

पत्र सं० एवं दिनांक उपरोक्तानुसार |

प्रतिलिपि:-

1. जिलाधिकारी, गाज़ियाबाद महोदय को सादर सूचनार्थ प्रेषित |
2. वाहन स्वामी श्री संजीव कुमार अग्रवाल पुत्र श्री शिवकुमार, निवासी-अग्रवाल मंडी टटरी, बागपत को अनुपालनार्थ |
3. श्री रविन्द्र पुत्र श्री बेलीराम, निवासी- पचायरा, लोनी गाज़ियाबाद को अनुपालनार्थ |

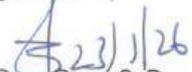

अपरजिलाधिकारी(वि०/रा०)
गाज़ियाबाद |

TABLE OF CONTENTS

Sl. No.	CONTENTS	Page No.
1.	CHAPTER-I Preliminary	3-4
2.	CHAPTER-II Grant of Mining Lease	4-9
3.	CHAPTER-III Payment of Royalty and Dead Rent	9
4.	CHAPTER-IV Auction Lease	9-14
5.	CHAPTER-V Conditions of Mining Lease	14-19
6.	CHAPTER-VI Mining Permit	19-21
7.	CHAPTER-VII Contraventions, Offences and Penalties	21-22
8.	CHAPTER-VIII Miscellaneous	22-26
9.	CHAPTER-IX Grant of Prospecting License or Mining Lease for Diaspore, Pyrophyllite, Feldspar, Calcite, Silica sand, China clay, Quartz, etc.	26-32

विषय - सूची

क्रम संख्या	विषय	पृष्ठ संख्या
1.	अध्याय-1 प्रारम्भिक	33-34
2.	अध्याय-2 खनन पट्टे का दिया जाना	35-42
3.	अध्याय-3 स्वामित्व और अपरिहार्य भाटक का भुगतान	42-43
4.	अध्याय-4 नीलाम पट्टा	43-51
5.	अध्याय-5 खनन पट्टे की शर्तें	51-60
6.	अध्याय-6 खनन अनुज्ञा-पत्र	61-63
7.	अध्याय-7 उल्लंघन, अपराध और शास्तियाँ	63-66
8.	अध्याय-8 विविध	66-74
9.	अध्याय-9 डायस्पोर, पायरोफिलाइट, फेल्सपार, कैलसाइट, सिलिका सैंड, चाइना क्ले, क्वार्टज इत्यादि के लिये पूर्वक्षण अनुज्ञप्ति या खनन पट्टा प्रदान किया जाना	74-84



person/company in the interest of industrial promotion, in whose favour the reservation has been made subject to such terms and conditions as may be decided by the State Government.

(3) The mining lease for a period not exceeding ten years may be granted under this rule, as may be decided by the State Government.

(4) The Lessee, to whom a lease has been granted under this rule, shall pay to the Government all amount payable by a lessee under these rules and such additional charges as may be decided by the State Government from time to time.

Explanation:- For the purposes of this rule, "Government organization" shall mean a Government department or corporation established under any Central or State Act or a Government company within the meaning of clause (45) of section 2 of the Companies Act, 2013 and includes State authorities or organization controlled substantially by Central or State Government.

Royalty or dead rent may be collected through a contractor

71.(1) The Government may arrange to collect the royalty or dead rent from the holders of mining leases through a contractor, and such holders when directed by the State Government to do so, shall pay the royalty or dead rent to such contractors at the rates specified in their lease during such period as may be directed.

(2) The consequences of non payment to the contractor of royalty or dead rent, as the case may be, by the holders of mining leases shall be the same as on default of payment to the State Government, and the State Government shall in that case, have all the powers for the recovery of the arrears from the lessee and in respect of determination of the lease as provided in these rules.

(3) The State Government may enter into agreement with any person who is considered suitable, whether by holding an auction or by inviting tenders or in any other manner to collect royalty or dead rent of the holders of mining leases in a specified area during a period not exceeding three years on such terms and conditions as are considered suitable.

Restriction on transport of the minerals

72.(1) The holder of a mining lease or permit or a person authorised by him in this behalf shall issue a pass in Form MM-11 or Form e-MM-11 prepared through electronic process to every person carrying, a consignment of minor mineral by a vehicle, animal or any other mode of transport, the State Government may, through the District Officer, make arrangements for the supply of printed MM-11 Form books on payment basis.

(2) No person shall carry, within the State a minor mineral by a vehicle, animal or any other mode of transport, without carrying a pass in Form MM-11/ Form e-MM-11 issued under sub rule (1), valid transit pass issued under rule 7(3) of Uttar Pradesh Mineral (Prevention of Illegal Mining, Transportation and storage) Rules, 2018 or similar valid transit pass issued by any other State:

Provided that if the State Government enters into an agreement to collect the Royalty through contractor, receipt of royalty or zero receipt as the case may be shall be issued by such contractor and in such cases carrying out such receipt with Form MM-11/ form e-MM-11 will be mandatory for transportation.

Provided further that the transportation of the mineral will be valid only after the State Government has determined the regulation fees imposed from time to time on the mineral coming from other State.

(3) Every person carrying any minor mineral shall, on demand by any officer authorised under Rule 67 or such officer as may be authorised by the State Government in this behalf, show the said pass to such officer and allow him verify the correctness of the particulars of the pass with references to the quantity of the Minor Mineral.

(4) The State Government may establish a check post for any area included in any mining lease or permit and when a check post is so established public notice shall be given to this fact by publication in the Gazette and in such other manner as may be considered suitable by the State Government.



- (5) No person shall transport a minor mineral for which these rules apply from such area without first presenting the mineral at the check post established for that area for verification of the weight or measurement of the mineral.
- (6) Any person found to have contravened any provision of this rule then the District Magistrate will recover penalty of Rs. 25, 000/- (twenty five thousands) along with the price of such minor mineral including royalty and any such penalty for violation of environmental norms, as prescribed by the State Government From time to time. After deposit of the entire amount mentioned above the vehicle etc including minor mineral will be released.
- Delegation** 73. The State Government may, by notification in the Gazette, direct that any power exercisable by it under these rules, may in relation to such matters and subject to such conditions, if any, as may be specified in the notification, be exercisable also by such officer or authority subordinate to the State Government as may be specified in the notification.
- Availability of area for regrant on mining lease to be notified** 74. (1) If any area, which was held under a mining lease under chapter-II or reserved under section 17-A of the Act, becomes available for regrant on mining lease, the District Officer shall notify the availability of the area through a notice inviting for applications for grant of mining lease specifying a date, which shall not be earlier than thirty days from the date of notice and giving description of such area and a copy of such notice shall be displayed on the notice board of his office and shall also be sent to the Tehsildar of such area and the Director.
- (2) The applications for grant of mining lease under sub-rule (1) shall be received within seven working days from the date specified in the notice referred to in the said sub-rule, if, however, the number of applications received for any area is less than three, the District Officer may further extend the period for seven more working days and if even thereafter, the number of applications remain less than three, the District Officer shall notify the availability of the area a fresh in accordance with the said sub-rule.
- (3) An application for grant of mining lease for such area, which is already held under a lease or notified under sub-rule (1) or rule 23 or reserved under section-17A of the Act and whose availability has not been notified under sub-rule (1) shall be deemed to be premature and shall not be considered and the application fee thereon if paid shall be refunded.
- Returns** 75. (1) The holder of a mineral concession under these rules, shall submit quarterly return in respect of the preceding quarter in Form MM-12 to the District Officer and to the Regional office of the Director, in the second week of July, October, January and April every year.
- (2) Whenever any holder of mineral concession fails to submit the return within the time specified in sub-rule (1) he shall be liable to a penalty of Rs. 2,000.00.
- Cognizance of offences** 76 (1) No court shall take cognizance of any offence punishable under these rules except on a complaint in writing of the fact constituting such offence by the District Officer or by any officer authorised by him in this behalf.
- (2) No court inferior to that of a Magistrate of the First Class, shall try any offence under these rules.
- Compounding of offence** 77 (1) Any offence punishable under these rules may, either before or after the institution of the prosecution be compounded by the District Officer or by such officer as the State Government may by general or special order authorise in this behalf on payment to the State Government of such sum as such officer may specify:
- Provided that in the case of an offence punishable with fine only, no such sum shall exceed the maximum amount of fine, which may be imposed for that offence.
- (2) Where an offence is compounded under sub rule (1), no proceeding or further proceeding, as the case may be, shall be taken against the offender in respect of the offence so compounded and the offender if in custody shall be released forthwith along with the seized vehicle, equipment or mineral if any after deposition of cost of mineral along with the compounding fee:
- Provided that where the application for compounding has not been received within 3 working days, the officer concerned shall file a complaint in writing before the competent court.

कार्यालय जिलाधिकारी गाजियाबाद

खनन अनुभाग

पत्र सं०:- 992/ख०अनु०-गाजि०/25-26

दिनांक: 09.01.2026

1. उपजिलाधिकारी, लोनी।
2. क्षेत्रीय अधिकारी, उ०प्र प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।
3. खान अधिकारी, गाजियाबाद।
4. थानाध्यक्ष, ट्रोनिका सिटी।

विषय:- श्री बिट्टू के शिकायती प्रार्थना पत्र दिनांक 05.01.2026 के सम्बंध में।

उपरोक्त विषयक श्री बिट्टू पुत्र श्री लीलू निवासी- म०न०-151, ग्राम पचायरा, गाजियाबाद के शिकायती प्रार्थना पत्र दिनांक 05.01.2026 का संदर्भ ग्रहण करें, जिसके द्वारा बालू खनन क्षेत्र ग्राम पचायरा खण्ड-2 में पर्यावरण स्वच्छता प्रमाण पत्र की शर्तों के विपरीत बालू खनन किये जाने के सम्बंध में शिकायत की गयी है।

उपरोक्त शिकायत के क्रम में शिकायती पत्र दिनांक 05.01.2026 के बिन्दू सं० 4 व 11 की जांच किया जाना है, जो निम्नवत् है :-

"4. That Applicant and villagers noticed that on 02.01.2026 at about 9.30 P.M. mining is going on 1 km away from the leased workable area by changing the main stream of River Yamuna by deep mining at about 8 mtr. deep from ground level by heavy excavators whereas EC prescribes only manual/semi-mechanized mining.

11. That is clear violation of Mining lease deed that mining and loading are done at night, violating mandatory daytime-only operations and the sand is being Stored/transported without dust control or tarpaulin covers, and use of kutcha roads, has caused severe air and dust pollution."

उपरोक्त बिन्दुओं की जांच हेतु दिनांक 12.01.2026 नियत की गयी है।

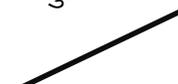
अतः आपको निर्देशित किया जाता है कि आपस में समन्वय स्थापित करते हुये नियत दिनांक पर उपरोक्त बिन्दुओं की जांच कर संयुक्त जांच आख्या अधोहस्ताक्षरी को शीघ्र उपलब्ध कराना सुनिश्चित करें।


अपरजिलाधिकारी (वि०/रा०)
गाजियाबाद।

पत्र सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि :-

1. श्री बिट्टू पुत्र श्री लीलू निवासी- म०न०-151, ग्राम पचायरा, गाजियाबाद को इस निर्देश के साथ प्रेषित कि जांच के समय बालू खनन पट्टा क्षेत्र में उपस्थित होना सुनिश्चित करें।


अपरजिलाधिकारी (वि०/रा०)
गाजियाबाद।

संयुक्त जाँच आख्या

श्री बिट्टू पुत्र श्री लीलू निवासी- म0नं0-151, ग्राम पचायरा, गाजियाबाद के शिकायती प्रार्थना पत्र दिनांक 05.01.2026, जिसके द्वारा बालू खनन क्षेत्र ग्राम पचायरा खण्ड-2 में पर्यावरण स्वच्छता प्रमाण पत्र की शर्तों के विपरीत बालू खनन किये जाने के सम्बंध में शिकायत की गयी है, के क्रम में अपरजिलाधिकारी (वि०/रा०), गाजियाबाद महोदय के पत्र संख्या 992 दिनांक 09.01.2026 द्वारा प्रदूषण नियंत्रण बोर्ड, राजस्व विभाग, खनन विभाग एवं पुलिस विभाग की टीम का गठन कर शिकायती पत्र दिनांक 05.01.2026 के बिन्दू सं० 4 व 11 की जांच किये जाने हेतु निर्देशित किया गया, जो निम्नवत् है :-

4. That Applicant and villagers noticed that on 02.01.2026 at about 9.30 P.M. mining is going on 1 km away from the leased workable area by changing the main stream of River Yamuna by deep mining at about 8 mtr. deep from ground level by heavy excavators whereas EC prescribes only manual/semi-mechanized mining.

11. That is clear violation of Mining lease deed that mining and loading are done at night, violating mandatory daytime-only operations and the sand is being Stored/transported without dust control or tarpaulin covers, and use of kutcha roads, has caused severe air and dust pollution.

उपरोक्त निर्देशों के औपालन में दिनांक 12.01.2026 को उपजिलाधिकारी, लोनी, क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद, खान अधिकारी, गाजियाबाद एवं थानाध्यक्ष, ट्रानिका सिटी के संयुक्त जाँच दल द्वारा शिकायतकर्ता की उपस्थिति में बालू खनन पट्टा ग्राम पचायरा खण्ड-2, गाटा सं० 303मि०, 313मि०, 290मि०, 301मि०, 303, 304मि०, 314मि०, 297मि०, 298मि०, 302मि०, 311मि०, 312मि०, 313मि०, 314मि० रकबा 8.512 है० का स्थलीय निरीक्षण किया गया। जाँच आख्या निम्नवत् है :-

1. शिकायतकर्ता से उनकी शिकायती पत्र, जिसमें खनन क्षेत्र से 01 किमी दूरी पर 08 मीटर गहराई में खनन किये जाने का उल्लेख किया गया है, के सम्बन्ध में साक्ष्य मांगे जाने पर शिकायतकर्ता कोई साक्ष्य प्रस्तुत करने में असफल रहे तथा बार-बार प्रश्रगत स्थल को दिखाए जाने के लिए कहे जाने पर भी शिकायतकर्ता स्थल नहीं दिखा सके।
2. शिकायतकर्ता द्वारा प्रस्तुत शिकायती पत्र के बिंदु सं० 11 में उल्लिखित तथ्यों की जाँच की गयी, जिसमें पाया गया कि केवल खनन क्षेत्र में कच्चा मार्ग है जिस पर जल छिड़काव करने की व्यवस्था की गयी है, साथ ही तिरपाल से ढके वाहनों द्वारा उपखनिज बालू का परिवहन किया जा रहा था। इस प्रकार शिकायतकर्ता के तथ्य अनुसार खनन क्षेत्र में गंभीर वायु प्रदूषण के कोई साक्ष्य नहीं पाए गये।

3. शिकायतकर्ता द्वारा मौके पर बयान दिया गया कि उनके द्वारा अन्य व्यक्तियों द्वारा बताये गये तथ्यों के आधार पर शिकायत की गयी थी। उनके द्वारा स्वयं से खनन होता नहीं देखा गया था। शिकायतकर्ता को उक्त बयान को लिखित रूप में दिए जाने के लिए कहा गया तो शिकायतकर्ता द्वारा मना कर दिया गया तथा मौके से चले गए।
4. निरीक्षण के दौरान बालू खनन क्षेत्र ग्राम पचायरा खण्ड-2 में सीमांकित क्षेत्र में नियमानुसार खनन कार्य होता पाया गया। सीमांकित क्षेत्र के बाहर आस-पास किसी अन्य स्थान पर खनन किये जाने के चिन्ह परिलक्षित नहीं हुए।
5. निरीक्षण के दौरान स्वीकृत बालू खनन पट्टा क्षेत्र में सभी पिलर यथा स्थान लगे हुए पाये गये।
6. पट्टाधारक के पक्ष में स्वीकृत पर्यावरण स्वच्छता प्रमाण पत्र की शर्तों के अन्तर्गत जांच के दौरान पौधे लगे पाये गये तथा अपशिष्टों के निस्तारण के लिये कुड़ेदान भी रखे गये हैं।
7. जांच के दौरान उक्त क्षेत्र में नियमानुसार सी0सी0टी0वी0 कैमरे लगे पाये गये, जो मौके पर संचालित है तथा वे-ब्रिज भी कार्यरत पाया गया।
8. निरीक्षण के दौरान ई-एम0एम0-11 द्वारा ही उपखनिज का परिवहन करते हुये पाया गया।
9. पट्टेधारक को निर्देशित किया गया कि खनन कार्य नियमानुसार सीमांकित क्षेत्र में एवं पर्यावरण शर्तों को ध्यान में रख कर ही किया जाये अन्यथा की दशा में कठोर कार्यवाही की जायेगी।
10. जाँच के दौरान लिए गए फोटोग्राफ्स संलग्न हैं।

इस प्रकार उपरोक्त तथ्यों से स्पष्ट है कि शिकायतकर्ता श्री बिट्टू द्वारा प्रस्तुत शिकायती प्रार्थना पत्र 05.01.2026 में उल्लिखित तथ्य असत्य एवं बलहीन है तथा शिकायतकर्ता द्वारा उक्त शिकायत अपने निजी स्वार्थ को सिद्ध किये जाने हेतु की गयी थी।

अतः उपरोक्तानुसार आख्या सेवा में सादर प्रेषित है।

54
13/01/26
खान अधिकारी
गाजियाबाद

Subil S.
क्षेत्रीय अधिकारी
उ0प्र प्रदूषण नियंत्रण बोर्ड,
गाजियाबाद

Up
उपजिलाधिकारी
लोनी

855







12 January 2026



12 January 2026

859



12 January 2026

TAX INVOICE 860

(ORIGINAL FOR RECIPIENT)

R-24

M/S KRISHNA MOTORS BC-171, Mangolpuri Industrial Area, Phase-II, Delhi-110034 GSTIN/UIN: 07AAMP9229L1ZY State Name : Delhi, Code : 07	Invoice No. 2025-26/473	Dated 17-Jan-26
	Delivery Note	Mode/Terms of Payment
	Reference No. & Date.	Other References
Buyer (Bill to) NITIN KAYAM SINGH State Name : Delhi, Code : 07	Buyer's Order No.	Dated
	Dispatch Doc No.	Delivery Note Date
	Dispatched through	Destination
	Bill of Lading/LR-RR No.	Motor Vehicle No. HR63E8334
	Terms of Delivery	

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	RING MPR	8409	1 set	3,700.00	set	3,700.00
2	PISTON TC IPL 13716	8409	6 set	990.00	set	5,940.00
3	C 15W 40 11LTR	2710	22 LTR.	215.00	LTR.	4,730.00
4	OIL FILTER 9902	8421	1 PCS	325.00	PCS	325.00
5	MAIN OIL SEAL PLATE TC CUMMINS	8409	1 PCS	540.00	PCS	540.00
6	FULL SET GASKET EURO 3 BANCO	8484	1 PCS	2,530.00	PCS	2,530.00
7	RTV CLEAR 85GM	3214	2 PCS	75.00	PCS	150.00
						17,915.00
CGST						1,612.35
SGST						1,612.35

continued ...

SUBJECT TO DELHI JURISDICTION

This is a Computer Generated Invoice

861
TAX INVOICE (Page 2)

(ORIGINAL FOR RECIPIENT)

M/S KRISHNA MOTORS BC-171, Mangolpuri Industrial Area, Phase-II, Delhi-110034 GSTIN/UIN: 07AAMPP9229L1ZY State Name : Delhi, Code : 07	Invoice No. 2025-26/473	Dated 17-Jan-26
	Delivery Note	Mode/Terms of Payment
	Reference No. & Date.	Other References
Buyer (Bill to) NITIN KAYAM SINGH State Name : Delhi, Code : 07	Buyer's Order No.	Dated
	Dispatch Doc No.	Delivery Note Date
	Dispatched through	Destination
	Bill of Lading/LR-RR No.	Motor Vehicle No. HR63E8334
	Terms of Delivery	

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
	Round Off					0.30
Total						₹ 21,140.00

Amount Chargeable (in words) E. & O.E

INR Twenty One Thousand One Hundred Forty Only

HSN/SAC	Taxable Value	CGST		SGST/UTGST		Total Tax Amount
		Rate	Amount	Rate	Amount	
8409	10,180.00	9%	916.20	9%	916.20	1,832.40
2710	4,730.00	9%	425.70	9%	425.70	851.40
8421	325.00	9%	29.25	9%	29.25	58.50
8484	2,530.00	9%	227.70	9%	227.70	455.40
3214	150.00	9%	13.50	9%	13.50	27.00
Total	17,915.00		1,612.35		1,612.35	3,224.70

Tax Amount (in words) : **INR Three Thousand Two Hundred Twenty Four and Seventy paise Only**

Company's PAN : AAMPP9229L Declaration We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.	Company's Bank Details A/c Holder's Name : KRISHNA MOTORS Bank Name : PUNJAB NATIONAL BANK A/c No. : 3072002100041202 Branch & IFS Code: RANI BAGH & PUNB0307200 for M/S KRISHNA MOTORS Authorised Signatory
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SUBJECT TO DELHI JURISDICTION
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862 TAX INVOICE

(TRIPLICATE FOR SUPPLIER)

M/S KRISHNA MOTORS BC-171, Mangolpuri Industrial Area, Phase-II, Delhi-110034 GSTIN/UIN: 07AAMPP9229L1ZY State Name : Delhi, Code : 07	Invoice No. 2025-26/473	Dated 17-Jan-26
	Delivery Note	Mode/Terms of Payment
	Reference No. & Date.	Other References
Buyer (Bill to) NITIN KAYAM SINGH State Name : Delhi, Code : 07	Buyer's Order No.	Dated
	Dispatch Doc No.	Delivery Note Date
	Dispatched through	Destination
	Bill of Lading/LR-RR No.	Motor Vehicle No. HR63E8334
	Terms of Delivery	

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	RING MPR	8409	1 set	3,700.00	set	3,700.00
2	PISTON TC IPL 13716	8409	6 set	990.00	set	5,940.00
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4	OIL FILTER 9902	8421	1 PCS	325.00	PCS	325.00
5	MAIN OIL SEAL PLATE TC CUMMINS	8409	1 PCS	540.00	PCS	540.00
6	FULL SET GASKET EURO 3 BANCO	8484	1 PCS	2,530.00	PCS	2,530.00
7	RTV CLEAR 85GM	3214	2 PCS	75.00	PCS	150.00
						17,915.00
CGST						1,612.35
SGST						1,612.35

continued ...

SUBJECT TO DELHI JURISDICTION

This is a Computer Generated Invoice

TAX INVOICE (Page 2) 863

(TRIPLICATE FOR SUPPLIER)

M/S KRISHNA MOTORS BC-171, Mangolpuri Industrial Area, Phase-II, Delhi-110034 GSTIN/UIN: 07AAMPP9229L1ZY State Name : Delhi, Code : 07	Invoice No. 2025-26/473	Dated 17-Jan-26
	Delivery Note	Mode/Terms of Payment
	Reference No. & Date.	Other References
Buyer (Bill to) NITIN KAYAM SINGH State Name : Delhi, Code : 07	Buyer's Order No.	Dated
	Dispatch Doc No.	Delivery Note Date
	Dispatched through	Destination
	Bill of Lading/LR-RR No.	Motor Vehicle No. HR63E8334
	Terms of Delivery	

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
	Round Off					0.30
Total						₹ 21,140.00

Amount Chargeable (in words) E. & O.E

INR Twenty One Thousand One Hundred Forty Only

HSN/SAC	Taxable Value	CGST		SGST/UTGST		Total Tax Amount
		Rate	Amount	Rate	Amount	
8409	10,180.00	9%	916.20	9%	916.20	1,832.40
2710	4,730.00	9%	425.70	9%	425.70	851.40
8421	325.00	9%	29.25	9%	29.25	58.50
8484	2,530.00	9%	227.70	9%	227.70	455.40
3214	150.00	9%	13.50	9%	13.50	27.00
Total	17,915.00		1,612.35		1,612.35	3,224.70

Tax Amount (in words) : **INR Three Thousand Two Hundred Twenty Four and Seventy paise Only**

Company's PAN : AAMPP9229L Declaration We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.	Company's Bank Details A/c Holder's Name : KRISHNA MOTORS Bank Name : PUNJAB NATIONAL BANK A/c No. : 3072002100041202 Branch & IFS Code: RANI BAGH & PUNB0307200 for M/S KRISHNA MOTORS Authorised Signatory
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SUBJECT TO DELHI JURISDICTION

This is a Computer Generated Invoice

संख्या: 1023/ख0अनु-गाजि0/2025-26

दिनांक: 21.01.2026

कारण बताओ नोटिस

न्यू पैन्थर सिक्योरिटी गार्ड सर्विस
(पट्टाधारक ग्राम पचायरा खण्ड-2)
प्रो0 श्री बनी सिंह निवासी- सालासर काम्पलैक्स,
306, शंकर विहार कालोनी कुरैशी, अलीगढ़।

विषय:- बालू खनन पट्टा क्षेत्र पचायरा खण्ड-2 हेतु निर्गत पर्यावरण स्वच्छता प्रमाण पत्र की शर्तों के उल्लंघन के सम्बंध में।

उपरोक्त विषयक इस कार्यालय के पत्र सं0 284 दिनांक 24.02.2025 का संदर्भ ग्रहण करें, जिसके द्वारा आपके पक्ष में निर्गत पर्यावरण स्वच्छता प्रमाण पत्र में उल्लिखित सामान्य शर्त सं0 5 "Mining and Loading shall be done only within day hours time." के क्रम में किसी भी दशा में सूर्यास्त के पश्चात खनन स्थल से खनन कार्य न किये जाने हेतु निर्देशित किया गया था।।

इस सम्बंध में अवगत कराना है कि मा0 न्यायालय एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 सं0 724/2023 बिट्टू बनाम उ0प्र0 राज्य व अन्य में सुनवाई दिनांक 21.01.2026 के दौरान आवेदक द्वारा दिये गये विडियो क्लिप में यह दर्शाया गया है कि दिनांक 02.01.2026 को ग्रेप प्रतिबंध हटने के बाद रात्रि लगभग 9:30 बजे आपके द्वारा वाहनों की लोडिंग की जा रही है। इस प्रकार आप द्वारा पर्यावरण स्वच्छता प्रमाण पत्र की शर्तों का उल्लंघन किया गया है, जो उ0प्र0 उपखनिज (परिहार) नियमावली, 2021 के नियम 60(2) के अन्तर्गत दण्डनीय अपराध है।

अतः उ0प्र0 उपखनिज (परिहार) नियमावली, 2021 के नियम- 60(2) में दिये गये प्रावधानों के अन्तर्गत पर्यावरण स्वच्छता प्रमाण पत्र की शर्तों का उल्लंघन किये जाने के कारण आप पर अर्थदण्ड क्यों न अधिरोपित किया जाये, कि सम्बंध में अपना उत्तर/स्पष्टीकरण 03 दिवस के अन्दर अधोहस्ताक्षरी को उपलब्ध कराना सुनिश्चित करें, अन्यथा की दशा में आपके विरुद्ध अर्थदण्ड अधिरोपित कर वसूल किये जाने की कार्यवाही की जायेगी।

संलग्नक:- विडियो क्लिप (ई-मेल के माध्यम से)।


अपरजिलाधिकारी (वि0/रा0)
गाजियाबाद।

पत्र सं0 एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-

1. जिलाधिकारी, गाजियाबाद महोदय को सादर सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को आवश्यक कार्यवाही हेतु प्रेषित।


अपरजिलाधिकारी (वि0/रा0)
गाजियाबाद।

NOTE ON ILLEGAL MINING

LEGISLATIVE PROVISIONS REGARDING ILLEGAL MINING:

1. Amendment in the Mines and Minerals (Development and Regulation) Act, 1957:

1.1 The Mines and Minerals (Development and Regulation) Act, 1957 [“**MMDR Act, 1957**”] was amended through the MMDR Amendment Ordinance, 2015 which was promulgated on 12th January, 2015. The Ordinance was replaced by the MMDR Amendment Act, 2015, notified on 27th March, 2015 and which came into effect from 12th January, 2015. Salient features of the MMDR Amendment Act, 2015 with respect to curbing illegal mining are given below:

- i. Major deterrents against the contravention of the MMDR Act, and rules frame thereunder including illegal mining have been introduced. The penalties have been increased from Rs. 25 thousand per hectares to Rs. 5 Lakh per hectares and term of imprisonment has been increased from 2 years to 5 years. [Section 21(1) & (2) MMDR Act] [**Annexure-I (A)**]
- ii. Provision for having special courts in respective states has been introduced under section 30B and 30C of the MMDR Act for providing speedy trial of the offences for contravention of the provisions of Section 4 (1) and 4 (1A) of the Act. As per section 30 C , these special courts shall have the powers of Court of session. However, as per information available, no special court has been set up by any State Governments so far.
- ii. 1.2 Amendment to MMDR Act on 28-03-2021 has clarified the expression mining without lawful authority .

2. Definition of illegal mining:

2.1 Illegal mining is defined under Rule 2(1)(c) of the Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession Rules, 2016 as:

(A) “Illegal mining” means any reconnaissance or prospecting or mining operation undertaken by any person or a company in any area without holding a mineral concession as required under sub-section (1) of section 4.

Explanation – For the purpose of this clause, -

- a. *violation of any rules, other than the rules made under section 23C, within the mining lease area by a holder of a mining lease shall not include illegal mining; and*
- b. *any area granted under a mineral concession shall be considered as an area held with lawful authority by the holder of such mineral concession, while determining the extent of illegal mining.*

(B) Section 21 of the MMDR Act has been amended through the MMDR Amendment Act, 2021 (w.e.f. 28.03.2021) through which an explanation to section 21 has been inserted to clarify the scope of the phrase raising mineral ‘without lawful authority’ used in section 21. The said explanation states that the expression “raising, transporting or causing to raise or transport any mineral without any lawful authority” occurring in section 21, shall mean raising, transporting or causing to raise or transport any mineral by a person without prospecting licence, mining lease or composite licence or in contravention of the rules made under section 23C. **[Annexure-I (B)]**

3. Role of State Government in prevention and control of illegal mining

3.1 As per Section 23C of the MMDR Act, powers have been delegated to the State Government to frame rules to curb illegal mining, transportation, and storage of illegally mined minerals. Any orders passed by the State Governments under these Rules cannot be appealed against before the Central Government. **[Annexure-II]**

3.2 Accordingly, 21 State Governments namely, Andhra Pradesh, Bihar, Chhattisgarh, Goa, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Nagaland, Orissa, Punjab, Rajasthan, Tamilnadu, Uttar Pradesh, Uttaranchal, and West Bengal have framed rules under section 23C of MMDR Act, 1957 to curb illegal mining.

3.3 State Governments were requested to set up Task Forces at State and District Level to control illegal mining in the year 2005. Subsequently, 22 States have set up Task Forces specially constituted to control illegal mining and review the action taken by member departments for checking the illegal mining activities at state and district levels, so far. Andhra Pradesh, Assam, Bihar, Chhattisgarh, Goa, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Nagaland, Odisha, Punjab, Rajasthan, Tamil Nadu, Uttar Pradesh, Uttarakhand and West Bengal have constituted Task Forces.

3.4 As per the existing law, State Governments are the appropriate authorities for prevention of illegal mining because:

- i. Mining leases are entered into by the State Governments with reference to land description in the Revenue Records maintained by the State Government. Therefore the State Governments can only demarcate the lease boundaries, and assess any illegal mining activity outside the lease area.
- ii. The State Governments are the owners of mineral rights and control police, and law and order machinery. Any action to curb theft of minerals needs direct interventions at the level of State Government.
- iii. MMDR Act has empowered the State Governments to frame Rules for preventing illegal mining , transportation and storage of minerals under Section 23(C); provides for the State Government for setting up special courts under section 30B .
- iv. State Governments were requested to set up Task Forces at State and District Level to control illegal mining.

4. Role of Ministry of Mines in prevention and control of illegal mining

4.1 The role of Central Government in prevention and control of illegal mining is limited to the extent of sustainable development of mineral resources and ensuring the compliance of

provisions of the Mineral Conservation and Development Rules, (MCDR), 2017 [MCDR Rules, 2017] by inspection through Indian Bureau of Mines (a subordinate office of the Ministry) in a mining lease area and to detect violations of provisions MCDR during its inspections.

4.2 Violations of the MCDR, 2017 can be categorized as serious violations and less serious violations. Serious violations include deviation from approved Mining Plan/ Review of Mining Plan, non-submission of Review of Mining Plan, misreporting and failure to submit information under Rule 45 of MCDR. Less serious offences include non-timely submission prospecting report, geological report, information on temporary discontinuation of working etc.

4.3 For all MCDR violations, IBM issues violation letters seeking rectification of the violation, failing which prosecution is launched. In case of serious violations, IBM may also suspend mining operations. For non-compliance of Rule 45, IBM recommends to State Govt. for suspension of mining operations.

4.4 Minerals other than those specified under Part A and Part B of the First Schedule to the MMDR Act are regulated by Ministry of Mines.

4.5 Minerals specified under Part A of the First Schedule to the MMDR Act are regulated by the Ministry of Coal.

4.6 Atomic Minerals specified under the First Schedule to the MMDR Act comes under the purview of Department of Atomic Energy.

5. Quarterly return of illegal mining:

5.1 State Governments submit quarterly returns of illegal mining to IBM. As per the instances of illegal mining reported in various parts of the Country and action taken by the concerned State Governments is at **Annexure-III**.

6 Action taken by the Ministry of Mines and Indian Bureau of Mines to curb illegal mining:

6.1 Rule 45 of the Mineral Conservation and Development Rules, (MCDR) 2017 makes it mandatory for all miners, traders, stockist, exporters and end-users of minerals to register and report on the production, trade and utilization of minerals to the State Government(s) and Indian Bureau of Mines. It facilitates end-to-end national-scale accounting of all minerals produced in the country from the pit head to its end-use, reducing the scope for illegal mining, royalty evasion, etc.

6.2 (b) State-wise registration details of miners, traders, stockiest, exporters and end-users of minerals under Rule-45 of MCDR are given at **Annexure-IV**.

6.3 In terms of section 5(2)(b) of the Mines and Minerals (Development and Regulation) Act, 1957, approval of the mining plan is made pre-requisite for grant of mining lease for major minerals. Mining Plan is a document to ensure scientific and sustainable mining .

7 Use of Mining Surveillance System for curbing the illegal mining in the country

7.1 The Ministry of Mines, through Indian Bureau of Mines, has developed the Mining Surveillance System (MSS), in coordination with Bhaskaracharya Institute for Space Applications and Geo-informatics (BISAG), Gandhinagar and Ministry of Electronics and Information Technology (MEITY), to use space technology for curbing illegal mining activity in the country. The launching of this system was done by Hon'ble Minister of Mines on 15th October, 2016.

MSS is a satellite-based monitoring system which aims to establish a regime of responsive mineral administration, through public participation, by curbing instances of illegal mining activity. MSS is a transparent & bias-free system, having a quick response time and capability of effective follow-up. The deterrence effect of 'Eyes watching from the Sky' has been extremely fruitful in facilitating the State Governments in curbing instances of illegal mining. The system checks a region of 500 meters around the existing mining lease boundary to search for any unusual activity which is likely to be illegal mining. Any discrepancy, if found is flagged-off as a trigger. A mobile app has also been developed and launched to facilitate detection of cases of illegal mining (**Annexure-V**).

State Governments have been advised to implement the MSS for Minor Minerals within their States. Further, Ministry of Mines through IBM and BISAG-N have conducted the training for the officials of State Governments and the MSS triggers generated from the MSS are also sent to respective State Governments. Detailed status of MSS is given below:

- i. During the first phase in year 2016-17, 296 triggers were generated from 2738 major mineral leases plotted, out of these, field verification report of 287 triggers is received in the system. The State wise status is enclosed as **Annexure-VI**.
- ii. During the 2nd phase (2018-19), 52 major mineral triggers, detected from the 3280 plotted leases across the country. During this phase 130 minor mineral triggers have also been detected, from the minor minerals leases of about 12000, which were plotted on the pilot basis as a part of the capacity building program of the various State Government organized by the Ministry of Mines.
- iii. The field verification status of triggers generated of 2nd phase major mineral and minor mineral is attached as **Annexure-VII and Annexure-VII** respectively.
- iv. For the major mineral field verification report of 45 trigger is received and in 5 cases unauthorized mining has been confirmed (**Annexure-VII**). For minor mineral field verification report of 104 trigger is received and in 9 cases unauthorized mining has been confirmed (**Annexure-VII**).
- v. The work of third phase MSS trigger generation for major mineral plotted leases, is in progress at BISAG. They have acquired about 960 high resolution satellite images (Cartosat-2E) from NRSC, having resolution of 60 cm. Earlier they were using Cartosat-1 satellite images, which had resolution of 2.5 m. Hence, there is considerable improvement in the system as high resolution satellite images are being used for the 3rd phase trigger generations.
- vi. In the third phase in February, 2021, 80 preliminary triggers are generated for major minerals and uploaded on the portal for further transmission to the state governments (**Annexure-IX**).
- vii. Apart from above triggers, there are 54 citizen complaints received from citizens out of which field verification report of 18 complaints is received in the system. The state wise status is enclosed as **Annexure-X**
- viii. Most of the States have also been imparted training on the MSS for extending the

MSS for minor minerals. So far, 179 officials from 27 states and 1 Union Territory has also been imparted training on the MSS for extending the MSS for minor minerals.

सेवा में,

अपरजिलाधिकारी (वि०/रा०) महोदय,
गाजियाबाद।

विषय:- नोटिस पत्र सं० 1023 दिनांक 21.01.2026 के सम्बंध में।

महोदय,

कृपया अपने कार्यालय नोटिस सं० 1023 दिनांक 21.01.2026 का संदर्भ ग्रहण करें, जिसके द्वारा प्रार्थी को दिनांक 02.01.2026 को पर्यावरण स्वच्छता प्रमाण पत्र में उल्लिखित सामान्य शर्त सं० 5 "Mining and Loading shall be done only within day hours time." के उल्लंघन के सम्बंध में स्पष्टीकरण दिये जाने के निर्देश दिये हैं।

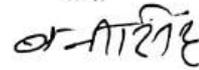
इस सम्बंध में अवगत कराना है कि प्रार्थी को आपके कार्यालय नोटिस सं० 917 दिनांक 14.12.2025 द्वारा ग्रेप स्टेज-3 लागू होने की सूचना देते हुये अनुपालन किये जाने हेतु निर्देशित किया गया था, जिसके अनुपालन में प्रार्थी के पट्टे पर दिनांक 14.12.2025 से दिनांक 01.01.2026 तक खनन संक्रियाये बंद रही। दिनांक 02.01.2026 को ग्रेप प्रतिबंध हटने के सूचना प्राप्त होने पर काफी वाहन बालू की लोडिंग के लिये पट्टा क्षेत्र में एकट्ठे हो गये थे, जिसके कारण वाहनों बालू लोडिंग में काफी समय लग गया। इसके अतिरिक्त विभाग की वेबसाईट में खराबी होने के कारण रवन्ना निकालने में भी परेशानी हो रही थी। इसलिये वाहनों की लोडिंग में देर शाम हो गयी थी। इक्ठ्ठा वाहनों के जाने के उपरान्त कार्य बंद कर दिया गया तथा अगले दिन सूर्योदय के उपरान्त कार्य शुरू किया गया।

इसके अतिरिक्त महोदय को अवगत कराना है कि दिन के समय पुलिस प्रशासन द्वारा नो-एंट्री होने के कारण वाहनों को निकलने नहीं दिया जाता तथा सर्दियों में अंधेरा जल्दी होने के कारण वाहनों के लोडिंग के लिये काफी कम समय होता है। इस प्रकार समस्त शर्तों को ध्यान में रखते हुये शर्तों के अक्षरशः पालन किये जाने में व्यवहारिक कठिनाईयाँ आती हैं। इसके अतिरिक्त प्रार्थी द्वारा शासन-प्रशासन द्वारा समय-समय पर दिये गये निर्देशों का भी अनुपालन किया जा रहा है।

अतः अनुरोध है कि प्रार्थी की समस्याओं को ध्यान में रखते हुये प्रार्थी के प्रार्थना पत्र पर सहानुभूति पूर्वक विचार कर प्रार्थी के पक्ष में निर्गत नोटिस दिनांक 21.01.2026 को निरस्त करने की कृपा करें। प्रार्थी आपका सदैव आभारी रहेगा।

दिनांक: 23.01.2026

प्रार्थी



बनी सिंह

पट्टाधारक ग्राम मचायरा खण्ड-2
तहसील लोनी, जिला गाजियाबाद।

संख्या: 1031/ख0अनु-गाजि0/2025-26

दिनांक: 24/01/2026

नोटिस

न्यू पैन्थर सिक्योरिटी गार्ड सर्विस
(पट्टाधारक ग्राम पचायरा खण्ड-2)
प्रो0 श्री बनी सिंह निवासी- सालासर काम्पलैक्स,
306, शंकर विहार कालोनी कुरैशी, अलीगढ़।

विषय:- बालू खनन पट्टा क्षेत्र पचायरा खण्ड-2 हेतु निर्गत पर्यावरण स्वच्छता प्रमाण पत्र की शर्तों के उल्लंघन के सम्बंध में।

उपरोक्त विषयक इस कार्यालय के कारण बताओ नोटिस पत्र सं0 1023 दिनांक 21.01.2026 का संदर्भ ग्रहण करें, जिसके द्वारा आपके पक्ष में निर्गत पर्यावरण स्वच्छता प्रमाण पत्र में उल्लिखित सामान्य शर्त सं0 5 "Mining and Loading shall be done only within day hours time." के उल्लंघन के सम्बंध में अपना उत्तर/स्पष्टीकरण प्रस्तुत किये जाने हेतु निर्देशित किया गया था।

उपरोक्त निर्देशों के क्रम में आप द्वारा अपना उत्तर/स्पष्टीकरण दिनांक 23.01.2026 इस कार्यालय में प्रस्तुत किया गया है, जो तर्कहीन एवं स्वीकार किये जाने योग्य नहीं है। मा0 न्यायालय एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 सं0 724/2023 बिट्टू बनाम उ0प्र0 राज्य व अन्य में सुनवाई दिनांक 21.01.2026 के दौरान आवेदक द्वारा दिये गये विडियो क्लिप में यह दर्शाया गया है कि दिनांक 02.01.2026 को ग्रेप प्रतिबंध हटने के बाद रात्रि लगभग 9:30 बजे बालू खनन पट्टा ग्राम पचायरा खण्ड-2 क्षेत्र में वाहनों की लोडिंग की जा रही थी, जिसकी पुष्टि आवेदक द्वारा दिये गये विडियो क्लिप में उल्लिखित जिओ कार्डिनेटस के परीक्षण उपरांत की गयी है। इस प्रकार आप द्वारा पर्यावरण स्वच्छता प्रमाण पत्र की शर्तों का उल्लंघन किया गया है, जो उ0प्र0 उपखनिज (परिहार) नियमावली, 2021 के नियम 60(2) के अन्तर्गत दण्डनीय अपराध है।

अतः आप द्वारा प्रस्तुत उत्तर/स्पष्टीकरण दिनांक 23.01.2026 को निक्षेपित करते हुये उ0प्र0 उपखनिज (परिहार) नियमावली, 2021 के नियम- 60(2) में दिये गये प्रावधानों के अन्तर्गत पर्यावरण स्वच्छता प्रमाण पत्र की शर्तों का उल्लंघन किये जाने के कारण आप पर रू0 50,000/- का अर्थदण्ड अधिरोपित किया जाता है तथा आपको निर्देशित किया जाता है कि उक्त अधिरोपित धनराशि को 03 दिवस के अन्दर जमा कराना सुनिश्चित करें, अन्यथा की दशा में अधिरोपित धनराशि को भू-राजस्व के रूप में वसूला जायेगा।

अपरजिलाधिकारी (वि0/रा0)
गाजियाबाद।

पत्र सं0 एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-

1. जिलाधिकारी, गाजियाबाद महोदय को सादर सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को आवश्यक कार्यवाही हेतु प्रेषित।

24/1/26
अपरजिलाधिकारी (वि0/रा0)
गाजियाबाद।

CHALLAN**(अलौह खनन तथा धातु कर्म उद्योग, उ०प्र०)****Government of Uttar Pradesh**

Uttar Pradesh Treasury Form-209(1) - Challan for Depositing Money

[To be submitted through Net-Payment]

Challan No.: AKV260004614	Challan Date: 27/01/2026
Assessment Year: 2025-2026	Tax Period: ANNUAL
Name of the Bank:	
Unique Id:	
Depositor Name:	New Panther Security
Depositor Address:	

Head	Description	Serial No.	Amount (in Rs.)
085300102010000	खनिज रियायत शुल्क किराया और स्वत्व शुल्क	1	50000.00
	Totals of the above heads	--	50000.00

A SUM OF Rs. 50000.00 AGAINST THE HEADS MENTIONED ABOVE --[THROUGH NET-PAYMENT TRANSACTION]-- ON HAS BEEN DEPOSITED BY THE DEPOSITOR.

(Depositor Remarks->Penalty against night time loading notice)

THE BANK REFERENCE NO. RECEIVED AFTER THE TRANSACTION IS : CPAGFLZLJ4, Scroll Date:-27/01/2026